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- (ii) Statement No. III—Tenth Session, 1955. [See Appendix XI, Annexure No. 93.]
- (iii) Statement No. VI—Ninth Session, 1955. [See Appendix XI, Annexure No. 94.]
- (iv) Statement No. VIII—Eignth Session, 1954. [See Appendix XI, Annexure No. 95.]
- (v) Statement No. XIX—Sixth Session, 1954. [See Appendix XI, Annexure No. 96.]
- (vi) Statement No. XXII—Fifth Session, 1953. [See Appendix XI, Annexure No. 97.]
- (vii) Supplementary Statement No. XX—Fourth Session, 1953. [See Appendix XI, Annexure No. 98.]
- (viii) Supplementary Statement No. XXVI—Third Session, 1953. [See Appendix XI, Annexure No. 99.]

THE STATES REORGANISATION COMMISSION'S REPORT, 1955— continued

MR. DEPUTY CHAIRMAN: We will now continue the discussion on the S.R.C. Report. There is a very large number of speakers. If necessary, the House will have to sit till 7 O'clock, just as the other House is doing Hon. Members will please restrict speeches to their time.

Mr. Pydah Venkata Narayana.

SHRI PYDAH VENKATA NARA-YANA (Andhra): Sir, I was told that......

MR. DEPUTY CHAIRMAN: You want to speak later All right. Diwan Chaman Lall.

DIWAN CHAMAN LALL (Punjab): Sir, I am grateful to you for giving me this early opportunity of intervening in this debate and my first duty is to add my small voice to that of the Leader of the House in paying my tribute to the three men who have presented this report and who have performed their duty in an objective manner, keeping patriotism alive and their nationalism alive in making the recommendations that they have made. They been imbued with a sense of high patriotic duty and indeed both this House, and I am quite sure, the nation are grateful to them for what they have done. It is not necessary, Mr. Deputy Chairman, to agree with every word that is to be found in the report made by these three statesmen, but you will agree that it is necessary that we should pay the greatest attention to what they have done in view of the fact that have probed into this matter the greatest care and deliberation. I believe something like a lakh and a half or more documents were placed before them and I believe that 2,000 memoranda were considered by them apart from the various interviews that they gave. Now a document of this nature naturally assumes a very great authority and it would be wrong to disturb the recommendations of this Commission lightheartedly. deed, unless there are overriding considerations, it would be wrong disturb the tenor of the report as it has been presented by these three men. They have followed the commonsense procedure of dealing with the local territorial difficulties on a national basis. Sir, I am quite well aware that there are many people about, after the publication of this report, who instead of following this method of seeking a commonsense solution for a difficulty are about the country trying to seek difficulties for the solutions propounded by these gentlemen. They have taken upon themselves the profession seeking and creating difficulties. They are undeterred by the magnitude of

the task. I, therefore, would beg of you to permit me not to range over the entire area of the sub-continent which is the subject-matter of this report but to confine myself to certain principles and to certain particular issues because if I do not do that I shall probably be speaking, Mr. Deputy Chairman, if you will permit it, all the rest of the day.

Sir, one cannot view this subject of reorganisation of the the standing at one spot or standing in one corner and trying to look at the problem from that particular corner. We have got to take an overall view the picture, the overall view of united India, united and powerful as much in the presence of her friends as in the face of her enemies, if there Therefore, whatever susare any. tains and supports the unity of India whatever creates a little more power for this great country of ours has to be supported and accepted and whatever in the name of sectionalism seeks to divide and weaken our country has to be rejected. That is the basic principle on which we must proceed considering the recommendations of our friends. The touchstone, I submit, in considering this matter can be only the happiness, the security, the well-being and the good of our country and nothing else.

year, sensing this great danger that was facing my particular province, the Punjab, I proceeded to find some sort of a solution, a way out of this difficulty, and after careful consideration we came to the conclusion that we must place before our people a certain objective, namely, the objective of a greater in order that we may educate the people and wean them away this communal spirit that happened to be rising in the midst of our people.. We who have been nearly ruined and destroyed by the partition were naturally anxious that there should be no further partition and ruination of our people. That was a basic fact. consider this When hon. Members

matter they must remember that the freedom that they have achieved and the right that they have obtained of sitting in this chamber to deal with the affairs of their country is the right which they have achieved at sacrifice and sufferings of two provinces. Bengal and the Punjab. It is the sufferings of millions of people in these provinces that have enabled them to sit in peace and quiet here as great men dealing with great problems of their given country. Therefore, we were determined that never again will we face any further partition of our country. Five million away from people coming Pakistan, having lost everything and spreading themselves over eastern Delhi and various Puniab. provinces, these were the symbols of the fact that we were not prepared to put up with tyranny and oppression and with communalism which seeks people, but that we to divide our were willing to live in peace in united and powerful India. Therefore it was, Mr. Deputy Chairman, I personally accepted the Chairmanship of what is known as the Maha The object was to Puniab Front. educate people and in a democracy education is the true path enlightenment. Many people did not understand this but under the guise of protecting minorities, unfortunately, communal cries were raised and communal cries led to other countercries with the result that we in the Punjab almost became unworthy of the greatness and the glory that was ours in the past. I in that situation had counselled patience. On the 10th of April last year, at the opening session, the conference was attended by thousands of people. I said to them that we must be patient and await the decisions of the Commission of which my hon, friend sitting on my right was a very important and valusaid to able member. After all, I are three of the ablest them they statesmen we have got and, therefore whatever they suggest we must not merely look at with great attention, but do our level best to accept it

[Diwan Chaman Lall.] and the verdice that they give. Every one of us, nevertheless, was united in this demand for a larger area of the Punjab which would give us room for development and expansion. fact, one of the important members of the Cabine of the Punjab, Sardar Partap Singh Kairon, said, I took down the words, "We are for greater Punjab in which PEPSU and Himachal should be merged, where people may lead prosperous and comfor able lives." Now, what is it that we mean by a larger Punjab, a prosperous Punjab? Let us have a look at the picture. In the Punjab that we visualised, PEPSU, Himachal and whatever was left of eastern Punjab, forming one particular area, the area would be The less than 40,000 square miles. population of this area would be 13 million people. Remember we in the Punjab were more than double that number. We had vast territories in which we could expand ourselves, but after the Partition we were narrowed down into this particular area. PEPSU was separated as a separate province. Himachal was separated as a separate province. And here are all these millions of people, so many millions who had come away from Pakistan, cooped up in the narrow area of Punjab, unable to expand. So, what we suggested was that in this larger context of Punjab which would include Himachal as well as PEPSU, we would have room to expand, room to spread out, as we were able to spread out in undivided Puniab. You will realise that the Punjab which was divided, without PEPSU and Himachal, the population was nearly 400 to the square mile, if I am not mistaken, but in Himachal the population is only about a hundred to the square mile. The population of Himachal is about one million hundred thousand in an area of eleven thousand square miles. The population of PEPSU is 33 million in area of about 10,000 miles. square Now, here is an area in which could expand, that is the of area

And hence we suggested

Himachal.

that this population, one united population of our people, who speak practically the same language—I shall come to that matter a little later—should not be confined in the narrow strip of the territory which was divided. Indeed, Punjabis should be expand in these three areas of Himachal, PEPSU and Punjab combined. There were some of us even suggested that Delhi should be made part and parcel of this area. Now, Delhi, as you know, has really become a Punjabi city, the majority of the people who live here today are Punjabis But that is no reason why we should press a demand nature, because there are other considerations, except the consideration of language, which should operate this context.

Now, Sir, in this position in which we find thirteen million people in an area of about 40,000 square miles **—37,37**8 square miles to be --vou will notice that if Himachal left out, then there is further room for expansion, A_{S} have said, if this population is to expand—as it does expand and rapidly expanding—you do not want the Punjabis to go roaming round all over the world. In fact, we have become actually after the Partition wanderers seeking protection shelter against the blasts munalism which almost nearly destroyed us. But we are a resourceful people. The Punjabis are a people who are able to make their way in the midst of adverse circumstances. me pay my tribute to them-and incidentally—while I am paying my tribute to them I am paying a tribute to myself-the Punjabi is not easily You will suppressed. recall invasion after invasion of our country took place. The Greek came; Mongol came; the Tartar came; the Turk came; but the Punjabi remained keeping his culture and religion intact throughout these centuries until this last holocaust which drove us from our homes. Now, we have become wanderers from the land where the bones and the ashes of our

ancestors lie, also seek a home and it . is the duty of this country, the leaders of this country, to see that the nome is worthy of the race which has stood up for the freedom of this country, and suffered as my people have suffered

Now, Sir, we have had enough of partition That is one basic fact. Never again are the people of the Punjab going to accept any formula, any decision which seeks to divide them once again, after having suffered what they have suffered. And in this context, people under the false and fatal cries of attempting to protect minorities are really covering themselves up with the cloak of the minority but hiding the dagger communalism under that cloak have to be wise and careful and clear, having accepted а secular State, that never again will munalism seek to raise its head e ther in our province or in any other province

Now, Sir, people who do not know the history of the culture of my province talk rather vaguely and connectedly about protecting culture of the various areas of this territory which I have designated as the one Punjab They do not realise that the culture of the Punjab is a culture which owes its significance and its strength to the inter-mingling of various strains of culture of various kinds How many hon Members here know that the Gandhara school of art and sculpture was the creation of my province? It saw its birth in the Punjab It was a mixture of the Greek and Indian many know that the great folk art of Basoli-which is dead now unfortunately-came from the hills and the mountains which we say are part and parcel of the Punjab The Kangra school of painting, the glory of India, is part and parcel of the heritage of Punjab The Greek has come the Tartar has come. Mongol has come and there has been this great inter-mingling of culture

which has been the strength of our people. It you try to isolate one area from the other on the basis that it has a different type of culture territorially, you will be frustrating the march of progress of the race. You will be frustrating them. you will be destroying the advance and the progress of their culture which owes its strength to this interwhen mingling Therefore. people talk different about culture Himachal as one of the reasons for a separate Himachal, they do realise that the culture of the Punjabis is a mixed culture and that it owes its strength to this And we will mixture die and be extinguished if that inter-mingling is stopped and if this fresh blood is not constantly coming in to support it and sustain it

Now, Sir. the Funiabi language itself is an index of what I am saving. People do not realise that the base for Punjabi is Sanskrit, basic factor in Punjabi is Sanskrit. Therefore, it is akin to Hindi. Apart from that there is the Greek strain. Apart from the Greek strain there is also the Turkish strain It extraordinary thing that when Mongols came and conquered, a large number settled down in the northwest Punjab and they have left the mark of their tongue upon speech. You will permit me, Mr. Deputy Chairman, to enlighten the House with one or two words which extraordinary rather the instance. turnip 15 known throughout India. It is known Salgam. But in our language it is described by a peculiar Gongolu It was a Greek word turnip-Gongulos. I do not know whether Alexander the Great brought the turnip from Greece and gave it to the Punjab. Then again, in my part of the world-the Punjab from which I come-it is an extraordinary thing again-a spoon is not known as Chamcha as it is known in the rest of India It is called Kashik The word kashik is a pure Turkish word It is the

[Diwan Chaman Lall.] Mongols who settled down there who left it behind. Today, a peasant in my part of the world will say to another, 'Oh, Khal, please stop.' Again, it is a pure Turkish expression. The Arabic characters of the Turkish language were, by a stroke of the pen Ataturk destroyed and replaced the Roman characters. The sound 'Hay' has gone out of the language and 'Khe' becomes 'Hay.' So also, it is not 'Khal', but it is 'Hal'. But they are exactly the same words. These point to the fact that Punjabi is a very important and fine language, with resources that go deep into history. The history of many a country is inter-mingled with the history of Punjab, thereby giving that richness of the language, which is the Punjabi language. Such is the culture of our country, which has been enriched by the cultures of various other people.

May I, therefore, say at once that when people are demanding Punjabi as the language of the State, have every justification for demanding it. When people talk about Hariyana being a land in which Punjabi is not spoken, they do not really know what they are talking about. It becomes a pure political stunt to use that particular little area divide us. We know that Hindi is now our national language. When know that if there is an area in which a form of Hindi is being spoken, it cannot be separated merely ground that it speaks a form of Hindi which is going to be the national language of every one.

They do not also know that amongst the Sikhs, the great Gurus wrote Sanskritised Hindi. They did not write the Punjabi as we know it. I shall come to that in a minute. But let me say at once that all the controversies about language about script are infructuous. They have no value whatsoever. But in all these controversies, I would beg my hon, friends here, and I beg of you, Sir. not to confuse the great

community or to identify it with the communalists whose past is one of intrigue and threat and threat and intrigue. The Sikh community is a great community. It is a community which has left its mark and the life culture and the people. Just religion of our the how; I said а word about Sikh Gurus. When a Sikh communalist talks about the Punjabi language as distinct from the Hindi language, he is talking with his tongue in his cheek. The great Granth Saheb is written in a language which is Sanskritised Hindi which only Punjabi knowing person will never be able to understand, but only a person with some knowledge of Sanskrit Hindi will be able to understand. Not only that, Guru Govind Singh's Bani was also written in Sanskritised Hindi. Today, every Sikh offers his prayer and reads his scriptures in that particular language and not in the Punjabi language. It is, therefore, nonsense to try and create an antithcsis between the two languages. Both languages are fine and we welcome those who will give preference to both these languages in our province. But I, as a Punjabi, am prepared to say this much that everything we can do will be done for the protection of the Punjabi language The quesits future development. tion of script is an unnecessary contro-Any one who wishes to have versy. the Punjabi language in the Gurmukhi script ought to be allowed do so and I would press my people to try and accept the Gurmukhi script if that will be the only thing that will avoid any controversy on this point.

But the communalists are not content with these things. What they want today is to try and do what the Muslim League did in the olden days which led to the partition of India. I do not think that I am disclosing a secret when I say that there is correspondence in existence which reveals that some of these men tried to bargain with the Muslim League on this basis that they were ready to accept the entire division of the

country, not on the basis on which the Punjab has now been divided, but they were prepared to give up the rest of the Punjab up to the Ghaggar boundary, provided they could get a little satisfaction in the matter weightage or percentage in services and in ministeris. That is on record. That is the record of the communalists that they were prepared tο India-to the extent of another miles into the heart of our country and make a present of it to the communalists provided they were satisfied with a little percentage here or a little percentage there.

That was the first demand. The second demand was an independent Sikh State. When that was not conceded or even allowed, came the third demand for an autonomous Sikh The first was the giving away to Pakistan the territory right up to Ghaggar; the second was an independent Sikh State and the third was an autonomous Sikh State. When this was not also conceded. we are how faced with the Punjabi Suba. My hon. friend, Mr. Dhage is not here at the moment.....

SHRI V. K. DHAGE (Hyderabad): I am here.

Drwan CHAMAN LALL: Oh! You are here! He talked about the Punjabi Suba. But I am quite certain that he did not mean what the communalists meant.

MR. DEPUTY CHAIRMAN: You have three minutes more.

DIWAN CHAMAN LALL: I am grateful to you. I shall try and wind up as quickly as possible. This is an important matter and I seek your indulgence.

Now, Sir, let me make three offers, standing as I do for the unity and prosperity of my country. Here is a great leader of the Sikhs, Master Tara Singh, who was a great leader of the Congress. Unfortunately, he has been keeping very bad company

recently and I am afraid that great leader is being misled by little men who surround him-selfish men who are living in the dead past, nursing their personal interests. thinking that weightage and ministerships are a substitute for the general prosperity and happiness of the people of our country. Look at the proposition from this point of view. lot of things have been said about employment, percentage in services etc. Does any one know that .004 per thousand is the figure of employment in the services and are we going to break each other's heads and create bitterness between one community and another for the sake of the employment of 400 per thousand the population? Why not cast our eyes a little wider and come to an understanding in regard not to this percentage of employment, but employment for all, happiness and prosperity for all irrespective of any community or any religion or any caste or any creed? In fact, Mr. Deputy Chairman, the Hindus and the Sikhs of the Punjab are like the two arms of the They are the two nostrils of the same nose through which Punjab breathes and lives and any person who seeks to divide them is not a friend of either of them, but enemy of the people and an enemy of the nation. I ask them to shed What is necessary is to their fear. shed their fear. Guru Nanak was once going through the forest and got held up by his disciples. The disciples said, Guruji, it is getting dark and we are very afraid.' He asked "What are you afraid them "We are carrying a lot of bullion and a lot of jewels". And the Guruji said wisely, "Throw away the bullion and the jewels and you will not be afraid any longer." I ask my friends, the communalists to throw away this desire to dominate, throw away this desire for percentages and jobs and this and that. They will no longer be afraid because it will be the duty of every one to see that they are fully protected. Of course, it lies upon the majority to see to it that they fully protected; it is their duty to

[Diwan Chaman Lall.] create that necessary confidence the minority. We are amongst brothers. We have got to live like necessary brothers. To create that confidence to shed hate and Gandhiji did teach us that you can conquer hate with love. That is the basic, fundamental principle which is the tradition of India which has come down to us from the centuries. is what we must learn-to conquer hate with love, to conquer fear with bravery and courage, to live like brothers one of another.

Now, Sir, let me make three offers, I want these three offers to be considered by my friends very carefully. Master Tara Singh was a great leader of the Congress Party. I ask him now to come back to the Congress. There is no reason why he and his followers should not come back into the Congress fold and exert their influence inside the Congress in order to achieve that brotherhood and unity and that strength for his country which we all desire

I propose, secondly, to the Congress High Command that the very wise words of my hon, friend and his colleagues with regard to the decision about the Punjab should be accepted They have not accepted the Maha Punjab conception; they have rejected it. Well and good. rejected it is rejected on wise grounds. I am prepared to accept that, but at the same time I ask the Congress High Command and this Government to accept the decision arrived at by these three great men in regard to the Punjab and not to weaken the proposition placed before them.

I suggest again, Mr. Deputy Chairman, that every safeguard that we can provide under the Constitution, either under Art. 39 or Art. 40 or the other Articles of the Constitution for the protection of the culture and the language of the people of my province should be provided constitutionally, and if necessary, by convention making the Governor of the

province as the guardian of the minorities in regard to this matter. It is the duty of the majority community to do so.

Pedlars of political panaceas charlatans of communal chicanery and brokers of border changes and have been boundary alignments parcelling out days busv these Western territories these North seeking to divide the peoples of Punjab. They forget that we are one people. No reader of the Guru Granth Sahib will follow it unless he is familiar with the basic Sanskrit language. The Guru said once:

(Karhu hukam apna sabh dusht ghaun,

Turk Hind ka sakal jhagra mitau:)

That is what we want. Put an end to this jhagra, two brothers, living in harmony, following the precept of the Guru.

If my pleadings are in vain, may I make this appeal that in the matter of language and cultural interests, the security and the unity of India, which are all matters to be considered equally along with the language of the province, this issue may be decided by the Prime Minister of India, by his own solitary arbitrament. I assure you the Punjab would abide by his verdict in this matter.

(Time bell rings.)

One thing is ab olutely certain. The old order is dying and a new order is arising. A new revolution is taking place not only in our country but throughout the world. If this great revolution succeeds, the millennium that our sages and seers have dreamt of will be the heritage of every man in this country, nay of the whole world. And in this new and glorious spirit we must look to the dawn, the dawn that is breaking over humanity, and remember, that we as the inheritors of a great tradition have embarked upon a great adventure hand in hand, no matter who we are

because we are Indians first and Indians last, Indians who are citizens not merely of one province or of another, but citizens of India—and I go beyond that—citizens of a free and peaceful world.

Shri K. MADHAVA MENON (Madras): Mr. Deputy Chairman, I welcome the States Reorganisation Commission Report. I feel that if in reorganisation there is so much of danger that some friends talk here, then it is better to end this controversy once and for all and let there be an amity by a proper reorganisation of States. This has to be done at some stage or the other, hence the earlier it is done the better, otherwise bitterness only will increase.

Sir, when Pakistan was carved from India Mahatma Gandhi was almost about to give his life on the question of the division of India, but at last, because of consideration, this agreed to the division of India, and India was divided much as every one of us deplored in those days. But I feel that it has been a blessing in disguise. But for the partition there have been so much obstacle in the way of working that we would not have been able to achieve what we have had.

Dr. Subbarayan said yesterday that the mischief was done by Andhra. but I do not feel so. I was also in the Madras Cabinet for some years. think the partition of Madras has only good both to Andhra and to Madras. The bitterness that was there before is no longer there and the States are now free from obstruction, from bitterness. They are able to work so well that both the States are progressing. So there is nothing to feel sorry for if we could have proper partition or proper reorganisation of States.

The general principles—about a dozen—adopted by the S.R.C. are good. They are: cost of change, unity and security of India language and culture, financial stability, smaller and larger

States, wishes of the people, geographical factors, administrative considerations and so on. It is all these considerations and not in particular the linguistic consideration alone that has led to these recommendations. I wish they had stuck to it in all matters. question of When it comes to the Telengana it comes to the question of the wishes of the people. In another orgeographical case the language factors are taken into consideration and all the other 11 considerations are practically given up. When it comes to the question of Vidarbha, it is a balanced approach, when it comes to the question of Bombay, it is a different criterion. Sir, I do not want to tread on the corns of other Members. I do not want to speak with regard to any other State. I shall confine myself to my State, that is the proposed Kerala State. welcome the recommendations of the Commission to have a separate Kerala But I wish that they had State. not given us a mutilated Kerala State. and I wish that principles adumbrated had general been stuck to. Sir, Kerala is smallest State recommended by them. Dr. Subbarayan pleaded that Kerala people should be more generous. Sir, I also appeal for generosity, sympathy and a little understanding, nothing more. According to the States Reorganisation Commission's Report, the population of that State is about 14 millions and the area is 14,980 sq. miles. Out of these 14,980 sq. miles. half of this area consists of forests, and of the remaining half, one-third consists of backwaters and rivers. And if you then consider the density of population, it will be about 3,000 to 4,000 people per sq. mile in that area. So, we are struggling for existence. and we are struggling for space. Therefore, Sir, I seek the sympathy, I seek the understanding, I seek the generosity of the Government, and more particularly of the residuary Madras State. I do not want to grab any land. I do not want to grab any area But I plead for generosity on the part of the residuary Madras State and on the part of the Kannataka State.

[Shri K. Madhava Menon.]

(Interruption.) If you take the entire area into account, that is a different question. But I said that half of consists of forests and of the remaining half, one-third consists of backwaters and rivers. And therefore we have to calculate the density of population according to that area. Sir. ours is the smallest State. And then Bengal comes next with an area of 34.590 sq. miles. And the largest unit is Madhya Pradesh with 1,71,200 sq. Madhya Pradesh is twelve miles. times as big as Kerala. The density of population of the Kerala State is self-evident from the Table given in the paragraph 754 of Committee's Report.

Sir, in dealing with the proposals for the adjustment of boundaries, I again earnestly appeal that the Govbear in mind this ernment should background of the density of population and our struggle for existence, with reference to Kerala. When these considerations are taken into account, I see absolutely no justification on the part of the S.R.C. for excluding Gudalur taluk of the Nilgiris District from Malabar and the five taluks of Travancore-Cochin from the proposed Kerala State. Sir, for this argument I shall give my reasons.

Gudalur is one of the three taluks of the Nilgiris District. The Nilgiris District was formed in 1877 as a health resort. Ootacamund is supposed to be the queen of hill stations. And for the formation of the new District, two taluks of the adjoining Coimbatore District, which was very big, were was taken taken, and one taluk from Malabar, and that is Gudalur. Gudalur taluk, as said formpart of Malabar till 1877 contiguous to Malabar and lies the western slope of the Ghats physical features and vegetation and climate of Gudalur taluk same as of Malabar and distinct from the Nilgiris District. These are quotations from the Nilgiris District's Gazetteer The majority of the people of this taluk are Malayalees. Even according to the Census figures of 1951, the Malayalee population is 48 per cent., the Tamil population is 21 per cent., and the remaining population is divided into half a other small aboriginal tribes. will also find, Sir, that the customs and manners of these people same as those of the people of Mala-The court language there Malayalam, and the schools have got Malayalam as the medium of instruction. Of the six Panchayat Members. five Panchavat Members are Malayalees, and of the Members of the Nilgiris District Board two are valees.

Apart from this, Sir, I will point out what the Madras Government themselves say about Gudalur. When the question of reorganisation was not at all anywhere in the air, the Madras Government selves said something in the Statement of Objects and Reasons of the Madras Act (XII of 1931). an Act called the Malabar Compensation for Tenants Improvements Act. This Act was passed and this was extended to Gudalur in 1931. In the Statement of Objects and Reasons, this is what the Madras Government have said:

"The Malabar Compensation for Tenants Improvements Act of 1899 (Madras Act I of 1900) was passed with a view to secure to the tenants of Jenmis in the Malabar District on ejectment from their holdings compensation for improvements made by them or their predecessors. area known as the Gudalur taluk of Nilgris District formerly belonged to the Malabar District and the conditions of tenure in that area are similar to those of Malabar Representations have been made time to time that the Malabar Compensation for Tenants Improvements Act should be made applicable to the Gudalur taluk of the

Nilgiris District on the ground that the tenants of the Jenmis of that taluk require the protection of the Act just as the tenants of the Jenmis of Malabar. It is accordingly proposed to extend the provisions of the Act to the Gudalur taluk of Nilgiris District."

This is what the Madras Government themselves say. The taluk Selongs to the two landholders in Malabar and there are 13 roads leading from Gudalur to Malabar. while there is only one road leading from Gudalur to the Nilgiris. is the position, Sir. Malabar The Tenancy Act is also applicable Gudalur. When the questions reorganisation were not in the air, the Madras Government said that legislation intended for the Malabar District of the Madras State should be made applicable to Gudalur also. That is a fact of great significance. Gudalur, in fact, has been treated all along as belonging naturally Malabar. Sir, I do not want to say anything more. It is rather unfortunate that in spite of the various memoranda and representations submitted to the S.R.C. regarding Gudalur taluk, no mention of it has been made in the Report at all. I feel, Sir. that is an omission which they have committed. and the Government should rectify that omission. regarding the four taluks of Travancore, viz., Thovala, Agastheeswaram, Kalkulam, Vilavancode, these are only four of the eight taluks of Trivandrum District of Travancore-Cochin State. The S.R.C. has adopted the district as the basic unit for making territorial readjustments because this fact that the districts have developed an organic and administrative unity and an economic life of their own. The Commission says:

"We have departed from this rule only when, for ensuring geographical contiguity or for some other important administrative or economic considerations, detachment of part of a District has become imperative."

The report of the Commission does not make any reference to any ground which has made the detachment of these four taluks from Trivandrum District imperative. Its geographical position is this: The West Ghats are almost an unbroken mountain chain. The Western Ghats are more or less like Kalidasa's description of it:

स्थितः पृथिव्यां इव मानदण्ड: ।

The Western Ghats lie from one end of Malabar to the other. West of the Western Ghats is all Kerala.

SHRI T. S. PATTABIRAMAN (Madras): In those taluks west of the Ghats, do they speak Malayalam or Tamil?

SHRI K. MADHAVA MENON: The misfortune is that they speak Tamil also. The only ground for separating these taluks from Kerala is that these people speak Tamil also. Everyone of them knows Malayalam also. They can read and write it.

SHRI H. D. RAJAH (Madras): Some speak Kannada also,

SHRI S. C. KARAYALKAR (Travancore-Cochin): Are not those taluks contiguous to Tinnevelly District?

SHRI K. MADHAVA MENON: The Western Ghats come in between. I would appeal to the Members to look at the map. These Western Ghats are a natural boundary separating the whole of T. C. State and Malabar from the rest of India. Kerala has always been considered to be that part of Indian territory which lies west of the Ghats.

MR. DEPUTY CHAIRMAN: Three minutes more.

SHRI K. MADHAVA MENON: I would like to have at least five minutes more.

Mr. DEFUTY CHAIRMAN: If every Member goes on exceeding his time limit, it will be very difficult

SHRI K. MADHAVA MENON: If it is a question of historical reason. even the headquarters of 'he Maharajas of Travancore till about centuries back had been in Padmanabhapuram ın Kalkulam Taluk which is now proposed to be given to Madras State. It is true that the people of this area speak Tamil, but it is wrong to conclude from it that it is part of Tamil Nad It is really a bilingual area. Everyone of understands the Malayalam language as well and there is a good percentage of people in these taluks who speak only Malayalam. It is true that during the last two general elections, the majority of the Members who have returned to the T. C Assembly from these taluks were returned on the Travancore Tamil Nad Congress ticket Passions played a big part in these general elections and the result of these elections alone should not be a consideration in deciding the fate of these taluks. Sir, I do not want to say anything more on this.

Then I come to the question of Shenkotta taluk. I agree that that portion of Shenkotta taluk which lies to the east of the Western Ghats should go to Madras, that the portions which form an enclave in the Tinnevelly District should go to them, but the other portions of the taluk should form part of the Kerala State.

Dr Subbrayan referred to Devikulam and Peerameede. The SRC has recommended that these should go to Malabar. As it has been stated in the report itself, there is Tamil population there, but it is a floating population The entire labour there comes from Madura, Ramnad and Tinnevelly, and they are all living in the lines—they have no homesteads of their own—built by the estates.

(Shri A Abdul Razak interrupted)

SHRI K MADHAVA MENON: 1 do not agree with him The Commission itself has given reasons.

We have heard certain rumours that Kasaragod taluk should go to Karnataka It has been given by the Commission to Kerala The SRC has given reasons why Kasaragod Taluk should go to Kerala Seventy-eight per cent of the population there speak Malayalam.

SHRI M GGVINDA REDDY (Mysore): Even to the north of Chandragiri River?

SHRI K MADHAVA MENON: I am coming to the Chandragiri River also. The Commission itself says that, if you take the census figures, you will find that 78 per cent of the people of the Taluk as a whole speak Malayalam and they follow Malayalee customs manners, and so they say that there is no necessity for bifurcating the taluk at all Mvfriend asks about Chandragiri River. I wish he had asked about the Piousvini River, the source of Chandragiri River. If you take the Chandragiri River, then, 51.74 per cent of the population north of Chandragiri River speak Malayalam. It is only 9 per cent who speak Kannada Twentysix per cent speak Tulu, and 12.95 per cent speak other languages If you want the actual population. Malayalam people are 1,11,237; Kannada people 18,419; Tulus 52,398; and others 25,464. So, even if you talk of the population north of the Chandragiri River, this taluk can only go to Malabar.

SHRI M GOVINDA REDDY: Is this according to the 1951 census?

Shri K MADHAVA MENON. I am speaking of the 1951 census. From the point of view of geographical contiguity and every other consideration, Kasaragod should only form part of Kerala

SHRI BISWANATH DAS (Orissa): Sir I thank you very much for having given me this opportunity to speak on the SRC Report. The SRC. report and its consideration necessarily take us back to the revered memory of that great Indian, the late lamented Sardar Patel, and our great leader, Pandit Nehru, to whose untiring efforts we owe the unity of India, the ideal of all Indians for generations. It is only fair that we pay our homage to that great leader, popularly known as the Iron Man of India and also to our great leader, Pandit Nehru, who is today a popular figure not only in our country but also in all the countries of the world.

Having said this, we have to congratulate the Home Minister, Pantji, for having the mantle of Sardar Patel on whom fell the duty of consolidating India and now it remains for this noble soul, with the help and co-operation of the Sub-Committee, to redraw the map of India, which is certainly a big task. In this task let me 1 P.M. appeal to the hon. Members of this House as also the electorate and the vast majority of the people in this country, that they should co-operate with the Government and falsify the anticipations of anti-Indian elements who are mostly out of India are longing to see that and breaks on this score. Let it be our endeavour to see that the Government of India successfully redraw the map of India to the satisfaction of all and with the concurrence and good wishes of the people of this country.

Having said this, let me come to the Commission. Generally people in this country associate youth with revolutionary work or revolutionary thinking. I must congratulate my friends, the talented members of the S.R.C. that they have brought in even at the fag end of their life and service to the country, revolutionary changes in the working of nationalism and democracy in India. The great recommendations that they have made regarding the abolition of the office of Rajpramukhs and the creation of one-class State are certainly unique in themselves. breaking up of Hyderabad is equally an important event Equally so is the amalgamation of Mysore with Samyukta Karnataka as also Travancore-Cochin with Aikya Kerala. These are important achievements and feathers in the cap of the Commission. With these, if there are criticisms, I think the Commission will have to take it in good spirit.

Sir, I equally thank my hon, friends for having stressed the security India. To me, as an Indian, as a man from Orissa, security first, India first and security of India for ever-that is my slogan and that is our slogan. So far as the recommendations regarding security of India are concerned, you have our fullest co-operation. Security necessarily means first, the frontiers of India. I agree with my hon, friend Chamanlalji when he spoke of great sufferings of the people of Punjab and Bengal. We have all sympathies with them and for them. Sir, my hon, friend has spoken about Mahapunjab. There are others who speak about a Punjabi Suba. brothers. as comrades in arms, appeal to all Hindus, Sikhs, Christians and all the people of Punjab to solve their differences, to sit together, sit with a determination to solve and see that those are solved. Unless and until we do it, I think it is unfair to call ourselves democratic or unfair to speak of nationalism, if we cannot get these things settled. Recrimination takes us nowhere. Hard words cut no ice.

Having come to Bengal, I think hon. Members feel that Bengal should have our sympathy and support. Think of Bengal. It is a State that borders Pakistan. You call upon the Government of Bengal to co-operate and help you in the matter of security of India want the Government Bengal to take care of law and order and also to support you and help you in matters of infiltration of undesirable elements or illicit trade that is going on between the borders. If these have to be checked and attended to, any State-what to speak of Bengalshould have the area necessary for its I do not feel therefore that there should be any criticism of the recommendations of the Commission

[Shri Biswanath Das]
regarding Kishengunj. One of my hon.
friends has spoken in the name of
minorities. May I appeal to him to
see the statement issued by important
Muslim elements of Bengal who have
disclaimed such unnecessary apprehensions? Under these circumstances,
I feel that the recommendations of
the Commission deserve consideration.

Then I come to Assam. That again is a border area. I think I must frankly confess that I am not at all for the continuance of these C class States. They should go and go bag and baggage They are a strain on national finance and they are an unnecessary appendage to the administrative set up. Why should you have C class States even on the border area of Assam? Look at the picture. The Adibasi elements that are not under the control of Assam administrationyou get trouble but you have absolutely no trouble in the area which is under the administration of Assam. That clearly proves, as the Simon Commission once recommended C class States—then minor administrations-should not be under the Government of India but should merge in the neighbouring States. In that view of the question I recommend and I appeal to the hon. Members as also to the Government of India to wipe off the C class States and not allow them to come as territories except those that are absolutely necessary for the purpose of strategical reasons or from the point of view of State neces sities.....

Shri J. S. BISHT (Uttar Pradesh): But you would be prepared to exclude the North East Frontier Agencies.....

Shri BISWANATH DAS: There again I would plead that matters of over-all control may be left with the Government of India but the administrative set up should be that of the State because the State Government has got the agency and has officials who have experience of such administrations. That is my feelings and that is my experience.

Shri J. S. BISHT: Those tribals are not represented in the Assam Assembly.

SHRI BISWANATH DAS: Give them. Having stated so much, I come to criticism of the S.R.C. The Chairman has appealed to us to make helpful suggestions. I agree with him in full. In criticising the S.R.C. let us not talk in terms of contradictions. One of our friends Dr. Lanka Sundaram wants to wipe off U.P. Why? Because he wants that there should be a balance between the South and the North. I don't know how wiping off U.P. brings in the balance. But whatever it is. it is not left to my hon, friend in the same breath to claim Vishalandhra having himself chosen to wipe off a big province in the name of balancing.

Shri N D M PRASADARAO (Andhra): What has Dr. Lanka Sundaram got to do with that? That is the suggestion of Sardar K. M. Panikkar.

SHRI BISWANATH DAS: Let my hon, friend look into the speeches and then he will know. And so, I say these are the contradictions. Now. where are these eleven lakhs Andhras he speaks of living in Orissa? Where are these eleven lakhs? Look at the Census Report. It will be seen that only 3 lakhs and 42 thousands of Andhras live in Orissa. They come to 2 3 per cent, nothing more. And they are all distributed in all thirteen districts, the main portion being in Ganjam and Koraput. in Ganjam and Koraput, what is their strength? Look at the same Census Report. I would invite the attention of my hon. friend to the Census Report published in 1954.

SHRI B. K. P. SINHA (Bihar): What is their percentage in the town where you beat up the Andhras and burnt their houses?

Shri BISWANATH DAS: Yes, yes, when he knows the facts, my hon. friend will be wiser. I know he is angry and I also know the reasons for the same. But he will be wiser if

he looks into the Census Report. There again, it will be seen that the Oriyas are in a majority. He can read it.

SHRI N. D. M. PRASADARAO: I dispute that statement, Sir.

SHRI BISWANTH DAS: Let him dispute it, let him repudiate it, let him do anything, but.....

SHRI N. D. M. PRASADARAO: But the.....

MR. DEPUTY CHAIRMAN: Order, order. Let him go on, Mr. Prasadarao.

Shri BISWANATH DAS: Here are the figures from the Census Report and they cannot be wiped off.

SHRI N. D. M. PRASADARAO: But, Sir I am quoting the same Census figures.....

MR. DEPUTY CHAIRMAN: Yes, yes. You can do it in your speech. Let him go on.

Shri BISWANATH DAS: According to these Census figures they form one-seventh of the population in Ganjam district and one-sixteenth of the population in Koraput district. And yet my hon. friend Dr. Lanka Sundaram lays claim to Koraput and Ganjam. And in the whole State they form only 2.3 per cent. of the population. These are the census figures, they are not my figures.

Then there is another gentleman-Theodore Bodra—representing Bihar, and he claims Jharkhand. And Jharkhand is to consist of what? It will have some districts from Bihar, some from Orissa and also some from Madhya Pradesh. Sir, Mr. Singh also speaks now in the same manner and in the same strain. I want to know why Mr. Jaipal Singh who himself a great supporter of Jharkhand, did not make any, such demand and move this question in the Constituent Assembly which was the forum for such an agitation and for

such claims? Sir. I would appeal to him to state why this same claim was not put forth before the Constituent Assembly when the Dhar Commission's Report was discussed in that assembly? He was quiet all these years, and suddenly he woke up. And he weke up because of Bihar. You look into all the publications in the press and you will see that the socalled Jharkhand Party and our Bihar friends have joined hands. Sir, "Jharkhand" is a conception of the Britiand of the British missions. These friends had been trained for a different purpose and now slogans have been changed. I thank the Government of Madhya Pradesh for having appointed a commission to look into the non-Indian activities of these foreign missions. Now these people have changed their tone and slogar and the slogan now is "We want Jharkhand and we should remain in Bihar." I say, all right. We bless them. For this advocacy I bless my friends always.

SHRI B. K. P. SINHA: It is their stand that.....

SHRI BISWANATH DAS: I will show my hon. friend what their stand is...

MR. DEPUTY CHAIRMAN: You can explain everything later on Mr. Sinha.

SHRI BISWANATH DAS: You can see it in the press and also from their writings. No one wants a division of the Adibasi areas as the spoils of war. No one wants that. I am not in favour of it. But if today we claim Sadar Sub-division and Seraikella Sub-division of Singhbhum district, it is not as spoils of war. Nor are we claiming areas which are not connected. if we claim this, it is because af linguistic, social, economic and cultural homogeneity of the areas. Also supported bv geographical it is associations and historical traditions.

SHRI B. K. P. SINHA: Historical?

SHRI BISWANATH DAS: Yes, I can explain it to my hon. friend, not

[Shri Biswanath Das] here but if he would come only along. I can explain it to him outside, I will try to show it to him, prove and convince him, both from historical records and also from the census reports. Sir, where is Hindi in Singhbhum district? Let me refer my hon. friend to the Census Report so that he may be wiser. The Hindi speakers in Singhbhum the total number of those who speak Hindi in Singhbhum district, according to the Census of 1951 is 2 lakhs 12 thousand and odd, or you may put it as 2,13,000 roughly. You see it on page 41 of Bihar Census Report. And the increase in the ratio of persons speaking Hindi, that is to say increase over the 1931 figures, is of course, much greater than in the case of any other language. This is due mainly to the growth of Jamshedpur which is predominantly speaking. Out of the total population of 14,81,000 in Singhbhum District. 1,95,000 were found to be immigrants according to the 1951 census 1.80,000 persons had come from Hindispeaking areas. That means floating population. Are you going to lecide the fate of a sub-division or a district on the wishes of a floating population which has absolutely no interest in the district?

Syed MAZHAR IMAM (Bihar): What is the population of Oriyas?

BISWANATH DAS: I SHRI coming to that brother. Do not be anxious, do not be impatient. Having eliminated the floating population 1,80,000 how much is left? There are 32,000 Hindi speakers confined either to the city of Jamshedpur or to the towns of Musabani or Chakradharpur. So where is Hindi-speaking population in Singhbhum Sadar and Seraikella Sub-divisions? You find them with Oriyas associated as brother to brother, house-owner to house-owner in the villages of Singhbhum district in these two sub-divisions Bengali speaking people in Dhalbhum sub-division. If we put up this claim, it is because of the economic interdependence of the people in If we make this claim, it is areas. because of the social intercourse of the people, the Oriyas and the Adi-"Bhassis" They are equally basis. that is to say, brother agriculturists in the field. If the Oriya is a physician, the Adibasi is the patient. the Oriya is a purohit the Adibasi is his Jajaman. This is not my view. Look at the O'Donnell Committee's Report which has refused Singhbhum to Orissa. Even this Committee had to admit that it is the Oriyas that have social relations and economic tions with the people, but not the Biharis. Let me refer to page 10-of Vol. I of the Report wherein it is said that after the detailed census of 1931, on the basis of language, the Oriyas numbered 89,631 in the Sadar Sub-Bihari-cum-Bengali division alone. constituted 6,997; this means that the Oriva population was five times more than the combined population of Hindi speaking people. Bengali Bengali speaking people now desire to come to Orissa; they do not want to be with Bihar. Where there is your claim, I ask? It should not have been so, if the Commission had taken into consideration all this. I had written a letter to Dr. Kunzru intimating him as to how our claims were not considered by the Commission. If they had considered and come to a decision. we would not have minded. they have not done. You are talking about the security of India. If people in a State feel-and honestly feelthat because they have no pull in the Centre they do not get justice, is it fair to India? It is not fair to India and it is not going to help security if that is the feeling in the minds of people.

SHRI B. K. P. SINHA: That is the feeling in Kishenganj also.

Shri BISWANATH DAS: Shri Bodra said that he was speaking as a Ho. It will interest you to know, Sir, that Ho community is to be found either in Singhbhum District or in the neighbouring districts of Orissa and nowhere in Bihar. I can give you the

number from the Census Report You will please see that in India the total Ho population is 5,99,000. Out of this number, four lakhs and odd people live in Singhbhum, about 1,88,000 in Orissa and four or five thousand Hos are distributed all over Bihar. My friend said that he was speaking on behalf of the Hos as if he was a Ho.

SHRI R P N SINHA (Bihar) Not all over Bihar but only in Chota Nagpur

SHRI BISWANATH DAS I know, only in Chota Nagpur, while in Singhbhum and in the neighbouring districts of Orissa you have got all the Ho population What right has my friend from Bihar and the leaders from Bihar to thrust on us a sermon, "Be calm and quiet Give dispassionate thinking"

Having stated so much, I would now appeal to the hon Members of this Why should these friends House abuse-and abuse whom, the representatives of the Hos and others, the Scheduled Caste and general representatives of Singhbhum District representatives of the Hos also the and Santhals in the Orissa Assembly? Have they not the right to demand that they should be allowed to join and live happily with their own people? What right have you to abuse them? Let me appeal to Mr Theodore and Mr Jaipal Singh and say that such things should not and will not pay them in the long run He was showering abuse on Mr Sonram Soren, the Adibasi Minister of Orissa. Mr Sonram Soren came at the head of the pool, not. only himself but with his majority leagues, with a thumping defeating all the rivals Now, that being so, what right have you, who have come through the back door, who have come to Parliament from pocket borough of 200 or 300 votes, to go on abusing people who have directly representing the electorate, and no less, the adibasis, and for whom they are entitled to speak? I would resent such things and would appeal to them not to go the way they have been

What has pained us more is the fact that the Commission has not given its thoughts to this important question. When I make this allegation, I must have some grounds to prove it wrote a letter to Dr Kunzru I communicated the contents of the letter to the Members of the Commission including its worthy Chairman and also to the Members of the Sub-committee of the Working Committee In that letter I had quoted chapter and verse the reasons why our claims on Madhya Pradesh, on the Sadar division and on Seraikella have not been considered by the Commission at all Speaking about our claim Madhya Pradesh, I had said

"I invite your attention to paragraphs 735 and 745 of the SRC Report, wherein mention has been made of elaborate enquiries undertaken regarding Orissa by O'Donnell Committee in 1934 and an overwhelming public support was found regarding the retention of those areas in Madhya Pradesh and that Hindi is the predominate language In this connection I beg to point out that if the Commission had merely opened their eyes and looked into the contents of the O'Donnell Committee Report, specially those of Volume I pages 18 and 19, they would have seen that these statements are incorrect They (decision against Orissa's claim) are not due to the so-called overwhelming public support for Madhya Pradesh, people or Government nor due to opposition by majority of Hındı speakers, but on the basis of statements by a Deputy Commission or of Raipur regarding Bindra Nawa garh, and also merely on the basis of the statement of a Settlement Officer regarding Padampur, Chandrapur and Malkhurda While inclusion of Phulihar Mahasmudra was decided on the ground that the people have no public opinion and that the zamindar of Phuljhar opposed it "

This cannot be said to be a decision of the Committee (Time bell rings)

[Shri Biswanath Das]

I am sorry, Sir, I am the only one speaking for Orissa.

MR. DEPUTY CHAIRMAN: Two more have already spoken.

SHRI BISWANATH DAS: Kindly give me two more minutes.

MR. DEPUTY CHAIRMAN: You should close at 1.30, If every Member goes on taking extra time, the others will suffer.

SHRI BISWANATH DAS: We regret that so far as the decisions relating to Bengal, Bihar and Orissa are concerned, the recommendations of the Comare not really the recommission mendations of the Commission. Why? Because Mr. Fazl Ali, at the end of said that he has Report has refrained from taking any part in investigating and deciding the territorial dispute regarding Bengal, Bihar Orissa. His was a balanced judicial mind and this important decision is being deprived of the same. I do not intend making any allegations but I have to state that Sardar Panikkar was an Adviser to the Eastern States which constitute now practically half of Orissa. I feel, Sir. that probably something working in his mind lest he should be misunderstood by others. Else, we have absolutely no complaint against Commission. Our complaint the relates to these stated incidents, and the fact that the Chairman of the Commission, who is a very important who has a judicious person, balanced approach to questions has abstained. We feel that this boundary question should be referred to a tribu-Have a tribunal consisting of either the retired Chief Justice of the Federal Court of India, Mr. Varadachari, or the retired Chief Justice of Supreme Court of India. Patanjali Sastri or the retired Chief Justice of the Supreme Court of India, Mr. Mahajan. We have no objection. We want that judicious and balanced mind should be brought into this decisions important question and

should be given, and we are prepared to abide by the decision. We want a decision.

(Time bell rings.)

MR. DEPUTY CHAIRMAN: I am sorry, Mr. Biswanath Das, you have to close.

Shri BISWANATH DAS: Please give me only two or three minutes more.

MR. DEPUTY CHAIRMAN. You have already exceeded the limit by five minutes.

SHRI BISWANATH DAS: I am sorry, Sir. I want only two or three minutes more.

Mr DEPUTY CHAIRMAN: Have one or two minutes.

SHRI BISWANATH DAS: Sir, let me refer to the proceedings of the Legislative Assembly of the 25th November, wherein the M.L.As. representing the Ho community have moved amendments to the main Resolution, for the amalgamation of these two sub-divisions with Orissa. 11 or 12 votes were cast in favour of this. Because these people voted either for Bengal or for Orissa you say that they purchased. What about Jharkhandis? What were your credentials a year back and what are your credentials now? You are certainly different from what you were before Therefore in these circumstances appeal to the hon. Members not to give any importance to the so-called wailings of my friend, Shri Theodore Bodra.

Mr. DEPUTY CHAIRMAN: Mr. Prasadarao.

Shri N. D. M. Prasadarao: Mr. Deputy Chairman, before discussing this question of States reorganisation let me first of all pay my homage to those martyrs who agitated and who laid down their lives in the cause of reorganisation of States on linguistic basis beginning from the time of

Bengal partition down to the martyrdom of Potti Sriramulu, and also to the martyrs of Bombay who died on November 18 and 21.

[THE VICE-CHAIRMAN (SHRI H. C. MATHUR in the Chair.)]

Sir, this is a very important question and the Home Minister has rightly advised us to be very calm, cool and dispassionate while we discuss this report, because so many questions are involved. Border disputes are there; some States are being wiped out and some States are being totally altered. Therefore it is quite right that he has advised us to be cool and dispassionate.

Sir. several Members have paid tribute to the labours of the Commission. I also join them in paying tribute for all the work that they have done. Sir, I have one remark to make about the Commission's work. Sometime ago, speaking. I think, on the University Grants Commission Bill, Dr. Kunzru said that the Commission had never been interfered with, that the Government had never instructed them to do this or that, and they were in no way influenced by the Government. May be quite correct, Sir. But I would like to say this that even though when they started doing their work or during the course of their work Government had never interfered. their hands were tied down from the very beginning as they were asked to do their work within the four corners of the terms of reference that were placed before that Commission. Those terms of reference have led them to make some major recommendations. which Ι consider blunders. Sir, what are the terms of reference? Of course I need not read them. So many Members have already referred to them. They refer not only to language but to certain other considerations also. They said about national unity. national security economic viability and so many other Quite right, Sir, nobody objects to it. If the reorganisation of States on a particular basis will

endanger national unity or national security, certainly it should not be done. But why are they clubbed together? When we are discussing the question of States reorganisation on linguistic principles, why is this question of national unity and national security brought in? At no other time during the last 30 or 40 years did any person think that if the States reorganised on a linguistic basis either national unity would be endangered or national security would be threatened? No thought had come so long; it has come only after 1947, after the transfer of power and the ruling class has got the power in their hands to recarve the States, to reorganise States.

Let us see what is this national What is the outcome of the recommendations of the S.R.C.? They have recommended 13 States to be reorganised on a linguistic basis, Sir, out of 16 States, when 13 States are to be reorganised on a linguistic basis does it threaten national unity? Does it threaten national security? Therefore, unnecessarily, instead of simply saying "You reorganise the States on a rational basis or on the basis of the principle which was recognised and which has been influencing the policies of the major political parties in the country. namely, the principle language", instead of simply saying to them that "you reorganise them on this principle" they have clubbed in all these things, and that is why, Sir, so many things have come in. Too much insistence on this national unity without any context has led to several mistakes, major blunders, in the recommendations of the Commission. is why, Sir, it has been recommended that the Osmania University should be placed under the Central Government and the medium of instruction in this university should be Hindi. This way, it is a sort of artificial unity that they are thinking of. Sir, this national unity can be achieved only with the willing co-operation of all the people, of all the linguistic groups living in our country. But what is this? supposing through these artificial

[Shri N D M. Prasadarao] measures somebody wanted national unity to be built up, will it be built? If very large sections of the pepole even in this House fear that arbitrarily Hindi is being imposed on them in the name of national unity, they are justified, as such fear has been engendered by some of the utterances made by responsible leaders. I refer to the latest utterance, the latest statement made by no less a person than the Chairman of the Hindi Commission, Shrh B G Kher Sir. while speaking in Hyderabad on December 17, he said something to the effect that if the regional languages grow as they like, then there is the danger to Hindi growing as the national language of India Why should these two be counterpoised? Suppose I want my Telugu to be developed or some friend from Kerala wants Malayalam to be developed, how does it affect, how does it come in the way of Hindi developed as a national language? There is no controversy at all; there is no enmity among these languages. Therefore when such things are being imposed in the name of national unity, naturally there will be dissensions and there will be suspicion. Therefore this question of national unity should not have been brought in the consideration of the question of reorganising the States. This thing has been proved by 13 States being recommended on the basis of language

Similar is the question of national Does national security security State is depend upon whether a created on a linguistic basis, whether it is a bilingual State or not whether it is big or small? National defence is the concern of all people living in our country. Even if there is a big State, say, with 3, 5 or 6 crores of population, can that State alone defend the aggression? country from Therethis fore question also should not have been brought in Thev say regionalism, provincialism, linguism and all these isms will develop and national security and national defence would be affected But today I ask,

how is the army organised? We find there is the Rajputana Regiment, the Mahratta Regiment; similarly we have Madras Regiment also. they are recruited on basis, even though they are named on that basis, do they threaten the security? Are they less patriotic? National defence and national security depend upon the consciousness of the people. upon the patriotism of the people. When Kashmir was threatened, the whole nation rallied together and went to defend Kashmır. Tnerefore this question of national security should not have been brought at all in the context of States reorganisation.

another thing has also Sır. brought in-economic viabilitywhether a State would be able to balance its budget, whether it would be able to meet all the expenditure that it has to incur in the State. If that is to be taken as the criterion. I would ask the Government whether any single State is economically viable as it exists today, including the U.P. which was referred to by one hon. friend as a giant? Sir, I have taken some figures from the report of the Taxation Enquiry Commission relatthe to State revenues expenditure on the revenue side All the Part A States, we find, are not viable in that economically These are the figures for 1953-54, the year for which the Taxation Commission has given figures:

| State | Total reven | | Expe diture n revenue side |
|-------------|-------------|----------------|-------------------------------|
| | (| In crores) | (In crores) |
| Assam | | 13 74 | 14.93 |
| Bihar | | 32.78 | 3 5 · 36 |
| Bombay | | 68·1 5 | 72 06 |
| Madhya] | Pradesh | 23.11 | 25 ·21 |
| Madras | | 64.90 | 74.65 |
| Punjab | | 18.21 | 19.57 |
| Orissa | | 12.02 | 14.67 |
| U. P. | | 66.27 | 78.54 |
| West Bengal | | 3 7 ·72 | 50 57 |

Sir, these revenues include not only the ordinary taxes but even the grants-in-aid from the Union Government You will find from these figures that no single State is balancing its budget unless it raises loans or the Centre gives more aid. That is how the States are getting on. Therefore considering this question of States reorganisation, this question also should not have been brought in. It has been unnecessarily brought in. That is why the Commission has been misled on several issues and that is they have committed blunders. Sir, when I say that the recommendations Commission's not acceptable to many people in the country, I speak the fact.

The hon. Minister for Home Affairs, speaking while introducing the motion, said that almost all the people in the welcomed it and that only country some insignificant minorities have not accepted it. Sir, I would respectfully tell him that this insignificant minority includes the Working Committee of the Indian National Congress itself, for they have already modified certain recommendations made by the States Reorganisation Commission. What has become of the recommendation about Telangana? They said that right now they favoured the formation of Visalandhra. Then, have they accepted Part IV dealing with Services and other things? They have not; they have postponed decision on it. what about Punjab? Consultations are still going on; they are calling the Punjab leaders and talking to them. The very fact that even the Congress Working Committee has modified certain recommendations of the S.R.C. shows that the recommendations are not quite satisfactory to a very large percentage of the people of the country.

Now, I come to some of the recommendations made by the Commission. My friend, Mr. Akbar Ali Khan, is not here today. He said that 95 per cent, of the people in Telangana did not want a merger with Andhra; did not want Visalandhra. Sir, I am sorry that he has completely exaggerated the picture. Sir, it is not 95; I would have accepted if he had said 0.95. That is the correct picture if he goes and

sees in the villages. Let him see the papers published in Visalandhra and he can see how many meetings, attended by thousands and thousands people, are being held in Telangana in favour of Visalandhra. I have got here the papers just received. Take any paper and you will find reports of number of meetings being held Telangana. This is one paper received yesterday and this says that in Suryapet, Janagaon taluks and Peddapalli several meetings were held attended by thousands of people. Suryapet Taluk 10,000 people attended one meeting. In Peddapalli 1500. delegates attended a conference. Sultanabad Taluk many meetings were held; in Huzurnagar a week has been observed supporting Visalandhra from 15th to 21st. In Mankote Taluk 4,500 people have attended meetings in three or four places. Sir, there are several such reports and it will take much time if I were to read out all of Let him go to these villages and just see that reactions of the people; let him not just see only the reactions of some interested persons in Hyderabad city. Let him go to the villages and he will see that the entire people, barring a few interested persons, are demanding Visalandhra. He said that public meetings could not be held in favour of Visalandhra and he has challenged my friend Bahadur Gour. If he wants to challenge, there are 89 lakhs and twelve thousand and odd Telugu people in Telangana who can accept that challenge. Who are disturbing the meetings? If some meetings are not being held, who is responsible for that? Not only the meetings addressed by Rai Bahadur Gour but even the meetings held and addressed by the Chief Minister of Hyderabad State being disturbed but who are disturbing them?

DR. R. B. GOUR (Hyderabad): I have addressed dozens of meetings; not a single meeting of mine was disturbed by anybody.

SHRI N. D. M. PRASADARAO: So, Sir, he challenges that meetings would

[Shri N. D. M. Prasadarao] not be held. Of course, there are some persons who will try always to disturb meetings held in support of a democratic cause. My friend, Nawab of Chhattari, is not here. He would have told how in Hyderabad when any popular cause has been championed the goondas used to disturb and the Nawab of Chhattari was himself a victim to that. When he wanted to come to Delhi by plane from Hyderabad for talks on the question of merger of Hyderabad with Indian Union, what fate had met him he would have told. That is how the meetings are being organisedly turbed by interested persons. So, it is not a case of holding a meeting or disturbing a meeting. It is the cause of the people. So, go and see in these villages and you will find.

Sir, yesterday and day before yesterday we have heard the arguments for and against Samyukta Maharashtra with Bombay. I do not wish to deal at length in the short time at my disposal.....

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): Only four minutes more.

SHRI N. D. M. PRASADARAO: would respectfully say, that the Comhas not been factual mission truthful when dealing with the case of Bombay. They have said that the Gujeratis are very patriotic and selfsacrificing and willing to live in a bilingual State, but it is very unfortunate to find that this patriotism and self-sacrificing spirit has evaporated today. Today when some Maharashtra leaders offer the same demand of a bilingual State with all the Maharashtra people coming together, then this self-sacrificing nature and this patriotism evaporates. The Gujeratis will not live in such a bilingual State. When I refer to Gujerati people I do not mean the workers and peasants of Gujerat. It is the leaders, it is the monied monopolists of Gujerat that I Similarly, they are willing to live in Bombay in peace if it is only a bilingual State without Vidarbha.

They are patriotic. If supposing Vidarbha also is thrown in or supposing Gujerat is separated and Samyukta Maharashtra is separated with Bombay, then also they could not live. What is this patriotism? Why should these compliments be given to these persons? Therefore, when these questions are discussed and decided, I have to say that the Commission has not fairly dealt with the whole question

I come to the question of Punjab. Here also another major blunder has been done by the Commission in respect of Punjab. Just now, the hon. Diwan Chaman Lall has said that the slogan of a Punjabi Suba, the demand for a separate Punjabi-speaking State, But, Sir, that is a communal one. very communalism has been expressed right here itself in this House, when he demanded that they want to expand. The Commission itself has said that if the States reorganisation means linguism or separatism or expansionism or 'exclusivism', it should be rejected. But right here and now he has expressed expansionism, whose expense, at whose cost? the people of those provinces and those regions which he wants to include in the Maha Punjab, willing to that? Recently, the Legislative Assemblies of Punjab, Pepsu and Himachal Pradesh, which have to come together in a single province, as recommended by the S.R.C., have discussed this problem. They have expressed opinions and what is the result? Sir, in Pepsu, out of 44 persons who spoke 41 persons have supported the formation of Punjab, not the Maha Punjab recommended by the S.R.C., but a Punjabi Suba and only one or two have stood for Maha Punjab. Similarly, in Himachal Pradesh also, they have taken a vote-not only discussed—and there they have rejected this. They want that Himachal Pradesh should be separate. And the voting was 34 for the retention of Himachal Pradesh as a separate province and only 4 for the recommendation of the S.R.C. Similarly, Punjab also, about 64 persons have spoken on the S.R.C. Report, of whom

52 persons both Hindus and Sikhs—he was telling that this slogan of Punjabi Suba is a Sikh slogan, a communal slogan—of all the parties, whether they are Communists, Congress or others, wanted a Punjabi Suba and Hariana Pranth, not the Maha Punjab as recommended by the S.R.C.

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): It is time.

SHRI N. D. M. PRASADARAO: Just two or three minutes more, Sir.

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): No, please wind up.

SHRI N. D. M. PRASADARAO: Only 11 stood for Maha Punjab. Therefore, it is no use denouncing that the demand for a Punjabi Suba is a communal slogan. Just as other demanding, the Punjab people are people are also demanding. And when you have accepted Punjabi as a national language-as one of the fourteen national languages---when you have accepted them as a linguistic group, they are also demanding a Punjabi Suba. Therefore, it is not a communal slogan. Just in order to deny the Punjabis the right of forming their own State you are giving them a bad name just as the saying goes; 'give the dog a bad name and kill it'. Similarly, you are giving it a very bad name.

Sir, I will deal with only one more point before I finish. In many of their S.R.C. recommendations the have tried and applied the principle of balancing. This balancing formula is a very dangerous formula. Take the case of Punjab or any other State. Take the case of Maharashtra. They wanted to balance two forces. They have brought in Marathwada to Maharashtra and in order to counterbalance this they have brought in Kutch and Saurashtra. Similarly, they have included a Karnataka area, Bellary taluk etc. in Andhra; and in order to counter-balance and to compensate for that, they have kept the mainly Telugu-speaking area, Kolar, in Karnataka. Sir, they speak of percentages, forty per cent., fifty per cent., sixty per cent. of Sikhs in the Punjab. These balances and counterbalances, these compensations, etc. are not a proper formula. The only proper formula, the only rational and correct formula would have been the formation of States on the basis of language. Even now the time is not over.

2 P.M.

SHRI H. C. DASAPPA (Mysore): Will you on that score allow Bellary to be in the Karnataka State?

Shri N.D.M. PRASADARAO: Oh yes. Our Party has made it quite clear that the three taluks have arbitrarily been merged in Andhra and that they should have gone to Karnataka. If there are any villages on the border with Telugu majority, they should go to Andhra.

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): That is all.

SHRI N. D. M. PRASADARAO: Therefore, this is the correct principle and I hope that the Government will accept it and when the States are reorganised, they would be reformed on that basis.

سید مظهر اسام (بهار): سریه ایس - آر - سی رپورت جو هملوگوں
کے سامنے هاوس میں لائی گئی هے
اس کے متعلق میں گچھ عرض گرنا
چاهتا هوں - قبل اس کے که میں
کچھ کہوں میں ابنا یه فرض سمجهتا
هوں که کمیشن کے ممبروں کو میارکباد
دوں که انہوں نے جو کوشش کی
دوں که انہوں نے جو کوشش کی
هے اور اس رپورت کو تبار کرنے
میں جو حجات کی هے وہ بہت
هی قابل میارکباد هے -

[سيد مظهر امام] الس سين كوئي شك نهه هـ کہ اپنے صوبے کے متعلق مجھے رپورٹ سے اتفاق نہیں ہے۔ وقت کم ہے ا اس لئے میر پوری رپورٹ پر بوللا نہیں حاهتا مگر بہار کے متعلق میں ھاوس کے ساملے چلا باتیں عرض کر دینا ضروری سنجهتا هوں -اس، لئیر کہ بہار کے دو علاقے اس ریورٹ کے ذریعے بنگال کو دئے گئے هير - نمبر (- كشن ألمج كا علاقه ا نمبر ۲ مان بهوم کے کچھ پارٹس -یہ علاقے بنتال کو دئے گئے هیں -مہر سب سے پہلے یہ عرض کرنا حامتا هو که کسی حصه کو ایک صوبة سے دوسرے صوبے میں ملا دیلے سے محمد کوئی عدر نہیں ہوتا - اس لئے که هددوستان ابک هے اور کسی پراونس کا کوئی پارت کسی پراونس میں رہے یہ ایسی چیز نہیں ہے جس پر اعتراض کیا جائے -مگر سوال يه هے كه جب پراونسيز كا تسترى بيوش لينكوستك بيسمس پر کیا جا رہا ھے - کلچرل بیسس یر کیا جا رہا ہے تو دوسرے پراونس کو بھی اصولاً یہ سوچنے کا حق حاصل ھے کہ اس پراونس کے لوگرں کا کلمچر بھی وهی هے يا نہيں جو ان کا خود کا هے - بنگال کا دیماند ایک نو لینگرستک بیسس پر هے اور دوسرے اس بيسس ير هے كه ولا رفيوجيو کو بسانے کے لئے علاقہ چاھتے ھیں

كرنا چاهتا هول كه جهانتك وفيرجيز کے بسانے کا سوال ھے تو صرف بلکال هي كا حق نهيس هے كه امر كے لئے . ولا علاقہ کی تعمالت کوے - رفیوجیز ھندوستان میں آئے ھیں اور وہ ھلدرسنان کی محبت کے بھوکے هیں - هر شخص ان کے ساتھ همدردی کرنے کے لئے تیار ھے اور جس حصة مين زمين موجود هے وهاں ان کو بسانے کے لئے اعظام هونا حاهيمُے - يه كورنمنت أف انديا کی دیوتی هے اور اس میں کسی شخص کو کوئی عذر نہیں ھے - میں آپ سے کہنا جاعتا موں کہ بہار گورنمذے نے همیشه اس بات کی كوشهى كى ه كه هم اليه يهال رفیوجیز کو بسائیں اور ان کو جگه دیں - مگر همارے بنگال کے دوست یه نهین چاهتے - وہ یه چاهتے هیں که ان کو علاقه دیا جائے جسمیس رفهوجيز بسائے حا سکيل - اب سوال یه بهی پیدا هوتا هے که بهار کا جو علاقه بنكال كو ديا كيا هے وہ رفیوجیز کے مسانے کے لائق ہے یا نہیں ۔ اگر وہ علاقہ رفیوجیز کے بسانے کے لائق نهين ه نو پهر ولا اسكو ليكر کیا کریں کے - جہاں تک زبان کا سوال هے آپ دیکھئے که کشی گلبے میں کیا پوزیشن ہے - ممارے بنگالی دوست بہت آسانی سے اس ھاوس مهی اور اس هاوس میں بھی بول

میں اس ھارس کے ساملے یہ عرض

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رهے عبس که دم اس علاقه کو للگور تک بيسس پر جاهتي هيي ، مير اي دوسدوں سے پوچھنا جاھنا ھوں کہ ولا مهرباني كركے بتائين كه كشن گفیج میں بنگالی اوائے وااوں کا کیا پرسلتیم - هال دسته کت میں بنگالی دولئے والے صف ۳ پرسلت هين اور دو يه حار لاکه ياپوليشن کا ایریا ان او دیا گیا هے اس کے اندر ان کی پابولیشن اور دہی کم هے۔ پہلے مبور بہ نہبوں کیڈا جاہ۔ کھ وھاں کے لوگ بنگال میں مللا چاھنے ھیں یا نہیں - مبی پہلے صرف اس رپورٹ کے اس حصة کو يوهه كر سفاؤنكا جس سے يه معلوم ھو سکے کہ خود کمیشن نے کا فیصانہ کیا ھے اور کیا اس نے سمجھا ھے-ولا پيراگراف ١٥٣ هے حر /سطرے هے -

"While making this recommendation we have to take note of the fact that the eastern portion of the Kishanganj sub-division is predominantly inhabited by Muslims who would view with concern the transfer of this area to West Bengal on the ground that their linguistic and cultural rights might suffer and that the possible resettlement of displaced persons from East Bengal might dislocate their life. These fears are not without justification. It would, therefore, be necessary for the West Bengal Government to take effective steps such as the recognition of the special position of Urdu in this area for educational and official purposes. The density of population in this area is such that there is little scope for any resettlement of displaced persons The West Bengal Government would, therefore, do well to make a clear announcement to the effect that no such resettlement would be undertaken. This would go a long way in our opinion in dispelling doubts and fears."

س أجداب والا مين يه عرض كرنا چاستا ھوں کہ اس نوش کے بعد ھاؤس کے سامنے یہ مسڈاہ صاف ھو جانا هے که وهار کی زبان بنگله نهیں ھے - حیدرآباد اور کشی گنیے دو ھی آیسی حگہیں ھیں جہاں کے لله کمیشن ہے اپنی ربورے میں یه ریکمند کیا هے که اردو کا اسپیشل انتظام کیا جائے - اس سے تمام هاؤس کے سامنے یہ مسئلہ صاب ھو جاتا ھے که وهاں بنگله زبان بہیں ھے۔ اس ہے علاوہ جلپائی گوری اور د رجانگ کو سلایے کے لئے آپ کو واسته چاهیئے - میں آپ سے یه پرچهنا چاهنا هول که گورنم**نت** آف اندیا کی سرک اور ریاوے ہے اگر آپ کو بہار سے هو کر جانا پوتا هے تو کیا اس کے لئے آپ کو کوریتور چاهیئے - کیا یہی نیشنازم ہے - اگر هم نه دين تو هم سے كها جاتا هر کہ آپ نیشللزم کے خلاف بات کرتے هیں - مکر آپ یه علاقه اس وجه سے مانکتے ھیں کہ عم اس ملاقہ سے جاتے ھیں تو ھم اپنی نظروں سے دیکھیں نه یه علاقه همارا هے بہار کا نہیں ھے - جب ملک ایک ھے تو ایسا سوال پیدا ھی کہاں هوتا هے سکے عالمه سمار کی طرف

[سيد مظهر امام] که سے همیشه یه کیا کیا اس سوک کو جس طرح سے چاہئے اسعمال کیجئے - همارے چیف مدستر شری سر کرشوں سنہا ہے بنکال گورنبذے کو اس ۲۹ میل لبین سوک کے لئے زمین دی جو نیشنل ھائیوے بنالی گئی ھے جسکا نمیر ۳۲ هے که وہ حسب صرضی اسکو استعمال کو سکتے هیں مگر اس پر بهی ان کو اتفاق نهیں، هوا هے - اس سلسلے میں همارے چیف منستر صاحب نے بہار اسمبلی ميں جو آفر کيا ھے اسکو ھي ھاوس کے سامنے پوھه کر سفا دینا چاهدا عول تاکه راستے کا جو مسئله ھے وہ حل ھو جائے -

"The provisions are embodied in Part XIII of the Constitution, and I would refer particularly to articles 301, 302, 304 and 307. I would also refer to item 23 of the Union List under the Seventh Schedule to the Constitution, and the power which the Parliament have by virtue of this item to enact legislation regarding National-Highways We contend, Sir, that in view of these constitutional provisions, West Bengal can make as full and free a use of the two National-Highways in question now, as they would if the area were transferred to West Bengal. I would go a step further, and declare that, even apart from the constitutional provisions, and any law that Parliament might enact in future, we are prepared to agree to any arrangement regarding the use of these Highways and other allied matters, that the Union Government may desire."

یه کلیو ذکلیریشن همارے چیف ملستر صاحب نے اب هاؤس میں کر دیا ہے ۔ آپ اس بیشنل هائی وے کو بھی لے لینجئے لیکے پھر بھی وہ اس کے لئے تیار نہیں ھیں ۔

اب سوال یہ ہے کہ وہاں پر بنکال میں ملنے کے لئے وشیز آف پیوپل نہیں ہیں ۔ اساقت تک 10 سو سے دو هرار نک آدمی جیل جا چکے غیں اور ابھی ستیاگرہ جاری ہے ۔ ابھی کچہ کی صدارت میں پولیٹیکل کانفرنس کی صدارت میں پولیٹیکل کانفرنس ہوں نہی جس میں چار لاکھہ اسان جمع ہوئے تھے ۔ اس کے علاوہ وہاں ایک مسلم کانفرنس بھی ہوئی تھی جسکو جیں نے پریسائیڈ کیا تھا ۔ اس لوگوں کی یہی آوار ہے کہ ہم بہال کا بنکل میں نہیں جائینگے ۔ بنکال کے اوک یہ کہنے ہیں کہ ہم بہار کا ٹوک یہ کہنے ہیں کہ ہم بہار کا

"(iv) need for ensuring protection of Bengali culture and heritage amongst the Bengali-speaking people in Bihar."

اس لئے اس ایریا کو آپ چاھنے ھیں کہ اس کو پروتیکٹ کریں - میں اپنے دوستوں سے انصاف کرنے کے لئے درخواست کروں اور دریافت کونا چاھوں کا کہ جب آپ کو اپنی لینگویج آور کلچر پیاری ھے تو دوسرے کو کیوں نہ بیاری ہوئی - مدر حضور کے سامنے یہ رکھنا چاھنا ھوں

که اگر ان چار لاکهه لوگوں کو وهاں بھیم دیا جانا ہے تو پھر ان کے بچوں کو تین تین زبانین پوهنی هی کی -اردو پوهلی هے اور هندی بهاشا پوهنی هے کیونکه وہ نیشلل لینگویم هے اور اس کے علاوہ ان کو بذکالی بھی پڑھنی هوگی - تو میں پرچها چاهتا هوں که کیا تین تین زبانون کا پوهدا کوئی آسان کام ہے ۔ وہ لوگ جیتک بلکالی لیلگویم نہیں جاہیں کے تب تک وهاں کی سروس میں ان کو حصة نہیں سل پائے کا اور وہاں کی سیٹین شپ رائث کو کیسے صحیم طریقے سے انجوائے کر سکیں کے - اس ج معنی یه هیں که ان کی حیثیت للگوستک مینارتی کی هوگی - همارے دوست نے ابھی کہا ہے کہ وہاں کے مسلماتوں نے کہدیا ہے کہ صاحب کیسی بات کا انہیں در اور خوف نہیں هونا جاهيئ - سوال يهان راور خوف لا نهين ه بلكه سوال يهان پرنسپل کا ھے - انہوں نے موشدآباد کا نام ھاؤس مين ليا ليكن مين كهنا چاهتا هون که مرشدآباد کا مسلمان بنگال جانتا ھے اور بہار کا مسامان ھندی اور اردو جاندا ھے - بہار کے مسلمان کی لينگويم هندي اور اردو هے - تو انهيں بنئالى بهى پوهلى هوئى اور السطوح سے وہ ایک مینارتی میں ہو کر وہ جائیں گے - هماری اواز وقال کی اسمیلی میں ایک میلار آن کی آواد هولی - یه سوال نهین هے که وهاں

جو سب سے ہوا سوال همارے ساملے ھے وہ تو لینگویم کا ھے کہ انہیں بین بهن زبانین پوهنی هی گی -ايس - آر - سي رپورت ميں جو ایشورنس دیا گیا هے اس کو میں نے آپ کے سامنے پوھا ۔ اب میں اپنے ھائی کیائڈ ڈاکٹر بی ۔ سی ۔ رائے کے ایشورنس کو آپ کے سامنے رکھنا چاهنا هوں - ان کو میں صرف چیف منستر آد، بنال هي نهين سنجهتا هون بلكة أن كو سين أيدًا هائيكماند بهى سمجهتا هول كيونكة مبل أيك كانكويس مين هون - اس لله ان کو چیف منستر آف بنگال کے سانھہ هي ساتهه أيدًا هائي كمات بهي مانها هوں - میں یہ عرض کروں کا کہ ھائی کمانڈ ھونے کی حیثیت سے ان کو خود غور کرنا جاهیگے که آیا یه بہار کی دیداند صحیم هے یا نہیں -

مسلمان کانے هيں اور کيسے هيں -

اس سے مجھے کوئی مطلب نہیں ہے۔

"No. 7.—With regard to the question of settling refugees in the area to be transferred from Purnea district, the West Bengal Government are prepared to give an undertaking that no refugees will be settled there unless it be by mutual agreement with the local people."

ولا الله استیتمنت میں فرماتے هیں:--

اس کے صاف معلی یہ هیں کہ ان ہے جاکر پوچھیں گے ، تو کیا ریفرنڈم لیکر پوچھیں گے ، کیسے پوچھیں گے ۔ یعلی معلی یہ هیں کہ جب آپ کے اندر وہ آ جائیں گے تو آپ جو

[سید مظہر امام]
چاهیں گے کریں گے - ایس - آر -سی
نے کہا ھے که پاپرلیشن وهاں
زیادہ ھے اور حگه نہیں ھے پھر بھی
بنگال گورنمنت یه دہتی هے که هم
ان کو وهاں بسائدی گے - یه کنڌیشنل
تها ارر انہوں نے اس کنڌیشن کو
فلفل نہیں کیا اس لئے بھی به ایک
لیگا پوائبذ مے ھے که یه علاقه ان
کو نہیں مل سکنا ھے -

श्री बू० कि० प्र० सिंह: हिटलर ने भी सभी इलाकों को म्युचुअल एग्रीमेंट से जर्मनी में मिलाया था।

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): Another two minutes.

Syed MAZHAR IMAM: Another five minutes and I will finish

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): I am sorry. There are other speakers. We must co-operate.

سید مظہر امام: دوسری جیز مجھ مان بھوم کے بارے میں عرض کونی ھے - مان بھوم کے بارے میں عرض انہوں نے جس رائے کو دیا ھے اس کے اندر لینگویج کے کوئیشچن کو انہوں نے نہیں مانا ھے - ایس - آر - کی رپورت میں مان بھوم کے بارے میں لینگویج کے کوئیشچن میں مان بھوم کے بارے میں لینگویج کے کوئیشچن کو نہیں مانا ابا - یہ کہا گیا ھے کہ کسائی ربور پر وہ پروجیکت بنا کو ھیں - میرا خود ساڑھے پانچ کورز کا پراویزن فائیو ایر یائن میں کروڑ کا پراویزن فائیو ایر یائن میں عاور ھم کسائی ریور پر وہ پروجیکٹ بنا ھے اور ھم کسائی ریور پر وہ پروجیکٹ بنا ھے اور ھم کسائی ریور پر وہوجیکٹ

ناله هے - جس کا پانی هم جمشید پور
کو سپلائی کوتے هیں - اور یه بھی
هے که وهاں سوورن ریکھا ریور هے
جس کے اندر هم ریزروائر بنا رهے
هیں باکه هم جمشید بور کو ایکسٹرا
پانی سپلائی کر ۔کیں - نو وہ ایریا
بھی جلا بابا هے - اس کا کیا تنیجه
بھی جلا بابا هے - اس کا کیا تنیجه
هوگا - اس کے علاوہ وهاں ان کی
کمیٹی نے رپورت دی هے اس میس
کمیٹی نے رپورت دی هے اس میس
کہا هے که اگر کسی جگه +۷ پوسیلت
کمیا هے که اگر کسی جگه +۷ پوسیلت
نہیں ترانسفر کی جا سکتی هے اس
نہیں ترانسفر کی جا سکتی هے اس

دوسری چیز میں یہ عرض کرنا چاهتا هو که همارے دوست کہتے هیں که کشی گلم کا علاقه اس لرّبے همین دیدو تاکه هم نارته بنگال مین حائیں - میں ان سے یہ پوچھڈا چاھتا ھوں کہ ھم دھلیاد سے رانچے کیسے جائیں گے - بلکال کے ذریعہ ھی تو ھو کر جانا ھوگا - بنکال کے ھی ریل و روڈ سے ھو کر جانا ھوگا اکہ ان کو یہ ایردا دے دیتے هدی - اسی طرح اگر حمشید ہور جائیں کے نواسی ایدیا ہے پاس کرنا پویٹا حو کہ ملگال کو دیا جا رها هي - تو آپ مجهکو تو نقال سے هو کر جانے کو کہتے هيي ایکن خود نهیں جانا جاھتے۔ ھم الرجاتي هين تو بنكال سر

ھو کر جاتے ھیں لیکن ھم ہے کیا كبهى كوئى قيمانة كيا - اگر كيچمدت ايريا كا سوال الهايا جاما هے مو اولاً اكر كيچمدت هوما نو ان ١٠ كل جوده سو ا كوائر معل هوتا ليكن اب ان كو تین هزار اسکوائر میل دیدیا گیا هے -اگر بہار کیچمنٹ ایریا دیمائق کرنے ، لگے تو وہ ہو- پی اور سی- پی سے بہت سا ایریا دیماند کر سکنا هے - کیونکه گندک اور سون ریور میں همارے پروجیکتس موجود هیں اگر هم یو - پی سے اور سی- پی- سے یه قیماند کرنے لگین که وه ایریا همکو دیدیا حائے نو کیا یه مناسب هوگا - بهار میه آی -ہی ۔ سی بنا ھے جس میں کہ هماری لاكهون أيكو زمين انذر واتر جلي كُنُي هِم اور ۲۷ هزار آدمیون کو وهان اینی زمين چهور ديني پيي هے اور مکان چهور دینا پرا هے - اس سے کس کو واتر ملنا هر - بنال كو ملتا هے -بغال کے لئے هم نے یه کیا لیکن ھم ہے کسی طوح کا سوال نہیں اتھایا۔ کل کو یہ کہا جا سکتا ہے کہ چونکھ هم اس سے پانی لینے هیں اس لئے آی - بی - سی - ایریا کو بھی ھمیں دیدو - تو میں گورنمنٹ سے أور اس ھاؤس سے عرض کرنا چاھتا هوں که یه اصول کوئی اصول نهیدی ھے – اس اصول پر ھائی کیانڈ کو كوئى فيصله نهين كرنا حاهيئے بلكه یه فیصله کونا جاهیئے که همارا جو ایریا وهاں پر هے وہ همارے پاس

رهے اور هم وهاں رهيں - ميں يه ضرور عرض كرنا جاهنا هور كه اگر کسی علاقے کے لوگ یہ چاھتے میں که هم وهان جائين تو بهار والون کو اس میں هرگز عذر نهیں هے وشیہ آف دی پیوبل لے لی جائیں اور اگر ويشيز آف دى پيوپل يه هيې كه هم وهال جائيل تو هميل كوئي اعتراض نہیں ھے - اگر دھنباد کے علاقہ کے لوگ یعنی پورنیا کے علاقہ کے لوگ اور کشن گذیم کے علاقہ کے لوگ وھاں حالا جاهنے هيں اور جاهيے هيں که انکا علاقه بلکال کی دیدیا جائے تو همیں کوئی اعتراض نہیں ہے۔ ہم تو صرف یہی چاھتے ھیں که ویشیز آف دی پیویل کے خلاب یہ نہیں هونا چاهیئے - وشیز آب دی پیوپل کے بارے میں چیف منستر آف بنگال نے بھی کہا ھے اور اس اصول کو ایکسیپٹ کر لیا ہے وہ اسے استیتمنت مجیں کہتے ھیں -

"That the district of Goalpara as mentioned above should be transferred to West Bengal, if the people in that area are willing to be so transferred."

اِس کے معنی یہ هیں کہ کولپارا کے لئے وہ اس پرنسپل کو ایکسیپت کرتے هیں کہ اگر ویشیز آف دی پیوپل هے تو وہ آئیں - جب آپ اس کے لئے اس اصول کو مانتے هیں تو کیوں نہیں اس اصول کو دوسرے ایریاز کے ائے بھی ماننہ - اگر ویشیز آف دی پیوپل هیں - تب تو اسکو

[سيد مظهر امام] قرانسفر کر دیا جائے اور اگر لوگ نهیں جانا چاھتے ھیں تو پھر ان کو کیوں ترانسفر کیا جائے - آج بھی آپ دیکھ لیجائے که ویشیز آف دی پیوپل کیا هیی - پورنیا میں قویب قريب پلدره سو آدمي جيل جا چکے هين أور جا رهے هيں - اس طرح سے یہ صاف معلوم ہو رہا ہے کہ وهاں لوگوں میں اس کے لئے أن ولنكليس هے - مين مرض كرون كا که صرف اس بنا پر که کسی علاقه میں ۵۲ پرسینت لوگ ایک زبان کے ھھی اور ۳۸ پرسینٹ لوگ دوسری زبان کے هیں اس لئے اس علاقه کو ديديا جائے ميرے خيال ميں يه

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): You have already taken three minutes extra. Please wind up.

مناسب نهیں ہے -

سید مظہر امام: میں یہ عرض کرنا چاھتا ھوں کہ پورنیا علاقہ میں ۲0 پرسینت لوگ بنگائی زبان کیوں بولتے ھیں - اگر وہ ٥٢ پرسینت لوگ بنگائی ھوتے تو بھی مجھے کوئی عذر نہیں ھوتا اور نہ بہار کے لوگوں کو بہاری ھیں ان کی شادی بیاہ بہار ھی میں ہوتے ھیں اور انکا کلچر بہاری ھے - جونکہ رھاں زیادہ تر بنگائی اسکولس رھے ھیں اس لئے مجبوراً ان کو بنگائی پڑھنی پڑی ھے مجبوراً ان کو بنگائی پڑھنی پڑی ھے

جو که هرگز جانا نهیں چاهتی - وه جو ۵۲ پرسیدے کی پاپولیشن ہے وہ بھی بنگالی نهیں ہے - اس لئر میں گرزنمنے سے اور اپنے بنگال کے بھائیوں سے اپیل کرونکا که وہ اس چیز پر فور کریں اور ، وچیں اور ایسے علاقوں کو اپنے میں کبھی بھی نه ملائیں جو که ان کے ساتھه ملنا نہیں چاهتے که ان کے ساتھه ملنا نہیں چاهتے هیں - یه چیز ان کے لئے مناسب نہیں ہے - ان دی انتریست آف نہیں ہے - ان دی انتریست آف دی کنتری یہی بہتر ہے که وہ اس دی کنتری یہی بہتر ہے که وہ اس دی انتریست آف

آخر میں میں چیف منستر آف بنگال سے جنکو کہ میں حیف منستر آف آف بنگال هی نہیں سمجیتا هوں بنکہ اپنا هائی کمانڈ بھی سمجھتا هوں اپیل کروں گا کہ وہ بہ حیثیت هائی کمانڈ کے هماری اس بات پر خود غور کریں -

िसंयद मजहर इमाम (बिहार)ः सर, यह एस० आर० सी० रिपोर्ट जो हम लोगों के सामने हाउस में लाई गई हैं इसके मृताल्लिक में कुछ अर्ज करना चाहता हूं। कबल इसके िक में कुछ कहूं में अपना यह फर्ज समफता हूं िक कमीशन के मेम्बरों को मृबारिकबाद दूं िक उन्हों ने जो कोशिश की हैं और इस रिपोर्ट को तैयार करने में जो महनत की हैं वह बहुत ही काबिले मृबारिकबाद हैं। इसमें कोई शक नहीं हैं िक अपने स्वा के मृताल्लिक मुफ्ते रिपोर्ट से इत्तफाक नहीं हैं, वक्त कम हैं इसिलए में प्री रिपोर्ट पर बोलना नहीं चाइता मगर बिहार के मृताल्लिक में हाउस के सामने चन्द बातें अर्ज कर देना जरूरी समफता हूं, इसिलए िक बिहार के दो इलाके इस रिपोर्ट के जरिये बंगाल को दिये

[†]Hindi transliteration.

गर्य हैं: (१) कि शनगंज का इलाका (२) मानभूम के कुछ पार्ट्स । यह इलाके बंगाल को दिये गये हैं"। में" सबसे पहले यह अर्ज करना चाहता हूं कि किसी हिस्सा को एक सूबे से दसर सबे में मिला देने से मुक्ते कोई उजर महीं. इसलिए कि हिन्दूस्तान एक हैं और किसी प्रांचिस का कोई पार्ट किसी प्रांचिस में रहे यह एंसी चीज नहीं हैं कि जिस पर एतराज किया जाये मगर सवाल यह हैं कि जब प्रीविसेज का डिस्ट्रीब्य्शन लिग्विस्टिक बीसस पर किया जा रहा है'. कल्चरल बीसस पर किया जा रहा हैं, तो दूसरं प्रोविस को भी असलन यह सोचने का हक हासिल हैं कि इस प्रीविस के लोगों का कल्चर भी वही हैं या नहीं जो इनका खद का है। बंगाल का डिमान्ड एक तौ लिंग्विस्टिक बीसस पर हैं और दूसरे इस बीसस पर हैं कि रिफ्यजियों को बसाने के लिए इलाका चाहते हैं। में इस हाउस के सामने यह अर्ज करना चाहता हूं कि जहां तक रिफ यूजीज के बसाने का सवाल हैं तो सिर्फ बंगाल ही का हक नहीं है कि इसके लिए वह इलाके की डिमान्ड करं, रिफ्यूजीज हिन्दूस्तान में आये हैं और वह हिन्दूस्तान की महब्बत के भरवे हैं। हर शख्स इनके साथ हमददी करने के लिए तैयार हैं और हिन्दूस्तान के जिस हिस्सा में जमीन मौजूद हैं वहां इनको बसाने के लिए इन्तज्ञम हीना चाहिए। यह गवर्नमेंट आफ डंडिया की ड्यटी हैं और इसमें किसी शख्स को कोई उजर नहीं हैं। में आपसे कहना बाहता हूं कि बिहार गवर्नमेंट ने हमेशा इस बात की कोशिश की है कि हम अपने यहां रिफ्यूजीज को बसायें और उनको जगह दें। मगर हमार बंगाल के दोस्त यह नहीं चाहते; वह यह चाहते हैं कि इनको इलाका दिया जाय जिसमें रिफ्यजीज बसाये जा सर्कें। अब सवाल यह भी पैंदा होता है कि बिहार का औ इलाका बंगाल को दिया गया है वह निफ्युजीज के बसाने के लायक हैं या नहीं। अगर वह इलाका रिफ्य्जीज के बसाने के लायक नहीं हैं तो फिर वह इसको लेकर क्या करेंगे ? जहां तक जबान का सवाल हैं आप दीवए कि किशनगंज में क्या पीजीशन हैं। हमार बंगाली दोस्त बहुत आसानी से इस हाउस में और उस हाउस में भी बोल रहे हैं कि हम इस इलाका को लिग्विस्टिक बीसस पर चाहते हैं। मैं अपने दोस्तों से पूछना चाहता हूं कि वह मेहरबानी करके बतायें कि किशनगंज में बंगाली बोलने वालों का क्या परसेंटंज हैं। होल डिस्टिक्ट में बंगाली बोलने वाले सिर्फ ३ परसेंट हैं और जो यह चार लाख पोप्लेशन का एरिया इनको दिया गया हें इसके अन्दर इनकी पोपलेशन और भी कम हैं। पहले में यह नहीं कहना चाहता कि वहां के लोग बंगाल में मिलना चाहते हैं या नहीं: में पहले सिर्फ इस रिपोर्ट के इस हिस्सा को पढकर सुनाऊंगा जिससे यह माल्म हो सर्क कि खद कमीशन ने क्या फैसला किया है और क्या इसने समभा है। वह पैरागाफ ६४३ है जो इस तरह हैं:

"While making this recommendation we have to take note of the fact that the eastern portion of the Kishenganj Sub-division is predominantly inhabited by Muslims who would view with concern the transfer of this area to West Bengal on the ground that their linguistic and cultural rights might suffer and that the possible resettlement displaced persons from East Bengal might dislocate their life. These fears are not without fication. It would, therefore, necessary for the West Bengal Government to take effective steps such as the recognition of the special position of Urdu in this area for educational and official purposes The density of population in t**his** area is such that there is little scope for any re-settlement of displaced persons. The West Bengal Government would, therefore, do well to make a clear announcement to the effect that no such re-settlement would be undertaken. This would go a long way in our opinion in dispelling doubts and fears."

[संयद मजहर इमाम]

जनाबेवाला, में यह अर्ज करना चाहता हूं कि इस नोट के बाद हाउस के सामने यह मसला साफ हो जाता हैं कि वहां की जबान बगला नहीं हैं। हैंदराबाद और किशनगंज दो ही एंसी जगहं हैं जहां के लिए कमीशन ने अपनी रिपोर्ट में यह रिकमेंड किया है कि उर्द् का स्पेशल इन्तजाम किया जाय। इससे तमाम हाउस के सामने यह मसला साफ हो जाता है कि वहां बंगला जबान नहीं हैं।

इसके अलावा जलपाइग्री और दार्जिलिंग को मिलाने के लिए आपको रास्ता चाहिए। मैं आपसे यह पूछना चाहता हूं कि गवर्नमेंट आफ इडिया की सडक और रंतवे से अगर आपको बिहार से होकर जाना पड़ता है तो क्या इसके लिए आपको कोरीडर चाहिए ? क्या यही नेशनिलज्म हैं ? अगर हम न दें तो हमसे कहा जाता है कि आप नेशनीलज्म के खिलाफ बात करते हैं । मगर आप यह इलाका इस वजह से मांगते हैं कि हम इस इलाका से जाते हैं तो हम अपनी नजरों से देखें कि यह इलाका हमारा है, बिहार का नहीं है। जब मूल्क एक हैं तो एसा सवाल पैदा ही कहां होता है ? इस के अलावा बिहार की तरफ से हमेशा यह कहा गया कि इस सडक को जिस तरह से चाहिए इस्तेमाल कीजिए। हमारं चीफ मिनिस्टर श्री श्रीकृष्ण सिन्हा ने बंगाल गवर्नमेंट से इस २५ मील लम्बी सडक के लिए जमीन दी जो नेशनल हाई-वे बनाई गई है जिसका नम्बर २४ हैं कि वह हस्बे मजी इसको इस्तैमाल कर सकते हैं। मगर इस पर भी उनकी इत्तफाक नहीं हुआ हैं। इस सिलिसला में हमार चीफ मिनिस्टिर साहब ने बिहार असेम्बली में जो आफर किया है उसकी मैं हाउस के सामने पढ़ कर सूना दुना चाहता हूं ताकि रास्ते का जी म्सला है वह हल हो जाय :

"The provisions are embodied in Parl XIII of the Constitution, and I would refer particularly to articles 301, 302, 304 and 307. I would also refer to item 23 of the Union List under the Seventh

Schedule to the Constitution, and the power which the Parliament have by virtue of this item to enact legislation regarding National Highways We contend, Sir, that in view of these constitutional provisions, West Bengal can make as full and free a use of the two National-Highways in question now, as they would if the area were transferred to West Bengal. would go a step further, and declare that even apart from the constitutional provisions, and any law that Parliament might enact in future, we are prepared to agree to any arrangement regarding the use of these Highways and other allied matters, that the Union Government may desire."

यह किलियर डिक्लेर्शन हमार चीफ मिनि-स्टिर साहब ने अपन हाउस में कर दिया हैं। आप इस नेशनल हाई-वे को भी ले लीजिए लंकिन फिर भी वह इसके लिए तैयार नहीं हैं।

अब सक्नाल यह हैं कि वहां पर बंगाल में मिलने के लिए विशिष आफ पीपिल नहीं हैं। इस वक्त तक १४०० से २००० तक आदमी जेल जा चुके हैं और अभी सत्यागृह जारी हैं। अभी कुछ दिन पहले वहां डा० महम्द साहब की सदारत में पोलिटिकल कान्फ्रेंस हुई थी जिसमें 8 लाख इन्सान जमा हुए थे। इसके अलावा वहा एक मुस्लिम कान्फ्रेंस भी हुई थी जिस को मेंने प्रिसाइड किया था। इन लोगों की यही आवाज हैं कि बंगाल में नहीं जायेंगे। बंगाल के लोग यह कहते हैं कि हम बिहार का एरिया इसलिए चाहते हैं कि:

'(iv) need for ensuring protection of Bengali culture and heritage amongst the Bengali-speaking people in Bihar"

इसिलए इस शरिया को आप चाहते हैं कि इसको प्रोटंक्ट करें। में अपने दौस्तों सं इन्साफ करने के लिए दरस्वास्त करूंगा और इरयाफ्त करना चाहुंगा कि जब आपको अपनी शेंग्वेज और कल्चर प्यारी हैं तो द्सर को क्यों न प्यारी होगी ?

में हुजूर के सामने यह रखना चाहता हूं कि अगर इन चार लाख लोगों को वहां भेज दिया जाता हैं तो फिर इनके बच्चों को तीन तीन जबानें पढ़नी होंगी। उर्दू पढ़नी हैं और " हिन्दी भाषा पढनी हैं क्योंकि वह नेशनल लेंग्वेज हें और इसके अलावा उनको बंगाली भी पढ़नी होगी। तो में पूछना चाहता हूं कि क्या तीन तीन जबानों का पढ़ना कोई आसान काम हें ? वह लोग जब तक बंगाली लेंग्वेज जानेंगे तब तक वहां की सर्विस में इनको हिस्सा नहीं मिल पायेगा और वहां की सिटीजन शिप के राइट को कैंसे सही तरीके से एन्जाय कर सकेंगे। इसके मायने यह हैं कि इनकी हींसियत लिगि स्टिक गायनीरिटी की होगी। हमारं दोस्त ने अभी कहा है कि वहां के मुसल-मानों ने कह दिया हैं कि साहब किसी बात का इन्हें डर और खाँफ नहीं होना चाहिए ! सवाल यहां डर और खाँफ का नहीं हैं बील्क सवाल यहां प्रिसिपल का है। इन्होंने मुर्शिदाबाद का नाम हाउस में लिया लेकिन में कहना चाहता हूं कि मुर्शिदाबाद का मुसलमान बंगाली जानता है' और बिहार का मुसलमान हिन्दी और उर्द् जानता हैं। बिहार के मुसल-मानों की लेंग्वेज हिन्दी और उर्दा है तो इन्हें वंसाली भी एढनी होगी और इस तरह से वह एक मायनोरिटी में होकर रह जायेंगे। हमारी आवाज वहां की असेम्बली में एक मायनोरिटी की आवाज होगी। यह सवाल नहीं हैं कि वहां म्सलमान कितने हैं और केंसे हैं। इससे मुक्ते कोई मतलब नहीं हैं। जो सबसे बडा सवाल हमार सामने हैं वह तो लेंग्वेज का हैं कि इन्हें तीन तीन जबानें पढ़नी होंगी।

एस० आर० सी० रिपोर्ट में जो एशोरेंस दिया गया हैं उसको मैं ने आपके सामने पढ़ा अद मैं अपने हाईकमांड डा० बी० सी० राय के एश्दें से को आपके सामने रखना चाहता हूं! उनको मैं सिर्फ चीफ मिनिस्टिर आफ बंगाल ही नहीं समभता हूं बिल्क उनको मैं अपना हाईकमांड भी समभता हूं क्योंिक मैं एक कांग्रंस मेंन हूं। इसिलए उनको चीफ मिनिस्टिर आफ बंगाल के साथ ही साथ अपना हाईकमाड भी मानता हूं। में यह अर्ज करूंगा कि हाईकमांड होने की हैंसियत से उनको खुद ार करना चाहिए कि आया यह बिहार की डिमान्ड सही हैं या नहीं वह अपने स्टंटमेंट में फरमाते हैं:

"No. 7.—With regard to the question of settling refugees in the area to be transferred from Purnea district, the West Bengal Government are prepared to give an undertaking that no rerugees will be settled there unless it be by mutual agreement with the local people."

इसके साफ माने यह हैं कि उनसे जाकर प्छाँगे। तो क्या रिफ्रोंडम लेकर प्छाँगे कैसे प्छाँगे यानी मानी यह हैं कि जब आपके अन्दर ह ा जायोंगे तो आप जो चाहोंगे करोंगे। उन्होंने खुद कहा हैं कि पोप्लेशन वहां ज्यादा हैं और जगह नहीं हैं फिर भी बंगाल गवर्नमेंट यह कहती हैं कि हम इनको वहां बसायोंगे। यह कन्डीशनल था और उन्होंने इस कन्डीशन को फ्लिफल नहीं किया इसीलए भी यह एक लीगल पोइंट हैं कि इलाका उनको नहीं मिल सकता हैं।

ंशी ष्र कि प्र सिंह: हिटलर ने भी सभी इलाकों को म्य्चुअल एग्रीमेंट से जर्भनी में मिलाया था।

THE VICE-CHAIRMAN (SHRI H. C. MATHUR) · Another two minutes.

SYED MAZHAR IMAM: Another five minutes and I will finish.

The VICE-CHAIRMAN (Shri H. C. Mathur): I am sorry. There are other speakers. We must co-operate.

संयद मजहर इमाम : द्सरी चीज मुफं मानभ्म के बार में अर्ज करनी हैं। मानभ्म के बार में उन्होंने जिस राय को दिया हैं उसके अन्दर लेंग्वेज के क्वेश्चन को उन्होंने नहीं माना है। एस० आर० सी० की रिगोर्ट में

सियद मजहर इमाम मानभूम के बार में लेंग्वेज के क्वेश्चन को नहीं माना गया है। यह कहा गया है कसाई रिवर पर वे प्रोजेक्ट बना रहे हैं । मेरा खद साढं पांच करोड का प्रोवीजन "फाइव इयर प्लान" में हैं और हम कसाई रीवर पर प्रोजंक्ट बनायेंगे । इसके अलावा वहां हमना नाला हैं जिसका पानी हम जमशेदपुर को सप्लाई करते हैं । और यह भी हैं कि वहां स्दर्ण रखा रीवर हैं जिसके अन्दर हम रिजर्वायर बना रहे हैं ताकि हम जयशेदपुर को एक्सट्रा पानी सप्लाई कर सकें। तो वह एरिया भी चला जाता हैं। इसका क्या नतीजा होगा ? इसके अलावा वहां इनकी ४२ परसेंट पोप्लेशन हैं और जो धार कमेटी ने रिपोर्ट दी हैं उसमें कहा है कि अगर किसी जगह ७० परसेंट से कम पौपुलेशन हैं तो वह कभी भी नहीं ट्रांसफर की जा सकती हैं। इस बिना पर भी यह इलाका टांसफर नहीं होना चाहिए।

दूसरी चीज में यह अर्ज करना चाहता हूं कि हमार दोस्त कहते हैं कि किशनगंज का इलाका इसलिए हमें द' दो ताकि हम नार्थ बंगाल में जायं। में इनसे यह पूछना चाहता हुं कि हम धनबाद से रांची कैंसे जायेंगे। बंगाल के जरिए ही तो होकर जाना होगा। बंगाल के ही रेल व रोड से होकर जाना होगा. अगर इन को यह एरिया द' द'ते हैं । इसी तरह अगर जमशेदपुर जायोंगे तो इसी एं। त्या से पास करना पहुंगा जो वि बंगाल को दिया जा रहा है । तो आप मूक्तको तो बंगाल से होकर जान को कहते हैं लीकन खुद नहीं जाना चाहते। हम जामतारा अगर जाते हैं तो बंगाल से होकर जाते हैं लीकन हमने क्या कभी कोई डिमान्ड ितया ? अगर कींचमेंट एरिया का सवाल उठाया जाता है तो अव्वलन अगर कैंचमंट होता तो उनका कूल १४०० स्ववायर मील होता लीकन अब उनको तीन हजार स्क्वायर मील दं दिया गया हैं। अगर बिहार केंचमेंट एरिया डिमान्ड करने लगे तो वह यु० पी० और सी० पीट ्से बहुत सा एरिया डिमान्ड कर सकता है

क्योंकि गंडक और सोन रीवर में हमार प्रोजेक्ट्स मॉजूद हैं अगर हम यू० पी० से और सी० पी० से यह डिमान्ड करने लगें कि वह एरिया हमको द दिया जाय तो क्या यह म्नासिब होगा। बिहार में डी० बी० सी० बना हैं जिसमे कि हमारी लाखों एकड जमीन अन्डर वाटर चली गई हैं और २७ हजार आदिमयों को वहा अपनी जमीन छोड दंनी पड़ी हैं और मकान छोड़ दुने पड़ हैं। इससे किसको वाटर मिलता हैं ? बंगाल को मिलता हैं। बंगाल के लिए हमने यह किया लेकिन हमने किसी तरह का सवाल नहीं उठाया। कल को यह कहा जा सकता हैं कि चूंकि हम इससे पानी लेते हैं इसीलए डी० बी० सी० एरिया को भी हमें दं दो । तां में गवर्नमेंट से और इस हाउस से अर्ज करना चाहता हूं कि यह उस्त कोई उस्त नहीं हैं। इस उस्ल पर हार्डकमान्ड को कोर्ड फैंसला नहीं करना चाहिए। बल्कि यह ऐसला करना चाहिए कि हमारा जां एरिया वहा पर हैं वह हमार पास रहे और हम वहां रहें। गैं यह जरूर अर्ज करना चाहता हूं कि अगर विसी इलाके के लोग यह चाहते हैं कि हम वहां जायें तो बिहार वालों को इसमें हरीगज उजर नहीं हैं। विशेज आफ दी पीपिल ले ली जाएं और अगर विशंज आह दी पीपिल यह हैं कि हम वहां जायं तो हमें कोई एतराज नहीं हैं। अगर धनवाद के इलाका के लोग यानी पूर्णिया के इलाके के लोग और किशनगंज के इलाके के लोग वहां जाना चाहते हैं और चाहते हैं कि उनका इलाका बंगाल को द' दिया जाय तो टमें कोई एतराज नहीं है। हम तो सिर्फ यही चाहते हैं कि विशेज आफ दी पीपिल के खिलाफ यह नहीं होना चाहिए। विशेज आफ दी पीपिल के बार में चीफ मिनि-स्टर आफ बंगाल ने भी कहा है और इस उसल को एक्सॅंप्ट कर लिया हैं। वह अपने स्टंटमेंट में कहते हैं :

"That the district of Goalpara as mentioned above should be transferred to West Bengal, if the people in that area are willing to be so transferred."

इसके मायने यह हैं कि गोलपाड़ा के लिए अगर वह इस प्रिसिपिल को एक्सेप्ट करते हैं कि अगर विरोज आफ दी पीपिल हैं तो वह आयों। जब आप इसके लिए इस उसूल को मानते हैं तो क्यों नहीं इस असूल को दूसर एरियाज के लिए भी मानते ? अगर विशेज आफ दी पीपल हैं तब तो इस को ट्रांसफर कर दिया ार और अगर लोग नहीं जाना चाहते हैं तो फिर उनको क्यों टांसफर किया जाय ? आज भी आप दंख लीजिए कि निशंज आफ दी पीपिल क्या हैं पूर्णिया में करीब करीब १५०० आदमी जेल जा चूके हैं और जा रहे हैं। इस तरह से यह साफ मालूम हो रहा है कि वहां लोगों में इसके लिए अनीवींलगनेस हैं। मैं अर्ज करूंगा कि सिर्फ इस बिना पर कि किसी इलाका में ४२ परसेंट लोग एक जबान के हैं और ४८ गरसेंट लोग दूसरी जबान के हैं इसीलए इस इलाका को द' दिया जाय. मेरं ख्याल में यह मूनासिब नहीं हैं।

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): You have already taken three minutes extra. Please wind up

सैयद मजहर इमाम : मैं यह अर्ज करना चाहता हूं कि पूर्णिया इलाका में ४२ परसेंट लोग बंगाली जबान क्यों बोलते हैं। अगर वह पर परसेंट लोग बंगाली होते तो भी मूर्फ कोई जबर नहीं होता और न बिहार के लोगों को उजर होता । वहां के जो लोग हैं वह बिहारी हैं उनकी शादी ब्याह बिहार में ही होते हैं और उनका कल्चर बिहारी हैं। चुंकि वहां ज्यादातर बंगाली स्कल्स रहे हैं इसलिए मजबूरन उनकी बंगाली पढ़नी पड़ी हैं। उनकी बहुत बड़ी लादाद एंसी हैं जो कि हरिंगज जाना नहीं -चाहती। जो ४२ परसेंट की पोपलेशन हैं वह भी बंगाली नहीं हैं इसलिए में गवर्नमेंट से और अपने बंगाल के भाड़यों से अपील करूंगा के वह इस चीज पर गौर करें और सोचें और ंग्रंसे इलाकों को अपने में कभी भी न मिलायें जो कि उनके साथ मिलना सहीं चाहते हैं। यह चीज इनके लिए मुनासिब नहीं हैं।

'इन दी इनटरंस्ट आफ दी कन्ट्री' यही बेहतर हैं कि वह इस डिमान्ड से बाज आयें।

आखिर में में चीक मिनिस्टिर आफ बंगाल से जिनको कि में चीफ मिनिस्टिर आफ बंगाल ही नहीं समभता हूं बील्क अपना हाईकमान्ड भी समभता हूं, अपील करूंगा कि वह बाहें सियत हाईकमान्ड के हमारी इस बात पर खुद गाँर करें।

SHRI LAVJI LAKHAMSHI (Kutch). Mr. Vice-Chairman, I am straightway coming to the proposals with regard to the State which affects my State That is because of the time limit that you are trying to rigorously impose, not that I do not attach importance to the other provisions that are made in this Report, and particularly the $proposal_{\rm S}$ and the recommendations which are made in Part IV of the Report, but for want of time, I would not like to give my opinion on them. I would only say that those particular recommendations which contained in Part IV should accepted in toto in the interest the nation.

Now, Sir, coming to the proposals made with regard to the Bombay State, we find that the Commission has proposed the new State of Bombay comprising the Marathi-speaking areas, Saurashtra and Kutch. In this composite State the Marathi-speaking people will number about 2 crores and 30 lakhs, and the Gujaratispeaking people will be about 1 crore and 60 lakhs. Apparently, Gujaratis are in minority. Sir, the three great statesmen, while making these recommendations, have expressed certain hopes, and their hopes are contained in their Report on page 121, paragraph 439, where they state as follows:

"Having regard to these recommendations and to the traditions of tolerance which have so far been characteristic of the existing Bombay State, the arrangements pro posed by us, which bring truether all the Gujarati-speaking people and [Shri Lavji Lakhamshi] also a great majority of the Marathi speaking people will, we hope, be worked in an atmosphere of mutual understanding and good will"

That was the hope on which they based this proposal whereby a mino rity of the people is proposed to be placed along with a majority of the people By these proposals, Sir, the linguistic aspirations of my Marathibrethren are more than speaking satisfied They get one State, Vidarbha, with an absolute majority That is a unilingual State In the proposed State, they go in a majority of over But the linguistic aspira 70 lakhs tions of the Gujaratis have not been fulfilled And yet Gujarat accepted it Saurashtra, Kutch and other Gujarati sought to be speaking areas were added to the proposed new State is not that we had no linguistic aspi rations of our own but with a certain amount of trepidation, we accepted it because the great statesmen expected from us the spirit of accommodation But, Sir, I regret to and tolerance find that this spirit has been misspeakers, interpreted by various various leaders, who claim themselves to be the leaders of Marathi speaking areas They think that in the matter of division of offices and the distribu tion of loaves and fishes, by some combination permutation and Gujaratis, although in a minority, will be enjoying the fruits of majority Certainly, Sir, the Gujarati speaking people did not expect that spirit stands to commonsense that it is not possible for any minority to exercise that sort of influence or that sort of power grabbing As a matter of fact, Sir it is claimed-and I concede it accept it-that the Marathiand speaking people, that the Maharashtrians, have made great sacrifices for the liberation of this country, and they have rendered a great service in the cause of the country in the various spheres of life I, on behalf of Gujarat, can also lay our claim, our humble claim We have also done our best in that direction But surely that is

not the criterion for dividing a terri tory They cannot say "Oh, this area should be given to us simply because we have done a great service, or we sacrifices" have made some despite their linguistic aspirations not having been conceded, the Gujaratis were going in a minority into the State with a certain amount of trepi dation, hoping, of course, that there would be cordial relations But unforturately we were misinterpreted If we have been misinterpreted we do not mind it, it is perfectly all right But to add insult to injury, my friend. then MPCC the chief says Gujarati thinks always in terms of rupees annas and pies, but we think in terms of Mega Dud and Kalidasa" as if the whole of Gujarat consists of those bannas who think in terms rupees, annas and pies (AnhonMember: What about Gandhiji?) would not like to name that divine personality He belonged not only to Gujarat, but to the whole world simply wish that the Chief of the MPCC had not made these remarks and hurt us in the way in which he did

Then, Sir, certain other speeches have been made by my friend, Mr N V Gadgil, and by certain other friends that the capitalists exploit the situation That is why I say, Sir, that the spirit has not been properly understood unfortunately Well, if that spirit is not understood. we on behalf of Gujaratis, or at least on behalf of Kutchis, would like to say that we would not like to go into partnership with those who are not going to understand the spirit with which that partnership is going to work or is expected to work Mr Deo girikar has quoted Mahatma Gandhi. his letters his speeches, his writings, in support of linguism Well, Sir, linguism, in its proper perspective is a very good thing As a matter of fact, our three great statesmen have more or less accepted this idea of linguism, and as a result of that, they have recommended thirteen nt. fourteen. States onlinguistic censiderations In SO far the

Bombay State is concerned, they have made their recommendations subject to one condition that they shall have to work with mutual goodwill. If this goodwill is not forthcoming, then this State cannot work And now, the visible manifestation of that goodwill is lacking in so far as our brethren are concerned Certainly, we abide by the recommendation made by the Com Sır. this ıs almost unanimous view, and they say that this is after all the best recommendation or the best solution of this tangled problem Yet it does not find favour with them We have also gone in with a certain amount of trepidation But, Sir, now when this thing is being interpreted in terms of the loaves and fishes of office, and when we are being discarded, certainly we cannot agree to this Although it is the best solution to the problem, we cannot accept it with any amount of confidence in th. State which has been proposed by the SRC And if that is so the problem boils down to this should be done about this Bombay City? That is the problem which is posed With regard to the solution of the problem relating to the city of Bombay, I would like to say that the material which has been gathered during the last so many months and and years is voluminous

We have all the material before us from which to judge this question of Bombay City As a matter of fact, I think that both sides have presented their case one way or the other friend Mr Dhage, wants to discard the memorandum that was submitted on behalf of the Citizens Commit-I would only ask the hon Members of this House to go through it and read it It gives any amount of material for judging the question; you may judge it one way or the other, but the material is there considerable amount of material for you to take My hon friend, your decisions on Mr Dhage's strange logic is "It comes from Mr H R D Tata, Mr Purushotamdas Thakurdas and others and therefore it should be discarded". It is really a very strange logic It should

be rejected not for what it contains but it should be rejected on the basis of the quarter from which it comes It is a highly intolerant mind that would reject it simply because it comes from persons 'whom you call capitalists Sir, what is capitalism? We have accepted it. It is a historical phase that we have got capitalism It is a historical phase in this country that we had the Rajas, the rulers, but the spirit of this great country, the ancient culture of this country. great leaders of this country, demanded that these rulers should give up their power, and they willingly gave up their power It stands to the greatness of this country that such a thing has happened only in this country that Kings gave up their power willingly Such a marvellous thing has happened You have placed before yourselves the ideal of a socialistic pattern of society and tomorrow vou will find that these very capitalists, a co-operative spirit, in 'rue national spirit will give up all that they have

SHRI H P SAKSENA (Uttar Pra desh) People are giving away their lands in Bhoomidan

SHRI LAVJI LAKHAMSHI Quite right My only submission, my only respectful submission, to the Mem bers of this House is, 'Please do not abuse your fellow citizens' If tomorrow you want that the same capitalists should surrender their entire wealth in the national interests, I am sure the Chandulals and Jains, in true national spirit will completely co operate with you

Sir, I said that you must try to go through the material that is placed before you I admire also Prof D h Gadgil, who has also placed material before the Commission for judging the case of Bombay one way or the other. A lot of material has been given. Then after considering this material these three great statesmer have come to the conclusion that Bombay City cannot form part of any unilingual area. Before this, this very

[Shri Lavji Lakhamshi.] question of the Bombay City came in for consideration by Jawaharlal Nehru, Patel and Pattabhi ramayya. They also came to the conclusion that the City of Bombay can not form part of any unilingual area; question ever if unfortunately the cropped up of dividing Gujarat and Maharashtra, then the City of Bombay should become a City State. A third impartial tribunal, the Dar Commis sion, also came to the same conclusion. I will prove it that from the material that is available, there will be no difficulty in coming to the conclusion that the City of Bombay cannot form part of any unilingual area. There is a lot of material one way or the other. I would submit only one They say, 'There is Calcutta, point. there is Madras, there are so many cities which can form City States, if you make a City State of Bombay'. I would submit only one thing, that this is industrially a highly advanced city; culturally, educationally and in politics also, it is a highly advanced city, with a great public life, with a population of 35 lakhs. These people ought to be considered. What is their desire? That is one thing. The next thing is whether it is really part of any unilingual area or any geographical area? It is said that geographically it is part of Maharashtra. I would only submit that the various maps given in the Memorandum of the Citizens Committee will show that geographically even it cannot form part of that area. Take the rainfall of Maharashtra and the rainfall of that area; take the vegetation that grows there. From no point whatsoever can it be claimed as a part of Maharashtra. Our Mahamahopadyaya Kane that he was thinking of the ancient geography of Maharashtra. Well, geography does not change with the passage of time

DR W S BARLINGAY (Machya Pradesh): $I_{\rm S}$ Konkan part of Maharashtra or not?

SHRI LAVJI LAKHAMSHI: Konkan is not part of Maharashtra. There is one criterion that a common man like

me would like to place before this hon. House. Take any person from any part of India and send him to Bombay. He will find that the little things that he does, the little ways that he has gct, are to be found in Bombay also. There is an atmosphere about the Bombay City. If I were to wear my dhoti in a particular way, I find it in Bombay also. If I were to have a particular way of using dantan, I will find it in Bombay also. It is spread all over the city. In other words, this city is miniature India. Having regard to that and all these considerations, all the impartial tribunals after tribunals have come to this conclusion except of course my Maharashtrian friends, that it should be made into a separate State if unfortunately we are forced to the conclusion that Gujarat and Maharashtra should be separated. It is true that now we cannot go back to the proposal that the Gujaratis and Maharashtrians should remain together. It will be wrong because we are suspect. It does not arouse our confidence either

DR. W. S. BARLINGAY: Who are the suspects, not the people but the leaders?

SHRI LAVJI LAKHAMSHI: The leaders of Maharashtra are suspect, because they are promising that, if we don't concede their demands, the matter will be settled in the streets of Bombay. These are the leaders of Maharashtra. I did not want to speak about that. I wanted to avoid all this passion. It is hardly becoming that women should be molested, it is hardly becoming that public property should be burnt, it is hardly becoming for these persons, for these leaders, to claim later that they bared their chests to firing. In this atmosphere you don't expect

DR W S BARLINGAY: Do you contend that Maharashtrian society consists of hooligans?

SHRI LAVJI LAKHAMSHI: In this atmosphere, in so far as Kutch 's con-

cerned, we do not want to enter into these troubled waters. Thank you, Sir.

States Reorganisation

श्री एन० बी० दंशमूख (हेंदराबाद): में तक्तीर श्रूक करने के साथ साथ एस० आरू सी० की रिपोर्ट का अभिनन्दन करना चाहता है। चुंकि में हैंदराबाद से आया हूं और कमीशन ने हैंदराबाद का डिसइंटीगंशन (विभाजन) करने ा कहा है, मैं उसका अभिनन्दन करना चाहता गूं। हमारा है'दराबाद बदकिस्मती से तीन मुखत-लिफ जबानों के बोलने वाले लोगों का एक अनेंसिंगिक मजम्आ हैं जिसकी वजह से हम वहां पर किसी तरह की तरक्की नहीं कर सकते थे और हम बिल्कुल बैंकवर्ड थे. बिल्कुल पीछं पर्ड हुए थे। हैंदराबाद का विभाजन करके कमीशन ने हमें तराकी करने का माँका दिया हैं। दूसरी चीज जो वमीशन ने की हैं वह यह हैं कि हैंदराबाद मंडिकल एजेज की ब्राइयों का एक सेंटर बना हुआ था, हैंदराबाद की तर क मीडिकल एजंज के सेंटर के तार पर सब जनता दंखती थी, ाह अब हमेशा के लिए खत्म हो जाएगा। कमीशन ने जो तीसरा अच्छा काम किया है वह यह हैं कि राज्यमस्य पद खत्म कर दिया है और वह निजामशाही जो बहुत जमाने से चली आ रही थी. उसका खात्मा किया है। चौथी चीज जो इस कमीशन ने की हैं. गह यह है कि श्० एन० ओ० में पाकिस्तान की तरफ से जो हेंदरागद वा सवाल बार बार रखा जाता था उस हा हमेशा के लिए खात्मा वर दिया है। इस तरह से यह चीजें उन्होंने की हैं जिनके लिए हमारा यह कमीशन काबिले मुंवारकबाद है लीकन इन तीनों इलाकों को अलग करने का जो सुभाव इस कमीशन ने पेश किया हैं. अ हसीस है कि उसमें बमीशन ने किसी उराल को सामने नहीं रखा है। मैं मिसाल के तौर पर अर्ज करना चाहता हूं कि हैदराबाद के मराठ-वाड़ी इलाके में रो पांच जिले उन्होंने अलग किए हैं', लेकिन दो और जिले एंसे हैं', बीदर और अधिलागद जिनमें मराठी बोलने वाले लोग काफी तादाद में मौजूट हैं। यह होने के बावजूद भी उन्होंने बीदर ऑर अदिलाबाद को तिलंगाना में शामिल किया हैं। बीदर जिले को तिलंगाना में

शामिल करते वक्त कमीशन ने यह कहा है कि हमारा यही उसल हैं कि हम जिले का विभाजन नहीं करंगे। उन्होंने यह तसलीम किया है कि नीदर जिला बहुभाषी मराठीभाषी हैं और हालत होते हुए भी उन्होंने एक अजीब आर्ग्यमेंट सामने रखा है और वह आर्य्मेंट यह है कि बीदर जिले से एक रंल जाती हैं जो सीधे हैंदराबाद को जाती हैं और बीदर जिले से एक नेशनल हार्ड वे जाती हैं। लेकिन कमीशन ने इस चीज को नजर अन्दाज किया है कि जो रंल हैंदराबाद को जाती है वह रेल पूना और बम्बई तक । हुंचती हैं। एक तरफ से नेशनल हाई वे हैदराबाद को जाती हैं तो दूसरी तरफ से अहमद पूर, निलंगा और लातुर से होते हुए पूना को भी एक तस्ता जाता है और वह बहुत पक्की सड़क हैं, एंसा में समभता हुं। इस तरह से यह होने के बावजूद चुंकि तेलंगाने को उनको अलग रखना था. मेजारिटी मराठवाडी का जिला उसकी बहाल किया गया। उहां की पपुलेशन के लिहाज से बीदर जिले की पापुलेशन १९ लाख है और उसमें से साई चार लाख लोग मराठी बोलने वाले हैं. सवा तीन लाख कन्नड़ी बोलने वाले हैं, तकरीबन दो लाख लोग उर्दू बोलने वाले हैं और पौने दो लाख बोलने वाले हैं जिनको यह जिला दिया गया हैं। ये मराठी बोलने वाले लोग इंटर मिरिंगल्ड नहीं हैं बीलक उनका अलग हिस्सा है। तो साढं चार लाख मराठी बोलने वाले हुए और उर्द् बोलने वाले जो तकरीबन दो लाख हैं, उनमें से एक लाख लोग इस इलाके में बिखर हुए रहते हैं इस तरह से सार्द पांच लाख की एंसी आबादी बीदर जिले की होते हुए, अगर बीदर जिले का विभाजन नहीं करना है तो वह मराठवाडी की

[Mr. Deputy Chairman in the Chair.]

साथ महाराष्ट्र में आना चाहिए था।

SHRI V. PRASADRAO: Everybody in Telangana is saying that those areas should go to Maharashtra.

ंश्री राघवेन्द्र (हेंदराबाद). बीदर शहर में कॉन ज्यादा है ?

श्री एन० बी दंशमूख : बीदर शहर में कन्नड़ लोग ज्यादा हैं. मैं मानता हूं।

श्री राघवेन्द्र: पहले यह कर्नाटक में था।

श्री एन० बी० दृशमुख: तेलगू बोलने वाले लोग भी चाहते हैं कि इसका विभाजन किया जाए. लीकन इसके बावजूद भी एस० आर० सी० ने इसका विभाजन करने से इन्कार किया। इसी तरह से अदिलाबाद जिले में दो लाख लोग मराठी बोलने वाले हैं । वीदर जिला, अहमद्पूर तालुका, निलंगा तालुका, उदयगिरि तालुका पूरं मराठी बोलने वाले हैं और थालकी और सन्तप्र तालुके आधे मराठी और आधे कन्नड बोलने वाले हैं । अदिलाबाद में रजोरा, किनवंट और बींथ दी तालुके मराठी बोलने वाले हैं'। यह होने के बावजुद भी इन तीनों ताल्कों को इस उस्ल के तहत कि जिला तौड़ना नहीं हैं. कमीशन ने तेलंगाना में रख दिया हैं। कमीशन ने एक अगह यह कहा कि हम जिले को नहीं तोईंगे लेकिन दूसरी जगह एंसी मिसालें माँजूद हैं। क्रमीशन ने चांद्गढ़ तालुको को अलग किया हैं, कैंसरगढ तालुको को अलग किया है । इसी तरह से राजस्थान में वनस-कंथा जिले का आबू रोड तालुका अलग किया गया है। न सिर्फ तालुकों दा ही कई जगह उन्होंने डिगीजन किया है, बल्कि कई अगह विलिजेज और दंहातों को भी अलग किया गया हैं, मसलन उन्होंने आंधु में से पुत्तर और चित्तर में से मवाजियात तामिलनाड को देने की सिफारिश की हैं। बिहार में से चास थाने को अलग कर के बाकी प्रतिलया सव-डिवीजन कमी-रान ने बंगाल को दुने की सिफारिश की हैं। इसी तरह से राजस्थान को हिसार के कुछ विसि जेज देने हा निर्णय दिया है। मैं अर्ज करूंगा कि जहां पर न सि र्ह जिले बल्कि दंहात भी अलग किए गए हैं वहां पर यही उस्ल मराठवाडा की तक्सीम में भी लागू होना चाहिए था लेकिन मराठवाड़ा में एंसा नहीं किया गया हैं। इसके साथ साथ विदर्भ को मध्य प्रदेश से अलग करते वक्त उसमें से वस्तर स्टंट का मराठी स्पीकिंग एरिया अलग होने के बावजूद उसको हिन्दी मध्य प्रदेश में मिला दिया गया है। इसी तरह से बेलगांव जिले के चांदगढ़ तालुका के सिगाय भी और बहुत इलाका, जैसा कि कल दंविगिरिकर जी ने जिक्र किया था, महाराष्ट्र में आना चाहिए था।

उसी के साथ साथ कार गड़ को भी, यह बयान करते हुए कि वहां पर कांकणी बोली जाती हैं, कर्नाटक को दिया गया हैं। में अर्ज करूंगा, जिस तरह से कि ढगे साहब ने बताया हैं. कि कांकणी कोई अलग जबान नहीं हैं। कांकणी मराठी की ही एक डाइलेक्ट हैं। जहां कींकणी बोली जाती हैं, जेंसे रत्नागिरि, कोलाबा थाना जिले. वहां के लिखे पढं लोग मराठी बौलदे हैं और उन लोगों की लिपि मराठी हैं। महज इस बजह से कि मराठी की एक डाइलेक्ट की. अलग एक बाजू के लोग बोलते हैं, इस डाइलेक्ट को को लगी कहते हैं। वह कोई अलग जबान नहीं हैं, वह मराठी की एक डाइलेंक्ट हैं। जिस तरह से हिन्दी की डाइलेक्ट मीथली हैं, भोजपूरी हैं. बजभाषा हैं या और दूसरी मुख्तिलिफ डाइ-लेक्ट स हैं और सब मिल कर रूरी हिन्दी भाषा हैं. उसी तरह से कांक्णी एक डाइलंक्ट हैं और कोई अलग भाषा नहीं हैं। इस तरह से कारवाड़ का उत्तरी हिस्सा भी महाराष्ट्र में आना चाहिए। यह हिस्सा नहीं दिया गया हैं।

इसके बाद मुभे यह वहना है कि मराठी भाषा के दो प्रान्त बनाए गए हैं । एक तरफ ७०. लाख लोकसंख्या का विदर्भ अलग किया है और दूसरी तरफ मराठवाड़ा के पांच अजला गुजरातियों के साथ मिला कर, बम्बई को महा-राष्ट्र के साथ मिला कर, एक बाई लिंगवल बम्बई स्टंट बनाया हैं। हमने यह सोचा था कि हम हैंदराबाद से निकल कर सयक्त महाराष्ट आएंगे। हमारी यह मांग थी कि संयुक्त महाराष्ट. बम्बई की राजधानी के साथ जो मिलेगा उसमें मराठवाडा मिलाया जाय लेकिन कमीशन ने यह कह कर कि बम्बई स्टंट से ये मिलना चाहते हैं हमको बम्बई स्टंट में ला दिया है। इस वजह से इस उस्ल को कि एक जबान का एक स्टंट होना चाहिए बाजू रखा गया हैं। कमीशन ने यह कहा कि हम होमलें ड की थ्योरी को मुतलक नहीं मानते हैं लेकिन में अर्ज करूंगा कि संयुक्त महाराष्ट्र मांगने वाले लोगों ने कभी भी होमलें ह की थ्योरी को अपने पास तक जाने नहीं दिया

हैं। होमलेंड की थ्योरी में सावर्रीनटी शामिल 🧗 लीकन संयुक्त महाराष्ट्र ने हिन्द्स्तान की सावर निटी से अलग कोई सावर निटी नहीं मांगी हैं। एंसी हालत में होमलेंड का कोई सवाल ही पैदा नहीं होता है। एस० आर० सी० ने विदर्भ को अलग रखने की दो, तीन वज्हात बताई हैं। एक वजह यह बतलाई है कि उनके सामने जो शहादत आई है उसमें बडी इन्फ्लू-एंसल शहादत एंसी है जिसकी वजह से उन्होंने यह कहा कि संयुव्त महाराष्ट्र में मिलने के साथ कम्यूनीलज्म बढ जाएगी। चन्द कम्यूनिटीज अपनी को अलग करने के लिए वस्यूनलिंग्स की बात करती हैं, वहां कम्युनीलज्म हो सकता है लेकिन संयुक्त महाराष्ट्र में मिलाने के लिए कम्युनिलज्म हैं, यह बात मेरी समभ में नहीं आती हैं। मूभे एक प्रानी बात याद आ गर्ड । हम हैदराबाद में निजाम के खिलाफ रेसांक्षिबल गवर्नमेंट की मांग कर रहे थे और निजाम के सब अजीजदारों की ही वहां पर जागीरदारी थी, वहां पर सर्विसेज में उसी के अजीज सब भरं हुए थे और वहां के सारं ठं हे उसी के अजीजों के हाथ में थे तो जब वहां की जनता ने उसके खिलाफ रिस्पांसिनिल गवर्नमेंट की मांग की तब निजाम और उसकी हुकूमत ने स्टंट कांग्रंस के मूवमेंट को यह कह कर टालना चाहा कि इसमें कम्युनीलजम हैं। अध्यक्त महोदय, वही चीज यहां पर भी मालूम होती हैं। जिन लोगों ने शहादत दी होगी उनमें में समभाता हूं कि वियाणी जी और कन्नमवार जी होंगे जिनको कि एक अलग विदर्भ रखने से मिनिस्ट्री में जगह मिल जाती है, मूमिकन हैं कि महाराष्ट्र में आने के बाद उन्हें वह जगह न मिलती और उनदी सीट बाटी न रहती क्योंकि वहां विदर्भ से जो मिनिस्टर्स हैं उनमें एक हैं मार गाडी और दूसर हैं कोमटी । ये दोनों महा-राष्ट्रियन नहीं हैं। एंसा होने के बावजूद भी वे मध्य प्रदंश में मिनिस्टर्स हैं। उनको यह खाँफ हो गया कि.....

MR. DEPUTY CHAIRMAN: You should not make any allegations against persons who are not here. Discuss the Report. We are not concerned with the persons.

श्री एन० बी० वृंशमुख: रिपोर्ट में ही कम्य-नीलज्म का इशारा किया गया है और यह कहा गया है कि जो इन्प्ल्एंशल एविड स हमार सामने आई हैं उसमें एसा कहा गया है। वह इन्प्लूएंशल एविडांस क्या है, यह हमार सामने नहीं है जिसकी वजह से मजबूरन हमको इन चीजों की तरफ जाना पडता है। दूसरे उसमैं यह कहा गया है कि चुंकि महाविदर्भ की मांग बहुत जमाने की हैं इस गस्ते महाविद्र्भ दिया गया है लेकिन में अर्ज करूंगा कि महाविदर्भ की जो मांग थी वह हिन्दी स्पीकिंग एरिया के खिलाफ थी। हिन्दी स्पीकिंग एरिया के खिलाफ उन्होंने महाविदर्भ की मांग की थी. संयक्त महाराष्ट्र के खिलाफ वह मांग नहीं थी. उसके खिलाफ महाविदर्भ की कोई मांग नहीं थी। मैं अर्ज करूंगा कि इस एस० आर० सी० रिपोर्ट में कई मसले एसे हैं जिनको लोग नहीं मानते हैं और जिससे लोग इंकार करते हैं। एस० आर० सी० रिगोर्ट की निस्बत कर्ग असेंबली की जो रिपोर्ट है उसको मैंने पढ़ा। कर्ग असेम्बली के सब सभासदों ने एस० आर० सी० के सामने यह एविड सं दी थी कि उनको कर्नाटक में न मिलाया जाए: उनको मैंसूर स्टंट में न मिलाया जाए इसके बावजूद भी चुंकि प्रं कर्नाटक के अन्दर कूर्ग को अलग नहीं रखा जा सकता है इसीलए नैशनल इंटरंस्ट के तहत कर्न को मैसूर में विसर्जित किया गया, मैंसर में मिला दिया गया। कई मसले एंसे हैं जहां पर कि लोगों की ख्वाहिशात का कोई लिहाज नहीं किया गया है।

SHRI H. C. DASAPPA: What is wrong with that?

श्री एन० बी० दंशमुख: राँग कुछ भी नहीं हैं। मैं तो कर्नाटक इलाका बनने के खिलाफ नहीं हूं. लेकिन विदर्भ को महाराष्ट्र से अलग रखने की जो वज्हात उन्होंने दी हैं उनके ऊपर बोल रहा हूं। मैं कर्नाटक स्टंट बनने के "फार" में हूं जो कि मैंने पहले ही कह दिया हैं।

इस तरह से में अर्ज करूंगा कि ये जिहात बतला कर विदर्भ को अलग रखना मुनासिब नहीं था, इसीलए एस० आर० सी० ने यह जो तरीका रखा है वह बिलकुल गलत हैं। गरसों [श्री एन० बी० दंशमूख]

हमारं होम मिनिस्टर साहब ने यह बतलाया कि एक लेंगएज के लोगों के एक जगह रहने से सेपरीटस्ट मेंटीलटी बनती हैं। मेरी समक में नहीं आता कि इसमें कौन सी सेपरीटस्ट मेन्टं-लिटी होती हैं बल्कि में तो कहूंगा कि सेपेरीटस्ट मेंटीलटी अलग रहने की इच्छा से होती हैं। बंगाल के एक भाषा बोलने वाले प्रान्त होने के बावजूद भी उसका विभाजन हो गया । उसी तरह से पंजाब का भी विभाजन हो गया। उसमें एंसा नहीं हुआ कि उधर, पाकिस्तान में, जो बंगाली गया वह बंगाली जबान नहीं बौलता था और इधर दा बंगाली कोई दूसरी जबान बोलता था। एक बंगाली जबान बोलने वाला प्रान्त होने के बावजूद भी बंगाल का विभाजन हुआ। जब वहां सेपेरीटस्ट टंडंसी रही तभी उसका विभाजन हुआ। संयुक्त महाराष्ट्र मानने वालों ने कहीं भी सेपेरीटस्ट मेंटीलटी की बात नहीं कही हैं. कहीं भी उन्होंने यह नहीं बतलाया हैं कि हम हिंदू-स्तान के सिटिजन नहीं हैं बल्कि संयुक्त महा-राष्ट्र के सिटिजन हैं। लेकिन एस० आर० सी० ने यह बतलाते हुए भी कि एक सेपेरीटस्ट मेंटीलटी पदा करने वाली होती हैं. १३ स्टंट एक भाषाभाषी बनाए हैं। मूर्भ यकीन हैं कि करला अलग हो जाय. आन्ध अलग हो जाय. कर्नाटक अलग हो जाय या तामिलनाड अलग हो जाय. लीकन अलग होने के बावजूद भी वे कभी भी हिन्दूस्तान से बाहर जाने की स्वाहिश नहीं करेंगे। इसी तरह से संयुक्त महाराष्ट्र भी संयुक्त महाराष्ट्र बनने हिन्द्स्तान से अलग हो जाने की कभी ख्वाहिश नहीं करता है। लीकन में यह समभता हूं क महाष्ट्र को कांग्स की हाई और हिन्दूस्तान सरकार एक मूजीरम समभती हैं। मूभी एक साबिक बात कुछ याद आ गई। जब श्री सावरकर को इंगीलस्तान से पकड कर हिन्दास्तान लाया जा रहा था तो ने सस्ते में मार्सेलीज के पास समृंदर में कृद पर्ड । कृद पड़ने के बाद अंगंज यह समभ कर कि ये मुजरिम भाग जाने वाला है एक इंगीलश अनसर के हाथ में हथकीडयां पहना कर और सावरकर के हाथ

में हथकीडयां पहना कर देनों को अपने साथ साथ लाए थे। महाराष्ट्र की निस्वत भी मैं यह समभता है कि यहां की जो कांगीस हाई कमांड हैं और यहां की हिन्दस्तान सरकार है जन दोनों के खयाल में और एस० आर० सी० के खयाल में भी शायद यह बात हैं कि यह भाग जाने वाला शख्स है इसीलए इसको गुजरात से बांध दिया जाय तो फिर यह पक्का और मजबूत रहेगा। इस तरह से ताज्ज्व की बात यह हैं कि दीगर लिग्इस्टिक स्टंट बनाए जाने के लिए सेपेरीटस्ट मेंटीलटी का कहीं भी जिक्र नहीं िक्या जाता. अलबत्ता जब महाराष्ट्र की मांग हीती हैं तो यह कहा जाता हैं कि तुमको गुजरात के साथ बांध दिया जाएगा । पर्याय के तार पर महाराष्ट कांग्'स कमेटी ने कहा कि महाराष्ट्र का इलाका फिर से एक जगह लाया जाय वहां गुजरात कमेदी ने कहा कि नहीं, नहीं, हम महाराष्ट्र के साथ नहीं रहेंगे अगर महाराष्ट्र पूरा एक जगह आ जाय। जिस तरह से कि एक मुजरिम जिसके साथ इथकीइयां लगी हुई हैं जब वह उन्हें छोड़कर भागना चाहता हैं तो फिर उसको कहीं बांध दंने की कोशिश की जाती हैं इसी तरह से कांग'स विकाग कमेटी ने यह शर्त लगाई है कि अगर तमको सारा महाराष्ट्र एक जगह लाना हैं तो बम्बर्ड तुमको नहीं दी जायगी क्योंिक तुम सजायाफ्ता हो, तुम मुजीरम हो । यहां की कांग्'स हाई कमांड का रिजोल्युशन मूर्भ तो ए'सा ही भाल्म होता है। गुजरात प्रोविशल कांग'स कमेंटी का रिजोल्युशन तो बडा अजीब हैं। रही तो हमार साथ रही, नहीं रहते तो फिर बम्बर्ड अलग किया जाय । वे बम्बर्ड नहीं मांगते क्यों कि बम्बई पर उनका क्लेम हैं नहीं । मगर वे यह कहते हैं कि अगर हमसे अलग होना है तो धम्बर्ड को भी अलग किया जाय । बम्बर्ड को अलग रखने की निस्वत भी एस० आर० सी० रिगोर्ट ने कहा है कि चन्द लोगों को खोफ है। खाँपः किस किस्म का हैं, यह मेरी समभ में नहीं आता ।

कल मिसेज लीलावती मुंशी ने कहा कि बम्बई में गुजराती लोगों को बोलने नहीं दिया, गुजरातियों के घर लूट, वहां उनकी कोई सभा

नहीं होने दी। मैं अर्ज करूंगा कि यह एक दुर्गम निर्णय है और महज कहीं कोई कसाद होने की वजह से उस निर्णय पर जज को असर नहीं डालना चाहिए। मैं यह कहुंगा कि आज की यह बात नहीं हैं। मैं बर्डोंदा के में आपको बतलाना चाहता हालांकि वहां महाराष्ट्रियन लोग उस जमाने में गए थे जब हिन्दूस्तान में परकीयों का आक्रमण हुआ और परकीयों की तरफ से स्त्रियों की इज्जत पर और धर्म पर हमले और मुख्तीलफ किस्म की लूट खस्ट हो रही थी, लेकिन इसके बावज्द भी वहां गुजरात कांग्स ने एक एसा म्वमेंट चलाया जिसका मतलब था दीवणीनो "दिचिण जाओ" । उस म्वमेंट के सिलिसले में वहां एक सुखरी नाम के मराठ की कत्ल भी किया गया। यह होने के बावजुद भी मराठं कभी एंसा नहीं कहेंगे कि चूंकि बड़ोदा में एंसी चीजें होती हैं इसलिए बड़ाँदा गुजरात में न रखा जाय । एस० आर० सी० रिपोर्ट ने इस चीज को तसलीम किया है कि बम्बई प्रदेश महाराष्ट्र घिरा हूआ हैं, बम्बई महाराष्ट्र का हिस्सा बम्बई की प्रौग्रंस महाराष्ट्र पर निर्भर हैं, लेकिन इसके बावजूद भी चंकि लीलावती मंशी जी यह कहती हैं कि वहां दंगे फसाद करने वाले लोग

Mr. DEPUTY CHAIRMAN: You have only three minutes more.

श्री एन० बी० दंशमुख :.....इस वास्ते उसको महाराष्ट्र से अलग किया जाय । में अर्ज करूंगा कि यह एंसी कोई वजह नहीं हो सकती कि महाराष्ट्र से बम्बई को अलग किया जाय । सरमायादारों को मुमकिन है यह वजह होगी कि बम्बई में महाराष्ट्र यनों के आने के साथ उनके सरमाये पर कोई असर पहुंगा । लेकिन में अर्ज करूंगा कि बम्बई तो क्या, महाराष्ट्र का कोई भी एक बड़ा टाउन लिया जाय, कोई भी एक व्यापार लिया जाय, कोई भी एक कारखाना या इंडस्ट्री ली जाय वहां सिर्फ गजराती और मारवाड़ी लोग हर जगह फेले हुए हैं । तो फिर सिर्फ बम्बई अलग रखने की वजह से उनके

व्यापार पर क्या असर होगा ? कोई असर नहीं होगा । मराठवाड़ में मुफे माल्म है कि फ्लचन्द गान्धी जी और गुजरातियों ने संयुक्त महाराष्ट्र की मांग की और कहा कि बम्बई महाराष्ट्र की मिलना चाहिए । जिस तरह महाराष्ट्र के दूसर हिस्सों में रहने वाले दूसर लोगों के धंधे पर किसी तरह से असर नहीं पहुंगा वे लोग अपना धंधा ठीक तार से चला सकते हैं उसी तरह से बम्बई को महाराष्ट्र में रख देने की वजह से भी कोई असर नहीं पढ़ सकता ।

एक और खाँफ जो यहां जाहिर किया गया उसके सिलीसले में में कुछ अर्ज करूंगा । बम्बई की पापुलेशन निस्फ तकरीबन मराठी हैं। हमारं जो गुजराती और नान गुजराती सरमायादार दहां बसे हैं वे उस मराठी पा लिशन को बम्बई से निकाल तो नहीं सकते हैं। इसी तरह से बम्बर्ड में जो फसाद करने वाले हैं वे भी वहीं रहनें वाले हैं उनको निकाल तो दिया नहीं जायगा। कोर्ड भी वजह एंसी नहीं हैं कि बम्बर्ड को आजाद किया जाय । बम्बई को आजाद रखने से बंबई को क्या क्या नुकसानात होंगे इस एस० आर० सी० रिपोर्ट में भी उसका कुछ जिक्र हैं। इसके अलावा कल श्री दंवीगीरकर ने भी बतलाया है कि वहां के सरकारी नाँकर चले जायं. उसके ऊपर आश्रित सब लोग चले जायं और बम्बर्ड से महाराष्ट्र की केंपिटल को उठा दिया जाय तो वहां की एक लाख पापूलेशन कम हो जाती हैं।

MR. DEPUTY CHAIRMAN: Yes, that will do. Please finish now.

श्री एन० बी० दंशमुख : इस वजह से में पार्तियामेंट से अपील करूंगा कि अगर वह महाराष्ट्रियनों पर डिस्ट्रस्ट करती हैं तो उस डिस्ट्रस्ट को वह छोड़ दं, वह खाँफ जो उनके दिमाग में हैं उसको छोड़ दं। केंगिटिलस्ट्रस् तो दुनिया के किसी भी इलाके में अपने केंपिटल जमा दंते हैं और वहां के हालात के लिहाज से उनकी केंपिटल को कोई नुकसान नहीं पहुंचता। एस० आर० सी० की रिपोर्ट में भी मराठा कम्युनिटी की बहुत प्रशंसा की गई हैं

[श्री एन० बी० दंशम्ख]

और कहा गया है कि उन्होंने नेशनल म्वमेंट में ये ये काम किये हैं, उन्होंने हिस्ट्री क्रियेट की हैं, इसलिए में नहीं समभता कि उन पर भरोसा रखने में क्यों इतना हर्ज हैं। इसके साथ साथ में दो तीन चीजों की तरफ तवज्जो दिलाना चाहता हुं.....

MR. DEPUTY CHAIRMAN: No, no. Please sit down. Your time is over. I am calling Mr. Dasappa.

श्री एन० बी० दंशमुख: में कभी वक्त नहीं लेता हुं, सिर्फ एक चीज और कहना चाहता हुं।

Mr. DEPUTY CHAIRMAN: You leave it to your other friends.

श्री एन० बी० दंशमुख: में यह कहना चाहता हूं कि सिर्फ विशाल आंध्र बनना चाहिए, यह जो आजाद तेलंगाना का म्वमेंट हैं वह सही म्वमेंट नहीं हैं। इसके साथ साथ बेलारी का वह इलाका जो कर्नाटक को दिया गया है वह आन्ध्र को नहीं दिया जाना चाहिए।

Shri H. C. DASAPPA: Mr. Deputy Chairman, I am grateful to you for having called upon me to participate in this historic debate. Let me at the outset, Sir, express my gratitude to the hon. the Home Minister for creating a very fine atmosphere for the whole debate. He struck a note which, I am sure, has found an echo in the hearts of every Member of this House and I am confident that has largely contributed to the debate that has been going on here in such a very dignified manner.

Sir, let me get into the subject at once and say that I join the rest of the hon. Members in expressing my great appreciation of the devoted and patriotic labours of the S.R.C. The fact that they have had to shoulder a very great burden and the fact that they have performed the task with such a tremendous amount of labour and with not a little amount of success, however, does not mean that every Member should agree with every recommendation. It is true

that they have taken an objective view of the whole situation in the land and they can claim to know more than any single individual regards the whole of the country, but may I be pardoned if I were to say that so far as the particular areas are concerned the hon. Members here can also lay claim to know the circumstances, the problems and difficulties that beset us in the matter of reorganisation of that particular area. Sir, it looks to me on a general appreciation of the situation that those who stand to benefit by these proposals and those who have not been affected in the least and whose status quo has been maintained are applauding the prounanimous in posals but those who do not so feel, those who feel that some sort of injustice has been done to the particular area, which concerns them, they do feel honestly that the S.R.C. does deserve unqualified support. not This, Sir, is a most natural feeling, and I do not think either the Government or the learned Members of the S.R.C., should entertain the feeling that we are unnecessarily critical or that we are not doing sufficient justice to them.

Sir, this problem was no doubt beset with a considerable amount of difficulty and I would just quote one or two sentences from the J.V.P. Report brings out this point very which clearly. This is what they say: "Whatever the origin of these Provinces and however artificial they may have been. a century or so of political adminis trative and to some extent economic unity in each of the existing provisional areas had produced a stability a certain tradition and change in this would naturally have an upsetting effect. It would have certain consequences, far-reaching financial political, economic, administrative" and if linguistic divisions are made "immediately conflict will, arise and passions will be aroused". And so they laid it aside, not for all time to come, and therefore I feel that one should not express any surprise if he sees a certain

amount of passion being exhibited here and there, but, by and large, it must be admitted that the vast changes proposed have evoked on the whole a very favourable response from the people.

One of the things, Sir, which has been considered by the S.R.C. and on which I find it difficult to agree is with regard to the size of the States. They have given a whole Chapter or sub-chapter on this question States, whether they should be small or big, and paragraph 212 deals with the question. I would like to read just one sentence in that paragraph: "A small State, it is claimed, may be able to administer its area intensively and measures to promote social welfare much more effectively than a large State." Now this question whether a State should be large or whether a State should be small has nothing whatsoever to do with the question of the fundamental unity, integrity or solidarity of the country. I for my part can never associate the question of the division of the Provinces with the idea of harming the stability or unity of the country. Sir, the Constitution of India has been such that there are much fewer powers left with the units than with the Centre and 1 do not want to elaborate that point. It is a point which is very well known, and therefore it does not matter how we divide or reorganise the States; it is not going to affect the stability and the strength of the country. If anything, having very large States and having something like a Prussian hegemony might harm the stability and the unity of the State, but certainly not the smaller States.

I would also like to refer to another point, namely this that at the time article 3 and Schedule III-A were under consideration in the Constituent Assembly, they envisaged not a reduction of the number of seats in the Council of States, but an increase in the number of seats. This is what they say when the question came up before the Constituent Assembly. When allot-

ting seats to the Rajya Sabha the arrangement was that one seat should be allotted to every million up to five millions, and thereafter one seat for every additional two millions. the total worked out to be 205. course there were the twelve nominations by the President with the result that there were 217 seats. Why they did so is explained here. This is what Mr. T. T. Krishnamachari says: "I would like to say why this is necessary because we could have adopted a different scheme even though it may be in contravention of the recommendations of the Union Constitution Committee" on which of course Pandit Jawaharlal Nehru and others were present.

"It may be, as honourable members of the House will understand that there is a further splitting up of the units in Part I. If that will be the case, the number will naturally be increased because by every splitting up of the units, the commitments will increase by at least five". So having fixed the maximum at 250, they have only provided for 205 plus 12 seats so that if there were to be a further splitting up of provinces then there will be an increase proportionately. That is one of the things which I thought I should place before the House when pleading for smaller States.

The second point is this. After all. I come from Mysore and you know very well how it is functioning. When we are thinking of a Socialistic State. of a Welfare State, I feel the larger the number of States and smaller the States the better it is for us because every part of the State—outlying and far flung areas of the State—can have full attention by the Administration.

Sir, may I know how much time I have?

MR. DEPUTY CHAIRMAN: You have to close at 3-30.

SHRI H. C. DASAPPA: That is, ten minutes more

Mr. DEPUTY CHAIRMAN: To be exact, eight minutes.

SHRI H. C. DASAPPA: Sir, I do not want to elaborate this point. I only say that you compare the progress made by the progressive States-both the smaller and the bigger States and you will find that in the smaller States like Travancore-Cochin or Mysore or Coorg, every part of the State, every village has received specific attention and has been looked after well. I am not casting any aspersion on the working of the bigger States Sir, hembay is acknowledged to be one of the most efficiently managed States and yet our Karnataka friends feel that they have not had their due share obviously because they were far-flung from the headquarters. That is one of the reasons why there is a very pronounced section in Mysore in favour of a small State-I do not say it is in a majority because both in the legislature and in the P.C.C. the vote has been in favour of United Karnataka. But what is required is goodwill which was referred to by the hon. Prime Minister in his speech this noon. He laid very great emphasis on goodwill and said that any State, whether big or small, this way or that way, must have the goodwill of all sections of its people. What I am saying is that this idea of a small State is one which has attracted the attention of people in Mysore and they feel that even if there are two States it will not go against the unilingual objective. Each State can work out its own salvation.

Further, I must say that the S.R.C down a proposition in having laid favour of bigger States has also recommended the formation of a second second Maharashtra Telugu and a in Telangana and Vidarbha This fact has also created trouble in places like Mysore They ask a very If, you can have simple question Telangana and Vidarbha why not here also? Sir, I will read out just a sentence from the report:

"The creation of Vishalandhra is an ideal to which numerous indivi-

duals and public bodies, both in Andhra and Telangana, have been passionately attached over a long period of time, and unless there are strong reasons to the contrary, this sentiment is entitled to consideration."

About Telangana they say:

"Telangana claims to be progressive and from an administrative point of view, unification, it is contended, is not likely to confer any benefits on this area. Telangana feas that the claims of this area may not receive adequate consideration in Vishalanchia. . . . "and so on.

Likewise with regard to Vidarbha also identical sentiments have been expressed. Now, I say either you adopt one policy; either include Vidaibhe in bigger Maharashtra and Telangana in Andhra, or you mete out the same treatment to the other area that is. Karnataka also. If you are going to have two States there, have two States of Karnataka also. There is no reason why it should not be done. And I must say that in this matter it is not as if all patriotism is on one side and the others are unpatriotic. After all we belong to the same country and I ask, why should we think of larger States? Where was Mahatma Gandhi born? He was born in the small Indian State of Porbandhar and he liberated India. I can quote any number of instances like this. So it is not necessary that a State should be a very large unit. Having said that much, I wish to say that if it becomes absolutely necessary and inevitable that there should be a united Karnataka, then it must be ushered in in very favourable circumstances.

Now, I would just like to answer one or two points raised by my friend Dr Subbarayan. He spoke of all-India Services. Already the States are compared with District Boards They are shorn of all their powers. Why is it, in addition to the I.A.S. and I.P.S., you want all the other Services also

to be centralised? Why does he want an Indian Engineering Service, Indian Agricultural Service, Indian Electrical Engineering Service. Indian Mechanical Engineering Service why does he want all such services to be recruited by the Union Public Service Commission? It would have been far better and more honest on the part of my friend to have pleaded for the elimination of all the States and for having a unitary State. That is all that I wish to say on that.

Then I come to another point. They say that the criteria for having parts of other States into a new State are geographical contiguity, administrative convenience and the wishes of the people. I ask every hon. Member here if these tests are fulfilled in a particular case, would it not be fair and reasonable that that area should be merged with the State they want to join? Judged from this point of view. I wish to refer to a few places in this connection which should go into the Kannada State. Not that Mysore or Karnataka wants to grab even an inch of land. But if language, wishes of the people, geographical contiguity and administrative convenience all go to favour it. I ask who should be there to oppose it? Judged from that point of view Kasaragod-34 out of 36 Panchayats want this-should Karnataka. Likewise, Madakisira, It is virtually an enclave. It is like Munagala in Telangana. The S.R.C. recommended that Munagala should go into Telangana.

Sir, I do not want to speak on Bellary because I see nobody here who is opposed to the retention of Bellary by Mysore. We know that the Andhras at no time laid any claim to Bellary. When the S.R.C. was investigating, the Mysore Government or the Mysore public were never informed of the fact that Bellary was being claimed by those friends but today we find.....

(Interruptions.)

Mr. DEPUTY CHAIRMAN: Order, order

SHRI H. C. DASAPPA: I can quote the Chief Minister here but I have no time.

SHRI M. GOVINDA REDDY (Mysore): The Andhra leaders themselves suggested that this should belong to Karnataka.

SHRI H. C. DASAPPA: Sir, it is so obvious. And if you permit me I would quote from a letter of Panditji. This is what the Prime Minister said to Gadalingappa on 5th August 1953:

"In reply to your telegram dated 5th August 1953 to the Prime Minister I am to say that there is no question of Government going back or changing the decision already reached in regard to Bellary Taluk. The Government came to this decision after full consideration and will abide by it. In any case Government do not change their decision because of fasts and other similar activities."

(Interruptions.)

SHRI K. SURYANARAYANA (Andhra): Was this after the S.R.C. report or before that?

SHRI H. C. DASAPPA: If time is taken away by the interruptions of hon. Members, I cannot help it.....

MR. DEPUTY CHAIRMAN Please wind up.

SHRI H. C. DASAPPA: In any case, they say Government do not change their decision because of fasts and similar things. Likewise in Talwadi, that is a portion of the taluk of Coimwhich had formed part of Kollegal originally and is now taken out of it. Ninety per cent, there are Kannadigas and they all wish to join Karnataka. Likewise also is the case with regard to Hosur. I do not want to take Hosur or Madakisira or Sholapur south or Akalakote. The point I say is if it satisfies all these things, why should anybody object? fore, I feel that these parts, which I have mentioned, should go to Karnataka.

[Shri H. C. Dasappa.]

And there is only one other thing which I wish to say.......

MR. DEPUTY CHAIRMAN: No, no. Please pass it on to Mr. Govinda Reddy and he will continue your speech.

SHRI H. C. DASAPPA: I am glad the hon. Home Minister said with reference to Karnataka it may be enlarged Mysore. So, what I say is the name could well be retained as Mysore and that will at least go to partially mitigate whatever other feelings they may entertain.

SHRI B. K. P. SINHA: Mr. Deputy Chairman, after the great advocacy of an extremely poor case by my hon. friend. Shri Biswanath Das, and the two Surendras in the Opposition, I start with a handicap and a temptation. The handicap of eloquence I cannot get over, but I propose to curb my temptation. I do not propose to reply to their arguments because our case in respect of Singhbhum, Seraikella and Kharsawan is so tight that it needs no refutation. It is ours, it has been ours and the Commission has recommended that it will remain ours. The hon. Biswanath Das started with encomiums to the Commission, but he ended by giving them some very hard knocks. This Report is a human document. Like all human documents it needs deep scrutiny. The responsibility of this House in a matter of this nature is rather grave. We sit here as representatives of the States and where the fate of the States is concerned, it is for us to write finis, to pronounce final judgment. I hope Members will bear this in mind and give considered thought to the recommendations of the Commission. The principles that the Commission enunciated are, in my opinion, unexceptionable, but the application of those principles, in some cases, has been faulty and faultering. ganj and Manbhum, the two areas of Biha, that are proposed to be transferred to Bengal are cases in point Before dealing in detail with the cases of these areas, I would draw the attention of this House to a principle enunciated at page 56 of the Report:—

"No change should be made otherwise than for compelling reasons."

I will ask the hon. Members of this House to keep this principle in mind and then judge whether, in recommending the transfer of these areas, this principle has not been respected more in the breach than in the observance.

Coming to the case of Kishanganj first, Bengal based its claim on linguistic considerations. The Commission came to the conclusion that arguments based on linguistic considerations were far from conclusive. statement With very this correct? respect, no. There great are observations in the Report itself which prove conclusively that linguistic considerations far from being inconclusive are conclusive, and conclusive in our favour. Sir, the Commission observes that the language of that area is written in Kaithi script. They describe Kaithi script as allied Hindi. With very great respect must say that this script is not an independent script. The alphabet is the same as Devanagri, the characters are the same as Devanagri, the grammar the same, the verb is same. the gender is the same. This script derives its name from a particular caste, the caste of Kayasthas who have served as scribes for centuries in northern India. In the interests of expeditious writing they eliminated the lines over the letters and Dirgha Matras; there is the absence of Dirgha Matras and letter lines. These are the only two factors which distinguish Kaithi from Devanagri proper. Therefore. observation of the Commission this Kaithi script is allied to Hindi. with great respect to them, is not correct. Kaithi is nothing but a sort of Hindi shorthand. Kaithi is prevalent not only in that area. Kaithi is prevalent throughout Bihar and I am sure

throughout the eastern regions of U.P. Wherever we have Devanagri, for popular use you have the Kaithi script.

Sir, I come next to the question of the population. Let us take the language of the area from the criterion, from the standpoint of the population of that area. It is admitted that Muslims are far more than eighty per cent. of the population of that area. Commission has recognised that they have a distinctive language. That Urdu. And in view language is this recognition the Commission have recommended that Urdu should occupy a special position in the educational and official spheres in this area when it is transferred to Bengal. Sir, there is no distinction between Urdu and Hindi. I can assure you that as spoken in the rural areas they are one. This reality that Urdu and Hindi are the two currents of the same stream was recognised by the Father of the Nation who put a special emphasis on Hindustani which embraces in its popular aspect both Hindi and Urdu. Be that as it may. Whether Urdu and Hindi are same or similar, leave that question apart. This is clear and it been admitted by the Commission that the language of near about ninety per cent. of the population of territory is Urdu and Urdu is entirely distinct from Bengali, Urdu nothing to do with Bengali and, therefore, on the basis of language the status quo should have been maintained. And this difference of language distinguishes the Muslims of this area from the Muslims of Bengal. Muslims of Bengal are all Bengalispeaking: the Muslims of this area are Urdu-speaking. Would it be proper then to transfer this area and its population to a territory where a different race rules and where a different language is spoken? These Muslims, it is only for the last few hundred years that they had been at the borders. There is a history behind this. are known as Abadis. Abadi is nothing but an abbreviated form οf Shershahabadi. Sher Shah, when became emperor of India, was faced

with depredations in his from the territories of the Sultans and Nawabs of Bengal. At the back of those depredations were mainly the Muslims of Bengal. It was to protect the territory of the Imperial or Bihar that physically thousands of people who were living then Bihar and eastern U.P. were ported to those border areas-the border between Bengal and what was the then Bihar or the Indian Union-and there they were settled. These people are genuine Biharis or U. P. people. Their language has been distinct, their associations have been entirely with the people of Bihar. Rather for the last four hundred years have served as the sentinels of Bihar against the depredations of There has been a bitter fight between these people and the Muslims Bengal for four hundred years. do not want to deal with this question from the point of view of community, religion or caste. Here is a people whoare distinct from the Bengali lims, who have been on terms enmity with them for the last four hundred years. Is it then proper throw them in the same hotchpotch as the Muslims of Bengal Bengali population?

The Commission has recognised the wishes of the people as an important element in the formation of a State. This principle was recognised by the Motilal Nehru Report, by the Commission and by the J.V.P. Report, and this Commission has set its seal to it. This principle has been subject to only one qualification, i.e., that no conglomeration of people, if other considerations do not warrant, can have a separate State of their own, on their mere desire. The people Kishenganj do not want a separate State. They simply want to remain part of a State of which they have been a part for centuries. want to remain part of a State which satisfies all the criteria of statehood laid down by the Commission itself.

I can understand the qualification so far as the formation of a separate

[Shri B. K. P. Sinha.]
or independent State or province is concerned. But this qualification was developed for a particular purpose, for a particular class of case, for a particular category. Is it proper then to project this qualification, to a question of an entirely different kind. I submit that it is not proper.

The Commission has recognised that the wishes of the people are an important element to be considered in a democracy. What are the and desires of the people or their fears and apprehensions are laid down in some detail in paragraph 653 of the Report of the Commission itself. It is clear that these people want to remain with Bihar. Then the strongest argument for this transfer has facilitate that it will munication between the two The resources of our Constitution are not limited in this respect. There are several articles in Part XIII of the Constitution and the power is given to the Union by item 23 of the Union make communication between various parts of the country including the two parts of the same State or two provinces. Why should not this Parliament of India take recourse to those powers and facilitate communication between the two parts of Bengal? That can easily be done.

It has been recognised by the Commission itself on pages 175-paragraph 646 and they say, "It may be possible, as the Bihar Government has contended, to mitigate these diffculties within the existing constitutional and administrative framework." Thev recognise that the Constitution vides adequate remedies for the difficulties from which Bengal suffers Still, while they lay down that without any compelling reason no change shall be made, a change is made. It is for this House to judge whether this change is in consonance the principles that they have themselves laid down.

I am conscious of the demands of national security as much as my hon.

friend from Orissa. That is a border region—on the border of two independent countries, India and Pakistan. Would it be proper to have on that region—on that border—a population which suffers from a sense of grievance and frustration? Their grievances may have projections in spheres which may, I apprehend, be subversive to the nation itself.

An Hon, MEMBER: They are working for Bihar.

Shri B. K. P. SINHA: Leave them. They were the sentinels of Sher Shah. Read the whole history.

Sir, I urge that the demands of national security require that this area should remain a part of Bihar and not be transferred to a province where these people will not feel at home because when people are frustrated, their mind works in peculiar ways and it may manifest itself in many ways which may be subversive of the national security.

Coming to Manbhum Sadar, linguistic considerations have weighed. a great extent, with the Commission. They stress the fact that the Bengalispeaking population according to the 1951 census is 55 per cent. Bilingualism is inevitable in border regions. The percentage of people speaking different languages always vary the border regions. In view of this fact, it was enunciated by the Commission that only when the people speaking one language in an area form more than 70 per cent of population in that area, then that area will go into that unit where language is the main language. This principle was enunciated by the Dar Commission. And this Commission set its seal on that principle. According to them, the figure of Bengalispeaking population is 55 per cent. It falls short of the standard laid down by them by 15 per cent. Still, area is proposed to be transferred to Bengal. How was this 55 per cent. achieved? That is a very sad sorrowful story of the suppression of

a backward and docile people by a people more advanced and virile. We were, along with Assamese and Oriyas, for a large number of years, ruled from Calcutta. Bengali people received the benefits of education before others could get it. The result was that all these areas were full of Bengali Officers, Bengali professional men, school masters, etc.

And they saw to it that the language of the people was suppressed in this area. Sir, I am simply quoting a small report written in 1915. At that time, there was no popular Government in Bihar, no association of the representatives of the people with government. It was an alien Government and the report could not be partial towards Hindi and prejudicial towards Bengali. Here is what Mr. Hignell, Deputy Commissioner of Manbhum, writes:

"The Hon'ble Revd. Dr. Campbell informs me that when he first came to the Sub-Division (I believe some 35 or 36 years ago) all pleaders and Mukhtears addressing the sub-divisional Courts, spoke in Urdu Hindi. At the end of 1912, was not a single Hindi-speaking Pleader or Mukhtear practising Dhanbad.... All the educational officers from the Deputy Inspector of schools downwards, Sub-Inspectors and Inspecting Pandits Bengalis. This is not surprising but it is significant that even in the Topochanchi thana, adjoining Hazaribagh district, where the last census shows some 73 per cent, of the population to be Hindi-speaking there was not a single school, in which Hindi was taught or used as the medium of instruction.

"Bengali has been imported into this district by the swarms of Bengali pleaders, Mukhtears, Managers, Tahsildars and clerks, who have been installed here in the absence of the local educated class.......

"The truth is that the Bengali section of the population has monopolised the advantages of education

and the school teachers are all Bengalis who impose their alien language on the population."

There is testimony after testimony to show how this 55 per cent. has been achieved.

I will just take only a minute or two. Language and culture often go together and when there is some divorce between language and culture. the linguistic principle, to the extent of that divorce loses its force or validity. Is there that identity between the linguistic principle and cultural principle in this area? With great respect, I say, 'No'.

The castes who inhabit this area are mostly Biharis, namely Kurmis. Goalas, Maithils, the castes which you do not find in Bengal. These castes form 70 per cent. of the population of this area

MR. DEPUTY CHAIRMAN: That is all, Mr. Sinha.

SHRI B. K. P. SINHA: I will take hardly two minutes more.

There are two schools of Hindu Law India-the Dayabhaga and Mitakshara. Mitakshara is followed throughout India Davabhaga followed only in Bengal. The population of this area is governed by the Mitakshara school of Hindu law, not the Dayabhaga school of Hindu law. This is a clear indication to show that they are not part and parcel of Bengali race or Bengali The customs and manners that they follow are the same as that in Bihar. Bengalis have distinctive surnames for example Chatterjee, Mookerjee, Ghosh, Bose and so or

In a population of 8 lakhs at one estimation the Bengalis are 25,000, and at the highest estimation they ard 50,000. The genuine Bengalis, Bengalis really by race, constitute only 1/16th of the population.

MR. DEPUTY CHAIRMAN: No more. Kakasaheb Kalelkar.

KALELKAR (Nomi-KAKASAHEB all nated): Sir. considering viewpoints placed before the country, the safest thing would be to support the recommendations of the S.R.C. as hey After the report are. implemented, you could have some boundary Commissions here and there to effect small changes.

But this does not mean that I approve of the principles accepted by the S.R.C. report.

The various provinces of India were formed either by the Pathans, the Bahmani kings or the Moghuls and later by the English people. So the provinces established by these people were for administrative convenience only of the rulers.

I am for having very small States. When Mahatma Gandhi championed the cause of linguistic provinces, let us remember that he wanted linguistic provinces and not linguistic States. world difference is a of between provinces and States. States have greater autonomy with a political consciousness of separate individuality whereas provinces are merely administrative units. What we really want is administrative units based on language. Therefore, I think, it is not a good plea that all people speaking one language should somehow be brought under one common State. People speaking one language can be divided into two, three or even more States. For once, I think, Dr. Ambedkar was right in saying "if we have small States in India, there will be more people trained to constructive leadership and administration, the backward people would have more of training themselves chance administration". So I am for having nearly 40 or more States.

But, today, I am for accepting the report as it is. Considering the oresent situation, so far as Bombay is concerned, I am for the bilingual State as recommended by the S.R.C.

For a long time I was an advocate of having Bombay as a separate State, but then with what logic can we say that Bombay shall be the only State which shall be a city State. about Madras, Calcutta, Kanpur and The question Ahmedabad? a city State hinterland for If you want to give a important. hinterland for Bombay, do you know hinterland the natural Bombay is? It is a multilingual strip of land in maritime western province of India where five languages are spoken-Gujerati, Marathi, Konkani, Kannada and Tulu i.e., Broach to Manglore or Nileshwar. So that is the region which is the natural hinterland of Bombay. If you have a separate maritime province of India on the western coast, Bombay could be the capital of that strip known as Konkan area.

If you make Bombay a second capital of India that is a different story altogether. That could justifiably be done. Perhaps Bombay's contribution to the cause of Swaraj and the well-being of the whole country justifies its being elevated to the position of a second capital of India. If we do that, that would be quite all right.

I know, during the last few months passions have risen very high and my friends of Maharashtra are fond of saying that the idea of a bilingual is dead and buried state deep. I would say that their passions are of a very short period-few months or few years-and ought not to weigh with We are thinking of the perma-115. well-being of nent theTherefore, I would still plead for having bilingual Bombay State suggested by the S.R.C. report.

The Maharashtrians and Guiaratis have learned to work together. during British rule also we worked together. In early days of British rule Maharashtrians organised practically the whole educational machinery of Gujarat and also of Sind. In Sind the word 'Godbole' is used for Arithmetic. Α Maharashtrian, Godbolewent to Sind and wrote a book on Arithmetic. Today a Sindhi student says, "I have got so many marks in Godbole". So, the Maharashtrians had gone to Sind and Gujarat for organising the education machinery there

If you go back to the ancient history, you will find that Gujarati kings ruled over Maharashtra and Maharashtrians ruled over Gujarat. destinies are thrown together. Culturally and educationally, we are on the same level. I believe that no language in India has a separate If you remove the various terminologies, the residue is the same throughout India. We should not accept the plea that each language or literature has a separate culture. The whole of India has So far as the culture is one culture. concerned, we have assimilated from all fronts and we have got a common culture of India.

In spite of that, if we are not able to agree why not allow Pt. Jawaharlal Nehru, who is a true well wisher of each and every Indian in the country, During the days to give his award. of partition we could entrust our destinies to the hands of a Britisher, Radcliffe, why not leave it now in the hands of the best amongst us. Therefore. Ι would plead with Maharashtrian and Gujarati friends that they should in large numbers issue a statement that whatever our feelings, we leave everything in the hands of Jawaharlal Nehru, and whatever he decides we shall accept it cheerfully and implement it loyally. I think that is the solution left with us.

So far as my knowledge of Assem is concerned, I think separation of N.E.F.A. completely would not be a right thing. Today the Assamese people and the N.E.F.A. people may not be able to see eye to eye with each other, but God has made them permanent neighbours and eternal neighbours should not be separate

from each other with a water tight administrative wall. Therefore, some sort of association of Assam with the administration of N.E.F.A. and vice versa is a necessity, otherwise we shall be creating problems of all types.

In the same way the question of Marathi and Kannada. I grant that the two languages are totally different. the former is said to be an Aryan language while the latter is considered to be Dravidian, but in our everyday life we find the inter-mingling of the I know from my two languages. childhood—I belong to that part people speak Marathi and Kannada freely. Moreover they inter-marry. A friend of mine spoke to Kannada wife in Marathi whenever they did not want others to understand what they said because in the house all others spoke and understood only Kannada. Take the case of Shri Gangadhar Rao Deshpande speaks both Marathi and Kannada but his grandmother did not understand a word of Marathi. myself in my House a Guiarati boy married to a Bengali girl from They live quite happily Cuttack together. I do not think difference of language and culture in should develop so much antipathy. We cannot build up a nation on the basis of antipathy. If we thus allow our capacity for hatred to grow. I do not think we shall succeed in the international field.

Mutual love, forbearance, heartedness and co-operation are our capital; if we lose it, we shall lose all position and strength in the international field. One JawaharlaJ Nehru will not be able to save India or the world unless there is this capital of co-operation. of love, of sympathy, and of large-heartedness in abundance I do not think we are going to succeed either at home or in the whole world, if we have not got such capital. I think, we should cry a halt to all these wranglings and grabbings. we should have and smaller States, and smaller States will [Kakasaheb Kalelkar.]

people trained to have more administer, and the Centre will be comparatively stronger. What we need is a compact and full autonomy in small States, and a powerful Central Administration. I think, that would be the only correct solution. But if we are not in a mood to do it I think, the best thing under the circumstances is to accept the Report as it is, and wherever there are keen differences, we should leave them to be decided by Jawaharlal Nehru.

SHRI NARAYANDAS DAGA (Hyderabad): Mr. Deputy Chairman, I rise to support the recommendations made by the S.R.C. Sir, we are having this discussion here for the last two or three days, and numerous friends have paid their compliments to the Members of the S.R.C., and I am only too glad to join them in paying my humble compliments to them.

Sir, the wisdom and impartiality of the members of the Commission is beyond any doubt. They were very competent persons, and if anybody thinks that even one of the Commission's decisions is not based on solid reasons, I think, he is gravely mistaken. If anybody thinks that they have not considered all the aspects of the question while giving their decisions he is gravely mistaken.

Sir, if you refer to the Report itself, you will find in paragraph 386, it has been stated as follows:

".....if, for the present, the Telangana area is constituted into a separate State, which may be known as the Hyderabad State, with provision for its unification with Andhra after the general elections likely to be held in or about 1961, if by a two-thirds majority the legislature of the residuary Hyderabad State expresses itself in favour of such unification."

Now, Sir, here the emphasis is placed on the two-thirds majority, and this itself shows that the Commission was quite confident that Telangana would be a viable State and if the people want to join Visalandhra, then they should be ahowed to do so, only with a large majority. This factor probably has not received the consideration of the hon. Members who have spoken on this subject.

SHRI V. PRASAD RAO (Hyder-abad): They have argued out a case for Visalandhra.

Shri NARAYANDAS DAGA: They have argued out the whole case of Visalandhra only in respect of one point.

(Interruptions.)

MR. DEPUTY CHAIRMAN: Order, order

SHRI NARAYANDAS DAGA: About the two river basins also, we have got to say something. Those rivers can be very well developed if both the Governments, of Telangana and of Andhra, constitute a Joint Board for the development of those rivers. and that Board should be presided over by an officer of the Central Government. And that Development Board will be able to work better than what either of the States independently will be able to do.

Now, Sir, I would like to deal with some of the points raised in connection with the viability of the State of Telangana. Some hon Members have expressed very grave doubts. As far as the size of the new State of Telangana is concerned, the State will be much bigger in area than the present States of Punjab, West Madhya Bengal. Bharat, Mysore. Saurashtra and Travancore-Cochin. All the five States that I have just now mentioned are viable States.

Some Hon. MEMBERS: In area only.

Shri NARAYANDAS DAGA: In other respects also. Anyway, I am coming to that point. So, Sir, this State will be bigger in area than the new States of West Bengal, Kerais

and Vidarbha, and only slightly smaller than the State of Madras. So far as the revenues of the State are concerned, they will be more than the revenues of the former States of Punjab, Assam, Orissa, Madhya Pradesh, Madhya Bharat and Rajasthan and if we calculate the revenue receipts on a per capita basis, they will be even higher than practically all the former Part A States like Bombay, U.P., Bihar, etc. etc.

Now, Sir, certain fears have been expressed that the finances of this State will not be able to meet the expenditure on education, etc. But I submit that these fears are unfounded and are based on no facts. We should not forget that this State will have a surplus of about Rs. 2 crores. Even if we take it for granted that this State may fall short of its finances. does anybody think that the sister State of Andhra will be able to subsidise it from their own resources? Even today, they have got a deficit, and they would not be able to finance our schemes at all. The burden will certainly fall on the State of Telangana. We are already spending more and more on education, health and other nation-building activities than even the Andhra State, and in course of time, I am sure we will be in a position to spend much more than that, when our industrial and other projects are ready.

Then, Sir. fears have also been expressed by certain quarters about the loss of excise revenue, if prohibition is to be introduced. This State will have an income of about Rs. 5 crores under this heading.

SHRI V. K. DHAGE: Are you not in favour of prohibition?

Shri NARAYANDAS DAGA: It will be introduced, but we cannot have prohibition in one part only. If Vishalandhra is formed, it will have to be introduced immediately.

Some Hon. MEMBERS: That is what is happening actually.

MR DEPUTY CHAIRMAN: You must hear the other side of the picture also.

NARAYANDAS SHRI Secondly, if Telangana is formed, it will be introduced only gradually and loss of revenue, if it is caused, will be made up by the steadil**y** increasing revenue from Sales Tax. Our present income from Sales Tax is a little over Rs. 2 crores, and it works out at Rs. 1-12-0 per capita, States have whereas the other to take their gradually been able Sales Tax revenue to Rs. 6 per capita. There is a wide difference between Rs. 1-12-0 and Rs. 6. Within four or five years, Telangana also will be able to get Rs. 4 per capita from this source, totalling about Rs. 5crores, and the land revenue will be going up as a result of minor and major irrigation works that are Our produccoming into existence. tion in the collieries will increase. We are starting new industries, and our investments in certain industrieswill also be yielding results by that time and that will add to our surplus and not cause any deficit,

SHRI V. PRASAD RAO: And give them to the Birlas also.

SHRI NARAYANDAS DAGA: It is very unfortunate. I agree with you there.

It has also been said on the floor of this House that this demand for a separate Telangana is supported only by the big business, and that the masses have nothing to do with it. As the position stands there is hardly any vested interest of the type in the real sense in the State of Hyderabad with the exception of one who had landed there a year ago and taken possession of these industries. has been said that the people are not for this, etc I would like to draw the attention of the House to the fact that about a month ago a strike was held in the City of Hyderabad. No major political party gave a call for this strike. Only business associations were in favour of a strike on

[Shri Narayandas Daga.]

the 25th because the Assembly was going to meet. Section 144 was imposed and the leaders tried to ask the people to remain peaceful, but the strike was so successful that not even a pan shop was opened, not even a restaurant was opened, or a All shops ngrain shop, remained closed. Have all of them taken a loan from the State Banks or from the Industrial Finance Corporation or from the I.T.F.? Did all of them form part of big business? If that was so, then well and good. If that was not so, then you have got to accept that the strike was successful and people wanted it. If anybody is going to benefit from merger with Andhra, then it will be the cities of Hyderabad and Secunderabad, because business will increase by that merger. is no doubt that the businessmen in that particular area will be bene-(Interruptions.) You have to accept that the strike was successful.

Shri B. V. GURUMURTHY (Hyderabad): Hartals can be made successful by various means.

SHRI NARAYANDAS DAGA: This thartal was successful, and it goes to prove that the people of Hyderabad and Secunderabad are behind the demand.

I would like to say something about the contention of my hon. friend who referred to the wishes of the people and the Working Committee's resolution. I can tell you that that august body is not in the habit of using empty phrases for the sake of decorum.

(Time bell rings.)

I am speaking for the first time. You may consider my case and give me five minutes more.

MR. DEPUTY CHAIRMAN: No special concession to anybody.

SHRI H. P. SAKSENA: He is making his maiden speech.

MR. DEPUTY CHAIRMAN: I know that you will plead for every Member.

SHRI NARAYANDAS DAGA: This august body is not in the habit of using empty phrases for the sake of decorum. The wishes of the people are certainly for the formation of a separate Telangana.

SHRI RAGHAVENDRARAO: The status quo?

Shri NARAYANDAS DAGA: Not the status quo but for a separate Telangana. Every political party which commands the support of the people wants this. They are an 80 per cent. majority, so much so that my hon, friends who are talking of Vishalandhra are not able to hold any public meeting even.

SHRI V PRASAD RAO: Question.

SHRI NARAYANDAS DAGA: have not been able to hold any public meetings. Only you say that public meetings have been held and then issue statements. The hon, the Home Minister knows that these meetings were reported to be held but were never held. I know, Sir, that the Hyderabad Assembly of course has favour expressed itself in Vishalandhra, but this Assembly cannot be taken to be representative of the people so far as this matter is concerned. The elections were held under peculiar conditions and certain candidates were mistaken as heroes by the electorate, because they had just come out of the jails. people who were innocent could not make out between those who went to jails before 1948 and those who went afterwards. If they want, I can give them this challenge. Let them have a test election of ten or twenty seats on the basis of Vishalandhra.

Another very important point, of all the Southern States, Hyderabad will be ideally placed for the intro duction of Hindi. The ten per cent of the Muslim population of State speak Urdu. Ten per cent. of non-Telugus speak Urdu understand it very well. Twenty-five per cent. Telugu-speaking people also understand Urdu and speak

States Reorganisation [21 DEC. 1955] Commission's Report, 1955 3763 Urdu. This comes to a total of 45 per cent.

N. MAZUMDAR (West SHRI S. The whole of India is expected to understand it.

SHRI NARAYANDAS DAGA: within three years we will be able to introduce Hindi in offices these few words, I support creation of a separate Telangana and I appeal to my hon, friends to discuss it dispassionately and objectively in the light of facts.

VENKATA NARA-SHRI PYDAH YANA: Mr. Deputy Chairman, I am glad that this Report has come up before Parliament for discussion. also given notice of amendments but the Chairman said that we could not move any amend. ment because no motion will be put, and that Members should express only their views.

I was elected to this House from composite Madras State and the because of the favour conferred by this and the other House on the Andhras, I now happen to represent the Andhra State. The Andhra State was the first linguistic State in India; not only that, the first nonofficial resolution moved on the floor of this House related to the formation of a separate Andhra linguistic State, and I had the honour of moving that resolution, though it was negatived. Because of the sacrifices Potti Sriramulu and others, the demand had been conceded and we have been enjoying a separate Andhra Dr. Subbarayan said on the floor of the House yesterday that all this trouble was due to the coastal Andhras.

SHRI BISWANATH DAS: Does my hon, friend know that Orissa came into existence in 1935?

SHRI PYDAH VENKATA NARA YANA: I am coming to how they got it despite the Congress direction. how they helped the Simon Commission how we boycotted it and for being patriotic how we penalised, etc. I am coming to the Orissa question also at a later stage.

SHRI BISWANATH DAS: Oriyas went to jail than Andhras.

SHRI PYDAH VENKATA NARA-YANA: Dr. Subbarayan said yester day that all this trouble was due to But the fact is that the Andhras. the majority of Indians have been working for the reorganisation of India on the basis of language, culture and some other factors. is the cherished ambition and desire of a great majority to have their own homeland, of course within the Indian Republic and Indian Union. Subbarayan has been feeling very much because he said yesterday that he was losing S. Kanara, he was losing Malabar and he lost Andhra and so on He said that all this trouble was created by Andhras. He wanted to rule the entire composite State, Madras in which there was Andhra portion—it was something like a Madras Empire and Andhra was a colony.

MR. DEPUTY CHAIRMAN: Mr. Venkata Narayana, it is better that you confine yourself to the recommendations of the Commission. go into past history, You would be losing time if you go into past history. Leave it there.

SHRI PYDAH VENKATA NARA-YANA: I will be given 30 minutes. Except some of those people who were wanting to rule others, all others are very happy for this report and for the reorganisation of India on the linguistic basis. That is what I said.

D. RAJAH: SHRI H. You must permit me to correct. This kind of history is a falsification. Madras has been ruled consecutively Andhra Ministers.....

DEPUTY CHAIRMAN: rule is, that no Member can stand up when another Member is speaking I want you to observe it.

R.S.D.—7.

SHRI PYDAH VENKATA NARA-YANA: I know what Mr. Rajah said This when Andhra was separated. morning Mr. Madhava Menon, who was also a Minister at that time, said that Dr. Subbarayan was not correct. All others who cherished an ambition to have India reorganised on the basis language must be grateful Instead of that, Dr. Andhras. Subbarayan accuses us. I am sorry he is not here.

I was very grateful to the Home Minister Pandit Pant who made an elaborate statement when the motion moved. The hon. Minister also comes again from U.P. The recommendation of the Commission is that it should not be changed to be kept and it is recommended So they don't understand all intact. these problems—especially in North there is not much of a language If either by accident or problem. S.R.C. recommends for by a design removing a portion of U.P to be some other State, then annexed to only either the Prime Minister or the Home Minister could understand how difficult it would be for them to keep Now there is a movement. So many Members spoke that U.P. is too unweildy, especially in population undue exercising some and ic influence on others. Why should not Pandit Pant agree to disintegration of understand. They don't UP.? Neither the Prime Minister nor the Home Minister is entitled to advise us on this issue because there is no language problem there and U.P. was not affected at all by this S.R.C. though Mr. Panikkar in his minority report said that it is desirable that it should be divided but because the majority report suited them, they kept say that the pro-Others aulet. tagonists of the linguistic States are not patriotic. I say they are as We don't patriotic as the others are want a foreign State. We want a State within the walls and four boundaries and political jurisdiction of the Bharat Government and not a Otherwise why should separate one. there be a Federal Government?

the provinces Abolish all Ministries, Cabinets and Legislatures. Have all districts only, let the Certre rule all the districts directly without having any States. Have a unitary system of Government. Ιt is only because of administrative convenience provinces were divided. Congress, under whose guidance the national fight took place for achieving independence, was not satisfied with these political divisions of India because either the East India Company or the British Government, whenever they acquired portions, they were annexed either to this State or to that State. being satisfied with the working system, the then real Congress was for re-organising provinces on the basis of language and they were promising that when they came to power, they would divide India politically also on that system but after they achieved independence, they forget all about it and this Congress has changed its character. All people came into it and it is a packed body and they forgot ail about it. They were busy administration. That is the reason why we Andhras had to revive the movement which was kept in the national interest suspension then, and therefore we got it. Andhra is the sole reason for this reorganisation which is the cherished desire of a great majority of the people. Of course some hon. Members like Dr. Subbarayan or Mr. Rajah may not like it and that is a different thing.

To start with, I now deal with Vishalandhra. Hyderabad has icen disintegrated. There was single person against its disintegration. Everybody agreed. The corollary would be to annex different areas to the neighbouring provinces.....

An Hon. MEMBER: Annex or merge.

SHRI PYDAH VENKATA NARA-YANA: Should be merged with the

neighbouring States and for this small and simple thing. I don't understand why there is so much of fight. S R.C. in its report had advanced all sorts of arguments or relevant arguments in favour of Vishalandhra but it said that one should wait till five What reason is given impossible for anybody to understand. The entire statements were in favour of Vishalandhra. But the portion is the judgment which is not in accordance with the argumentsit is a deferred measure, or deferred payment. They ought to have said that it must be an immediate thing along with other States when the whole of India is reorganised. Instead of saying that, they said one should For that they have not given wait. Thev good reasons. say-financial What viability etc. does our Constitution say? There must be total prohibition in the whole of India in all the States. Of course it must completed within a course of period. In Andhra no doubt there is total prohibition. In some places there is prohibition, in some they are going to introduce. Because there is an excise duty, and prohibition is not introduced in Hyderabad, it might be a surplus State financially now but if not today or tomorrow, within a certain period it must be completely dry and then it will be a deficit State by about Rs 3 to 4 crores and so how could it be financially self-sufficient? What about the food problem? deficit in good We are surplus in focd. What about the rivers? Ιſ the two great rivers are under one political administration, instead having only dams at delta areas, we can have dams at higher reaches and the entire basin and valley could be and more irrigated food can be produced and under two different managements, even if small things were held up. it will be difficult to improve the irrigation scnemes What about the people there? the parties except the State Congress are all unanimously in favour immediate merger and Vishalandhra but there is no Congress there in Telangana as such. There is

Congress Party there. Evec Hyderabad Congress Party which is a Committee was never convened consider this question at all. the members of the so called Hyderabad Pradesh Congress Committee have met and they said something. They ought to have officially convened a meeting of the Hyderabad Congress Committee. They ought to have placed this proposition before them and ought to have taken their views. They failed to do A great What about the legislators? majority of the legislators are in favour of Vishalandhra. No there was no Resolution passed by the Hyderabad Legislature and they also had a discussion just like the Parliament had and just like any other State Assembly and they also discussed the matter. A very great majority of them spoke in favour of immediate Vishalandhra. only a few legislators were against And no official meeting was ever convened to discuss this question, by the Hyderabad Congress Committee. So in this respect the question of that Congress Committee need not taken into consideration at all. other political parties were in favour the immediate formation Vishalandhra.

about the Ministers? And what Except two Ministers, all the others have made public statements supporting the immediate formation Vishalandhra. And here was the Resolution passed bу the Congress Working Committee advising immediate formation of Vishalandhra. As against that advice which is a sort of a mandate or direction, the Hyderabad Congress had no business to pass such a Resolution and if there is discipline in that party, they ought to obey that advice of the Congress Working Committee. They had not even convened a meeting of the Hyderabad Pradesh Congress Committee. The other political parties have expressed their opinion, have passed resolutions in favour of immediate formation of Vishalandhra Therefore, when so many factors are

[Shri Pydah Venkata Narayana.] the formation tavour of in Vishalandhra immediately, along with the other linguistic States, there is no point in waiting for a period of five The Prime Minister today vears. made a statement, also to the effect that Vishalandhra should be formed immediately But a few interested people, including some big persons in safeguard their to order interests, are opposed to it, but they are a microscopic minority and so we need not take them into consideration. Therefore, I hope the House will discuss and view this matter objectively and advise the Government in whichever manner it likes, for the of Vishalandhra immeformation diately.

the question of Coming now to Bellary, we find that in this district there are about ten talukas. these three talukas were given to Andhra and about six talukas were Justice Misra was given to Mysore. asked to submit a report and after that the decision on Bellary was Now the SR.C. have recommended that Siruguppa, Bellary and Hospet and a portion of the Mallapuram sub-taluk of the Bellary district should come back to Andhra Sir, some hon. Member read cut a letter to say that the Prime Minister had said that the Bellary question would never be reopened. But that was a letter written prior to the appointment of the S.R.C. or prior to the submission of the Report of the S.R.C. But that is actually a point in our favour, because in spite of this letter, knowing pretty well that there from the Prime is such a letter Minister that this question will not be reopened. having all these facts them. the S.R.C. have recommended that these areas should go to Andhra.

AN HON. MEMBER: To whomso-ever it may go.

SHRI PYDAH VENKATA NARAYANA. Whatever it may be, there was this letter, and when there is a

certain document in my favour naturally would see to it that it is placed before the judge. So in spite of that letter, they have recommended should come these parts They have equated Bellary Andhra. with Kolar in several places. Kolar is recommended to be retained in Mysore undisturbed though there is a clear 55 per cent of Telugus in that area It is an admitted fact that Telugus are in a majority in Kolar, excluding the There are about 6 to 7 mine area. per cent, of Tamils and the rest are The Andhras are no Kannadigas. less than 55 per cent. In spite of that, it is said that Kolar will be retained with Mysore and they have given some reasons. Why should it They have not be with Mysore? given satisfactory reasons for this They speak of Tungabhadra project and Mysore But the chief spokesof Andhra Government. man the addressing the Rotarians at Cocanada recently said that even small decicould not be implemented because of this joint administrative board, because joint decisions have to be taken by both the Governments. So let alone high level canals, even small improvements, small things and decisions, they say, could not implemented. So the Andhra Government have been feeling difficulty in giving effect to several pieces of advice given by their engineers for improving the scheme and connected matters

Shri M. GOVINDA REDDY: May I bring it to the notice of the hon. Member that the Chairman of the Board has issued a statement that the allegation is false and that the work is proceeding smoothly and there is no trouble whatever?

SHRI PYDAH VENKATA NARA-YANA: Their Chairman said so and Andhra man said this recently and I also attended meeting and I heard all this myself. thev have been feeling great difficulty in respect of the improvements to the Tungabhadra scheme. There is a lot to be done and if this

iou t control is to continue, it is felt that it will be almost impossible to complete the scheme in the near future. takıng all these into consideration, they have recommended that these portions should go back to I will just read out what they say in this respect. They say in para 331:

"After very serious consideration, we have decided to recommend the exclusion of a portion of the present Bellary district along the course of the Tungabhadra from Karnataka and its transfer to the Andhra State. We are aware that this is not in accord with the findings of an eminent judge like Shri Justice Misra and also with the decision taken by the Government of India in 1953 in respect of certain areas forming part of the present Bellary It is only after giving due weight to these important pronouncements and careful examination of the merits and demerits of the different proposals that we have come to the conclusion that the change proposed is desirable."

Further, in para 332 they say how this is linked up with the question of Kolar.

"The retention of Kolar district in the Karnataka State and the addition of the major part of Belgaum district to it will in our opinion, be more advantageous to the new State than the continuance in it of the eastern portion of the Bellary district "

Further, in para 334, the Commission has said:

"There seems to be a great deal of force in the contention put forward on behalf of the Andhra Government that in view of the communication and other links of Bellary with the rest of Ray laseema the dependence of Bellary and town on the existing Andhra State rather than Mysore in the matter of trade and commerce, these talukas

have a much closer relation with the Andhra State than with Mysore. Bellary was administered as a part of the composite State of Madras for more than one hundred and fifty years, during which it developed into a sort of unofficial capital for the entire Rayalaseema area."

On the question of Kolar they say:

"It may be noted that the three talukas in question cannot be regarded as unilingual.....".

MR. DEPUTY CHAIRMAN: Everybody has read and re-read these things.

SHRI PYDAH VENKATA NARA-YANA: Pardon?

MR. DEPUTY CHAIRMAN: I say, everybody has read these things and you need not necessarily read them out now.

SHRI PYDAH VENKATA NARA-YANA: But unless I read this portion in this context.....

Mr. DEPUTY CHAIRMAN: Let us have your views.

SHRI PYDAH VENKATA NARA-YANA: Unless I read this portion it is not possible to bring out the link. I do not know from what angle others have read it:

"It may be noted that the three talukas in question cannot be regarded as unilingual. Besides Hospet and Bellary urban areas are fast assuming a mixed character. We have not attached any particular importance to the language factor in taking a decision on the future of the Kolar district where the Telugu-speaking people constitute about 54 per cent, of the population. Our assessment of the language factor in the area of Bellary proposed to be transferred to Andhra must be governed by similar considerations."

[Shri Pydah Venkata Narayana.] I do not know how the Mysoreans now claim Kolar and, at the same time. Bellary.

SHRI M. GOVINDA REDDY: You had, until yesterday, not laid claim to any part in Mysore or in Bellary. Your own people have said that it should go to Karnataka.

PYDAH **VENKATA** SHRI NARAYANA: Just wait. Those people are referring to statements in their favour and I am doing the same thing. Now, let us see the latest. In spite of statements-all these things these were before the three Judges-the three Judges have come to this conclusion that it should be transferred to us. The three Judges had taken into account all these things; they had applied their minds and yet have come to the conclusion that they have come to, that is, transferring of these areas to Andhra. Because of the majority of the Kannadigas, they want Bellary; because they have now got it, they want Kolar also. The Telugus who are in a minority in Bellary and other places are being terribly victimised. The Municipal Council there is controlled by the Telugus: a resolution was passed urging its merger with Andhra. What does the Mysore Government say in reply? It gave notice of supersession to that Municipality. It threatened the Municipality with supersession. In the case of the other Municipalities in Mysore, the date was due to expire the next year but, instead of extending the date in the case of Bellary, they gave notice of supersession to that Municipality. When the time expired, they appointed a Special Officer. Is it the fault of that Municipality that it should have wanted to be merged with Andhra? Is it the way the minorities are to be It is quite unsafe for the minorities to be there. My friends, the Mysoreans are very kind people, very good people-of course, opinion about them has not changed much-but the poor Telugus are being victimised. That is the reason

why it is impossible for us to continue there.

MR. DEPUTY CHAIRMAN: You are not there anyway.

SHRI PYDAH VENKATA NARAYANA: I mean 'my people'. My people are there.

(Time bell rings.)

How many minutes more, Sir?

MR. DEPUTY CHAIRMAN: Three minutes more.

SHRI PYDAH VENKATA NARAYANA: How many minutes have I taken?

MR. DEPUTY CHAIRMAN: You have got three minutes more.

Shri PYDAH VENKATA NARAYANA: I started only at......

Mr. DEPUTY CHAIRMAN: You started at 3:15 or about a minute later

PYDAH **VENKATA** SHRT NARAYANA: My friend was referring to Orissa and other things. I want to speak now about Koraput. Parlakimedi and the coastal belt south of the Munshali river. I shall also speak about how this State of Orissa was created. My friend was taking credit for all these. When the Simon Commission came, the National Congress directed all nationalistic minded people to boycott that Commission. The Andhras obeyed this but the Orissa gentlemen came out of the A.I.C.C. after fighting with the President, went to the Simon Commission and gave evidence thus co-operating with it. Thus they got the Province of Orissa.

(Interruptions.)

MR. DEPUTY CHAIRMAN: Order, order.

Shri PYDAH VENKATA NARAYANA: I was given only a few minutes and so I would not like to be disturbed.

Though the Central Government, in beginning, were against inclusion of Koraput and Parlakimedi and the coastal belt-in the White paper also these places were not mentioned, there was no mention in Bill that was introduced Parliament-ultimately because of the Rajah of Parlakimedi and Jeypore and these people-these loyaliststhese places found their places in the Act as finally passed. The O'Donnell Committee and all the other committees did not accede to this. We were penalised for our patriotism, for our having obeyed the directive the National Congress. Since we have the peoples' Government, since we have a democratic Government, it is for them not to penalise us but to set right these things. For about years, Koraput was in Vizagapatam. These places have no means of communication other than through territory. If they want to go to any other part of Orissa, they must pass through Andhra territory in some places fifty to hundred miles. There is no other means of communication. The train connection is there through Vizag. In Koraput, there is a majority of Andhras. So is the case in the coastal area and Padhampur.

MR. DEPUTY CHAIRMAN: That will do, Mr. Venkata Narayana. There are other speakers from Andhra tomorrow who will continue it. Alluri Satyanarayana Raju is going to speak tomorrow.

I have to inform hon. Members that if we have to finish the list today, we have to sit one more hour extra. I hope the House will sit till 7 P.M. and finish the list. Otherwise, other Members tomorrow will not have any time.

SHRI AKBAR ALI KHAN (Hyderabad): It is very hard for the staff to continue after 6 P.M. They are working from 11 A.M.

MR. DEPUTY CHAIRMAN: Otherwise, many Members will have to go without speaking.

Shri J. N. KAUSHAL (PEPSU): Mr. Deputy Chairman, I must, to start with, congratulate the Members of the States Reorganisation Commission who have produced such a fine document.

[THE VICE-CHAIRMAN (SHRI H. C. MATHUR) in the Chair.]

There is no denying the fact that the problem of redrawing the map India on a rational basis is not an easy job although, after hearing the various Members of this House, it seems that the problem is very easy according to each particular case because everybody thinks that whatever is in the best interests of a particular vested interest is perhaps the best solution. I must strongly submit that the problem, if it were so easy, did not call for the appointment of such a high powered commission. There is no denying this fact either that this Commission was set up with a view to meeting the demand for linguistic provinces. This demand, as we all know, originated a long time back and it was also accepted by the Congress. Due, however, to the change of times, this opinion has also grown that linguistic basis is not the criterion for the division of India. There are other considerations also. When the Commission was appointed, its terms of reference gave various factors which were to be taken into consideration by the Commission while making their recommendations. Every Member of this House acknowledged that the Commission has done its job very well although it is not possible for any Commission to satisfy each and every element in such a vast country. Opinions will differ and they will continue to differ because there can be honest differences of opinion also and also because people refuse to see other men's viewpoints. The background in which we should view the recommendations of the Commission is that since the problem was so very ticklish and since it was not possible for the Commission to satisfy the aspirations of different parts of the country, whatever could

[Shri J N Kaushal]

be done under the circumstances has been done and I would beg of hon. Members not to rake up the controversies but to view the recommendations of the Commission in that perspective. The two bold decisions of the Commission which have been by every section are hailed abolition of Part B and Part C States so that henceforward all the States in India will have equal status, and also the abolition of the institution Rajpramukhs There were very strong sentiments in the country on tnese subjects, and the Commission has given effect to those sentiments and has recommended that henceforward there will be only one type States and there will be a few centrally administered territories. I think these are in fact very courageous recommendations and the Parliament would do well to implement those recommendations in toto.

Now the other point on which the Commission has bestowed great attention is the point where the Commission has provided various safeguards for satisfying the legitimate demands of various minorities where the Commission has also proposed the setting up of various all-India services and has also drawn the attention of the Government to fact that in public service commissions and in the appointment of Judges of the High Court a considerable number should be drawn from the other States so that there may be better administration and there may be a better sense of oneness in the country.

Now coming nearer home to my the Commission own province, recommended the abolition of PEPSU I am one of those who welcome that decision, although there is a very etrong sentiment in PEPSU that during the last two years it was a very well administered province, it seen a well-knit democratic Government and it had completed its Year Plan in two years' time whereas other provinces had taken five year to complete that plan But, as soon

as reorganisation of States is taken up, PEPSU could not exist, because PEPSU was divided into five zones geographically not contiguous to each Therefore PEPSU could only exist if the Commission had not come into being, but once the Commission appointed for redrawing the map of India on a rational basis. there for PEPSU was no justification exist as a separate entity, and I would therefore take this decision sense and would welcome practical that we are going to be one with the Punjab and henceforth we will form a bigger State. The only point sorrow is that things in Punjab for the moment are not also very good, We are afraid that so far as the communal situation was concerned. PEPSU was perhaps in a better position. We have seen that for the last one year there wa, a Hindu Chief Minister and although the Sikhs have always been saying that PEPSU was the homeland of Sikhs, they have never clamoured against that Chief Minister—only because he is a pucca Congressite. He does not believe in the communal theory in which other persons might believe. Therefore, as I submitted a little earlier, the communal situation in PEPSU was very There was very little distrust good among the communities and the people were living in a peaceful atmosphere. But in Punjab, unfortunately, atmosphere is surcharged with communalism, but I feel that this is passing phase and this will, in course of time, die out. We cannot also lose sight of the fact that the recommendation which the Commission has made for the merger of Punjab. PEPSU and Himachal Pradesh not been well received by all sections of the people living in these three regions. Although I feel that was perhaps the only natural ideal State which should have come into existence on the northern border of India, the prosperity of any State will depend only on the goodwill of the people who reside there on the co-operation which they extend each other and the way in which they receive the recommendations of the

But, unfortunately, we Commission. have to confess that there is a lot of difference of opinion. So far as the Himachal people are concerned, they are practically with one voice of this that they want to remain eparate, because they have a fear in their mind that if they joined the Punjab their development greater will stop. This fear complex is working in the minds of all those States who are going to lose their existence. But so far as the Himachal people are concerned their fear is based another circumstance also. They say that they are backward and if they go to a larger State their voice will be very feeble, and the Chairman of the Commission has also agreed with this view and has recommended that may remain a separate entity. Although, as I said, I would have very much wished that this should al o have formed part of Punjab, yet with a view to respect their feelings and in view of the fact that the Chairman of the Commission has also agreed with their sentiments, I don't mind if the decision is taken that Himachal Pradesh mav remain separate.

So far a, the further bifurcation of this province is concerned, I am very much opposed to it. So far as Akali demand or the demand of other Sikhs who think in communal terms concerned, I would at once that I am one with them when they protection for the Puniabi language, because my submission the House is that Punjabi is not the language of Sikhs alone. Punjabi is the language of all persons who reside in Punjab. It is rather unfortunate that the Sikhs should try to father that language. On the other hand I would say that it is the Hindus who have made the greatest contribution to the Punjabi literature. It is the Muslims who have also made a great contribution to the Punjabi literature. The most standard work in Punjabi that of a Muslim, Waras Shah. Everybody draws inspiration, so far 15 literature is concerned, from that work, and it was not written by a sikh. Then we know the most modern writer and poet was Dhani Ram Chatrak who died very recently. He was the greatest living writer and poet. He was a Hindu, not a Sikh. Therefore this cry of the Sikhs that they are the only protagon.sts of Punjabi is highly mistaken. Punjabi is the language of all persons who reside in Punjab and I am one of those who very strongly submit that all efforts should be made to further the progress of Punjabi.

So far as the Sachar formula on

5 P.M.

the Punjabi language is concerned, I submit that there formula in PEPSU also and the PEPSU formula is working better than the Sachar formula. The only difference between the two is that in one place option is given to the parents that they can go and tell any school authorities that they want their child take his education not in Punjabi but Hindi or vice versa. No option has been given by the PEPSU Government. The PEPSU Government has laid down that all those who predominantly reside in Punjabispeaking areas must receive education in Punjabi till the fourth class and after that they must read Hindi as a compulsory subject and vice versa. I would say that there is no conflict between Punjabi and Hindi. Punjabi is our regional language and Hindi is our rashtrabhasha. Why should the Hindus residing in Punjab be afraid of reading Punjabi? It is very wrong for the Hindus to refuse to acknowledge Punjabi as their mother-tongue while they live in the Punjab. I am at one with Diwan Chaman Lall when he said that he would beg of the Hindu friends to read Punjabi in Gurmukhi script also if that would satisfy the Sikh friends, because reading in one script or the other would not make much difference. If the Sikhs think that the Punjabi language will. survive only if it is read in Gurmukhi script, I would have no difficulty in that. My children read both Punjabi and Hindi with the same ease. Where the difficulty in :eading Punjabi

[Shri J. N. Kaushal.]

in Gurmukhi script? I would therefore submit that all safeguards should be provided for protecting Punjabi and for enriching Punjabi because it is the regional language and its due place has been recognised in the Constitution

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): It is time now.

SHRI J. N. KAUSHAL: I will take five minutes more.

THE VICE CHAIRMAN (SHRI H. C. 'MATHUR): I am sorry.

SHRI J. N. KAUSHAL: I will try to be very brief.

THE VICE CHAIRMAN (SHRI H. C. MATHUR): All right. You wind up in two minutes.

SHRI J. N. KAUSHAL: Then I will submit a few points regarding PEPSU. The capital of the new province as has been recommended by the Commission is Chandigarh although that Commission has also stated Patiala should be given its due place. With very great respect I have to say that I differ from the recommendation of the Commission in this matter because Chandigarh is not centrally situated. If you just look at the map, you will find that it is in one extremity while Patiala is the only central city which is fully developed. It was the capital of a premier State centuries and it has all the capital. Ιt comitants of а has a medical college; it has Degree colleges; it has a very big hospital. Then there are a number of buildings which can house the various Government servants and offices. And I must that during the last two or years PEPSU has very much advanced industrially. The number of factories is going up. It is a city of gardens and anybody who has had a look at Patiala city would agree with me that Patiala is more centrally situated than Chandigarh. A lot of money has been spent on Chandigarh but I submit that in spite of the best efforts

of Government, there is very little private venture; only a dozen private houses have come up. It will take 20 years, perhaps even fifty years, for Chandigarh to grow into a full-fledged city. Even then I am afraid it may not become a commercial city at all.

There is another submission that I wish to make. Since two new States are coming into existence, the Services should be integrated not on the basis of pay but on the basis of length of service; otherwise this will for all time to come be a point of dissatisfaction and the State cannot progress if the Services are discontented.

Another point that I want to make During the interim October and the between coming general elections, what will become of the two legislatures? I am that the people are thinking that the number of legislators from should be reduced from 60 to 35 and on an ad hoc basis 35 persons will be chosen. I would say that it will be entirely erroneous. When there only an ad hoc arrangement, let all the members of both the Assemblies sit together and after six months there will be general elections. That will be in the interest of both the States.

Then so far as the Five Year Plan of PEPSU is concerned, I would submit that PEPSU has some surplus money and it should be allocated for being spent according to its own needs. So while drawing up the Bill, this should be borne in mind that this surplus money meant for its development should be kept intact on a district basis and it should not be allowed to be lost in the greater State.

SHRI H. P. SAKSENA: By 'surplus money' do you mean the money in the treasury of the Rajpramukh?

THE VICE CHAIRMAN (SHRI H. C MATHUR): I would request Members to realise that it is not my time but it is Members' time. If one Member takes another minute, he is only taking another Member's time. I hope they will scrupulously stick to their

time; then only we will be able to finish by 7 O'clock.

SHRI A. ABDUL RAZAK: Sir, mine is the lone and feeble voice in this House representing the 15 lakhs Tamils, now in Travancore-Cochin, and as such, I entreat this House as well as the Chair to accommodate me to the greatest extent possible. My friend Mr. Madhava Menon referred to some Tamil areas in Travancore-Cochin today. I am glad that he also referred to Devikulam, Peermede and other Tamil taluks at present included in the Travancore-Cochin State. am glad, however, that he made a tempered speech. But the irony of it was that he prefaced his speech by saying that he was not prompted by a desire to grab territory but during the course of his speech he repudiated himself. I am sorry, Sir, that he has failed to grasp the gravity of the feelings of these 15 lakhs of Tamils now struggling in Travancore-Cochin. Sir, for the last 200 years or so these 15 lakhs of Tamils have been subjected to the worst forms of social tyranny, political oppression economic exploitation. The Home Minister the other day wanted that we should keep under check the gamut of emotions that come upon us these days. Therefore I do not wish to relate here the instances of social tyranny and political vandalism that the Travancore Tamils have suffered up to now. Yet, Sir, I would citerather I should cite-one instance for the information of this honourable House. Ι do not know whether Mrs. Bharati knows that not long ago until the late eighties of the 19th century, our women could not go out in the open except without covering their breasts. This measures the depth of social tyranny and political oppression that our people were subjected to for the last 200 years. Therefore, as a natural consequence, the urge to freedom and self-respect and the longing to be with their own people in the adjoining territories buttressed itself in the mind of 'our people even before the birth of the Indian National Cougress. This feeling, this urge to

this urge to self-respect, freedom, expressed itself in many sporadic uprisings which were ruthlessly put by the Malayali rulers. until 1948 when adult franchise with responsible Government was granted to the people, this feeling of did not take any definite Tamils political shape. Only during elections in February 1948, for first time in the politics of the State, the Tamils could organise themselves under the banner of the Travancore Tamil Nad Congress. During elections in February 1948, the Travancore Tamil Nad Congress placed this issue of the merger of the predominantly Tamil taluks with the adjoining Tamil districts in Madras before the people and set up fourteen candidates. As against these fourteen candidates, the so-called State Congress, an all-Malayali Congress, also set up fourteen candidates. The result was not one of them was returned to the Assembly and more than that half a dozen of them had to lose the security amounts furnished by them. Thus, even early as 1948, the demand of Travancore Tamils was well defined affirmed by the people. The demand was that the predominantly Tamil taluks in Travancore-Cochin. nine taluks in number, should merge with the adjoining Madras State.

Then, Sir, in 1949, July 1, the integration of the two princely States of Cochin and Travancore took place. At that time, on the eve of this merger of these two princely States, it was interpreted by them, in the Malayali press and platforms, as a first step in the direction of forming the Aikya Kerala State. Then, Kerala or the the Travancore Tamil Nad Congress also rightly thought that there was an opportunity for the Travancore Tamils to avail of this integration and merge with the Madras State. Towards this end, the Travancore Tamil Nad Congress boycotted the Assembly and defied all the laws of the State. For days from 13th April to 18th April, 1949, the decrees of the State did not actually run in the territories.

[Shri A Abdul Razak.]

Then, Sir, the timely appeal came from our late lamented leader, Sardar Vallabhbhai Patel through Shri Kamaraj Nadar as his personal envoy and the appeal was carried to us that the integration of these two princely States was a political necessity, not related to the formation of the Aikya Kerala and that our demand would be sympathetically considered if and when the question of the redistribution of the States was taken in hand.

Then, Sir, after 1949 in all the elections that followed this demand of the Travancore Tamil Nad Congress was affirmed and reaffirmed by the people. Now, Sir, when assurance given to us by the Sardar Patel was on the point of being implemented, the announcement of this Commission took place. And this Commission dealt with this issue of reorganising the States on a rational basis and yet recommended that only five of the nine taluks are to be merged with Madras retaining the other four taluks in the Kerala State. And these four taluks that are recommended to be retained in Kerala State are: Nevvattinkara. Devikulam, Peermede and Chittur. In recommending the retention of these four taluks in the Kerala State, I should say with all respect to the Members of the Commission, they have violated-I will not say flouted very principles —the they enunciated in the first few chapters of their Report. It is to this task of proving the injustice embodied in the recommendation for the inclusion of these four taluks in the future Kerala State that I address myself now. I will first take up Devikulam and Peermede. These two taluks constitute a mountain region which forms one compact geographic unit with the Kodaikanal hills beyond the hills which are now included in the existing State of Madras. It should be borne in mind, in this context, that this region did not form part Travancore territory until 75 years ago, when this region was annexed to the Travancore State on

strength of a lease executed by the Raja of Punjar, a descendant of the Pandias, who signed his name Minakshisundaram. Another fact that has to be borne in mind is that until 1935, this region was entirely cut off from the main body of Travancore. As such, trade channels and munications were developed maintained for the last several hundred years through the many passes leading to the various villages in the Madura district of State. Notably there are five such passes, namely, Bodynayakkanur pass, Thevaram pass: Kambam Gudallur pass and Sivagiri pass. And luckily for the Tamils of Travancore-Cochin, this fact is acknowledged in the 1951 census prepared under the supervi ion of a Government officer of the Travancore Cochin State. Therefore, due to proximity and through these passes. Tamils from the adjoining villages of the Madura district edged their way into this mountain region and settled themselves there as as four hundred years These Tamils are settled there chiefly Anchanad villages, namely, Keezhanthur. Vattavada. Maraiyoor, Kottakkombu. Nachivaval Kanthaloor. Still later on the strength of specific sanads issued by the Naiks of Madura, Tamil people from adjoining villages in Madura district went into this region and engaged themselves in cardamom cultivation. For two centuries and over due to the pioneering activities of these Tamils. the monopoly of cardamom cultivation was held by them and that position is still retained by them, as nearly 92.000 acres out of 96.000 acres under cardamom cultivation are owned by them.

THE VICE-CHAIRMAN (DR. P. SUBBARAYAN) in the Chair.

If we consider the recommendations of the Commission bearing in mind these factors, they would appear very unjust and unconvincing.

Sir, in recommending the inclusion of these two taluks in the future Kerala State, the Commission has

advanced three arguments—(1) that 'the Tamil population is migrant and is a floating corps of labourers;" (2) that this region is required for easing some of the burden on the heavily congested littoral areas of the State; and (3) that it is required for affording protection to the rice fields in the valley-bottoms, hydro-electricity, etc.

I will first take up the argument that the Tamil population is migrant and is a floating corps of labour. I might, at the very outset, say with due respect to the Members of the Commission, that it is a most fantastic and invidious distinction that have made in regard to the Tamils in Devikulam and Peermede. Nowhere else have they made this distinction. I ask the hon. Members of this House to consider whether they have applied this di-tinction in the case Malayalees in Kasargod or in the case of Kollegal taluk, or in the case of Dhanbad district in Bihar?

This argument is as unconvincing as it lacks substance. This argument cannot stand the slightest scrutiny. I would refer the hon. House to the statistical figures of our According to the 1931 Cen-Reports. sus Report, the Tamil population of these two taluks was 76,506, whereas the Malayalee population was 23,178. In 1941, the Tamil population was 85,305 and the Malayalee population was 40,030. In 1951, the Tamil population was 1,04,700 and the Malayalee population was 66,490. I would only entreat this House to compare the 1931 figures with those of 1951. Sir, it is very clear that, whereas the increase of the Tamil population during the of these 20 years is not even 50 per cent. the increase of the Malayalee population for the corresponding period is 300 per cent. This is a biological impossibility. If you accept this view, does it not stand to reason that it is the bulk of this Malayalee population that is migrant there and that they alone constitute a floating corps of labour and not the Tamils, as they are there since the time of the Pandyas?

The second argument of the Commission hinges on the question My hon, friend Mr. Madhava density. Menon also was indulging on this factor of density. The inflated figure given by Mr. Madhava Menon is a monstrous exaggeration. There is not so much congestion and at any rate it is not going to be so in the future Kerala State. The average density for the existing State of Travancore-Cochin is 1,015, whereas in the future State excluding Devikulam Kerala and Peermede, the density will be only 977.8 per square mile. This view was fully supported by the Chief Minister of the State of Travancore-Cochin when he recently came forward in the Assembly of that State asking for the exclusion of the Laccadives and Amindives from the future Kerala State. If there would be so much of density in the future Kerala State as has been expressed by my hon, friend, Mr. Madhava Menon, how could a responsible man-an able person of the status of the present Chief Minister of Travancore-Cochin-come forward to say that they would not take the Laccadives and the Amindives within the jurisdiction of the future Kerala State? Even assuming that argument of a high rate of density, where is the space left for the settlement or supplanting of the Malayalees? Sir. the total area of these two taluks is 1.119 square miles and excluding the two pakuthis of Pallivasal and Peruvanthanam, the total area is only 1,035 square miles and this extent of 1.035 square miles is distributed in the following manner:-

Periyar lake and catchment area—305 sq. miles.

The Kanan Devan Hills Produce Company concession area—215 sq. miles.

Other tea, gardens—97 sq. miles. Cardamom plantation—215 sq. miles. Anchanad villages—112 sq. miles.

What remains, therefore, is only an extent of 91 square miles which is covered with dense forests and grass lands, not at all suitable for habitation.

[Shri A. Abdul Razak.]

So, this being the real picture of Devikulam and Peermede, it will not be very difficult to detect the motive so-called Colonisation hehind the Scheme. Under these circumstances, it could lead to only one inference and that is that the Malayalees will get into this region-particularly into the Anchanad villages-and occupy that forcing or elbowing out the Tamils. I submit, Sir, that this is not a very honest motive; this is a foul This motive force behind this colonisation scheme is very clear from the statement made in the Travancore-Cochin Assembly by an ex-Chief Minister of that State

THE VICE-CHAIRMAN (Dr. P. Subbarayan): Three minutes more.

SHRI A. ABDUL RAZAK: I am entitled to half-an-hour. I have taken hardly 15 minutes.

I would, therefore, refer the hon. Members of this House to page 201 of the printed proceedings of Travancore-Cochin Assembly dated 21st to 24th November, which were distributed to us. The ex-Chief Minister says:

"Devicolam and Peermede certainly must be retained in the State, every inch of the land these taluks.... .the retention of Devicolam and Peermede in all their entirety in the Kerala State essential and all important. Simply Tamilians from because worked there in the past-Tamilians from Madurai-I may mention the fact that even that cannot be allowed to continue too long."

Then on an after-thought, the stroke of wisdom came upon him and he corrected himself by saying:

"I do not say that all Tamilians working there should be sent out."

Therefore, the motive is clear that the Government of Travancore-Cochin wants to supplant the Malayalese by driving away the Tamilians, the original inhabitants of the locality

(Time bell rings.)

SHRI A. ABDUL RAZAK: I will take only a few minutes more.

THE VICE-CHAIRMAN (DR. P. SUBBARAYAN): You should try to wind up.

SHRI A. ABDUL RAZAK: Then, Sir, I come to the other argument of this reasonable scope area affording settlement with the future development of this region. Even by this argument, the Tamils have a stronger case than the Malayalese, as I told you before, the average density the future State of Kerala would be 977.8, per square mile whereas the density of population in the five southern taluks of Shencottah taken together is 1,280:7 per square mile. Therefore, even on this pretext the necessity for easing the density population with the future development of this region is greater for the Tamils than for the Malayalese.

Then I come to the third argument of affording protection that is necessary for the hydro-electric at Pallivasal and the rice fields in the valley-bottoms Sir, the Travancore-Tamilnad Congress itself has very magnanimously-perhaps more rally than the Commission themselves have done in excluding a small portion of the Mallapuram sub-taluk Karnataka-excluded the Peruvanthanam pakuthy and Pallivasal pakuthy. From this, what remains therefore, for consideration is the protection that is necessary for the rice-fields in the valley-bottoms

THE VICE-CHAIRMAN (DR. P. SUBBARAYAN): One more minute.

Shri A. ABDUL RAZAK: I will finish in two minutes. The Members of the Commission have proceeded on an incorrect appreciation of the geography of this region. The mode of cultivation obtaining in the rice-fields is peculiar. It is known as punjacultivation which cannot be better expressed than in the words of Professor George Kurien, condensed and

adopted by O. H. K. Spate in his 'India and Pakistan'—general and Regional Geography; p. 629.

THE VICE-CHAIRMAN (Dr. P. Subbarayan): You should wind up.

SHRI A. ABDUL RAZAK: He says:—

"Along the backwaters (punja and cole areas) the problem is not to get water on the land but to get it off. These areas are divided into blocks of up to 50 (exceptionally 100) ac., bounded by double dykes enclosing a channel. From July to September-October the ground is submerged, sometimes to a depth of several feet; after the rain the water is lifted into the bounding channels by Persian wheels: latterly driven and still more recently electric pumps powered from Pallivasal have been introduced. land lies three or four feet below the water-level in the channels, and sluices regulate various inundations during the growing season. Should the bunds be burst the half-drowned crop may be reaped from boats by cutting off the heads."

Sir, I would emphasize only these two points: In the rice-fields along the valley-bottoms the problem is not to get water on the land but to get it off and "should the bunds be burst the half-drowned crop may be reaped from boats by cutting off the heads."

That means, the problem in the rice-fields in the valley is one of getting off the water from the land than to get it on the land. Therefore, it was only in the interest of these rice-fields that the Maharaja of Travancore agreed in 1886 to the proposal of the Secretary of State for India on behalf of Madras to construct the Periyar Lake which, you, Sir, were good enough to refer to vesterday.

For the development of this region and the utilisation of its waters, the Travancore-Cochin Government has absolutely no scheme, whatsoever On the other hand the Madras Government have included three schemes in the Second Five Year Plan which entirely depend upon the waters of this region. The Periyar Hydro-electric project the foundation of which was recently laid in the Gudalur village of Periakulam taluk of Madurai district, the Aladi Upper Periyar Project and the Pambiar Project have been included in the Second Five Year Plan.

THE VICE-CHAIRMAN (DR. P. SUBBARAYAN): Please sit down.

SHRI A. ABDUL RAZAK: I will finish.....

THE VICE-CHAIRMAN (DR. P. SUBBARAYAN): No, no. Order, order. Please sit down. I am sorry. Mr. Dave.

SHRI S. P. DAVE (Bombay): Mr. Vice Chairman, in the beginning I think it my duty to pay a tribute tothe Members of the Commission whohave presented a Report which is very precise, comprehensive and analytical. It may be that some of us may differ with the conclusions they have arrived: at, and it is quite possible that all the recommendations that they have made may not meet with the approvals of all the Members here in the Parliament and outside. But, I think, they have done their job marvellously well! with impartiality and a judicial sens€ for which we are grateful to them.

Coming next to the provinces with which I am connected, namely the States of Bombay and Gujarat, I have to offer a few observations. doing so I must commend to this House. the wise speech of one of my predeces-Kalelkar. sors Kakasaheb He has uttered something which was extraordinary in the sense that when feelings are high generally, on this controversial issue he has made a very sober contribution to the debate by pointing out that let us not try toseparate; let us try to come together. Let us not try to talk in a negative language but let us make certaine positive contributions for the unity of country. I also request humbly to the Members of this House

[Shri S P Dave]

to consider this question which very delicate, in the spirit that India is one great Union whether we speak one language or another, whether it is Telugu, Gujarati, Tamıl, Marathi. Urdu or Punjabi We are sons of the same mother-country We have fought shoulder to shoulder with the British Imperialism and attained Independence We have been in the same prison house or we enjoyed the fruits of liberty all together

Why do we forget that when we sing our National Anthem, we do not sing the praise of one province or another. We do not speak in the language of Jai Gujarat, Jai Saurashtra. Jai Maharashtra or Jai Bombay but we pay our homage to the mother-country by saying Jai Bharat, Jai Hind. Therefore, Sir, if we approach our picture in that sense, then difficulties could possibly be lessened.

Somebody else said here something about politicians Politicians mevitable in every country. But is it really they who clamour and who protest against the redrawing of the map of India on a certain basis, or is it that they have the backing of the people? I do not doubt the honesty of majority of them They must be voicing the feelings of the people then, what is the way out? When two brothers in a family think that it is not possible for them to remain together and their individual development lies in trying to lead a separate life, nothing on earth can keep them together But they can do that with grace, with sweetness, with goodwill, with mutual concord and without letting the world know that they had been quarrei-Can we not do that in that manner? I think. we have sense enough to realise that When we are today talking in terms of co-existence of mutual tolerance, of goodwill, of unity, in the nations of the world, can we not apply that theory to ourselves here? Have we not that wisdom? Therefore, let us not try to talk in a passionate language which may give rise to ugly pictures, which we witnessed in the city of Bombay some

time back, and about which people create apprehensions in our minds. This is not a matter to be fought for. It is a matter for conciliation, for discussion, and for negotiation. Sir, I am essentially a trade union worker, and may I offer the recipe to the House, the recipe which I use in my daily disputes? Even though it may be a very common recipe, I feel that it has a magical value. What is that recipe?

Whenever there are any differences between man and man-and there are bound to be some differences—the best way is not to use the cudgels. not resort to the law of jungle, not to assert that might is right, but let us adopt some effective methods to resolve those differences Today, we live in a world which recognises the principle of right is might सत्यमेव जयते is the slogan that we have adopted, and satya and justice cannot If that is so, let us try separated to mutually discuss, negotiate, conciliate, and come to a mutual under standing But there are occasions when feelings are very high on both the sides, and people are determined -take it or leave it, and no ground to be given What is going to happen There are instances of nature even in the history of the world We have a proverb in Gujarati which says that the causes of majority disputes in this world are jar, jameen and joroo Jar is jameen is land, and joroo is woman. An epic was written on the Helen of Troy, as we know it I have seen cases going to the Privy Council about land being two inches short this side or that side, or cases where a neighbour has to put up a window inside or outside as a matter of right People de not think of expenses, and their feelings are there In such cases, the best way is to leave the settlement of the disputes to arbitration Sir, in our country we have set up one of the highest forums, namely, the Indian National Congress. Today, it is that Party which is a ruling Party in the country, and therefore whatever the views may be on the other

side, I think, the ruling Party, whatever decision it takes, will have to be acceptable to this House.

SHRI S. N. MAZUMDAR: But there are dissensions in the ruling Party itself.

SHRI S. P. DAVE: Of course. And you also will be here in good faith, and you can also extend your help and cooperation in trying to remove those tensions. Therefore, Sir, I view this problem from that angle.

Then, Sir, if we just try to study the history of this particular dispute, we will find that at one time Guiarat Provincial Congress Committee passed a resolution accepting in toto the SR.C. Report. Later on, however, when it learnt that some other elements in the composite State did not extend the same amount of response, then naturally it came to the conclusion, which is also the conclusion of the Working Committee of the Indian National Congress, as I understand it, namely, the creation of three States, Bombay, Maharashtra including certain territories and minus certain territories of the old Karnataka, Gujarat.

Now, Sir, there is a heated controversy as to what should be done about Bombay, whether Bombay should go with Maharashtra, or it should stand separate. I think, I may not add a word more to what the S.R.C. argued out in connection with Bombay. It has the support, I am told, of the decisions of the former Commissions which went into this question very minutely, namely, the Dar Commission, the J.V.P. Committee, etc. after all, to try to make out something which rationally cannot be proved merely results in greater and greater dissatisfaction and discontent among people who are deeply affected thereby. I may lay a claim to certain things, even though I may not be sure about my claim. And when judicially I am deprived of that claim, I go about saying "Oh, I am robbed, I am disappointed." Something here was said about the historical and geographical connection of Maharashtra with Bombay I am not a research scholar, and my opinion may not be final on the subject. But it appears, Sir, that even the Congress, during its history of the past two generations. has all along treated Bombay as separate Maharashtra, because there was the Bombay Provincial Congress Committee, as also the Maharashtra Provincial Congress Committee. And the Maharashtrians made their demand that for the growth and development of the Maharashtrian culture, a separate university should be established. Similarly, such a demand came from also. These Dharwar Guiarat and facts merely show what was considered to be at that time the feeling of the people. And I am told that a veteran Maharashtrian like Shri N. C. Kelkar started a movement for separate Maharashtra Committee. are, Sir, the facts. If we come to a reasonable understanding with goodwill, nothing better than that. Otherwise, the only solution which appears to me to be very feasible and practical in the present circumstances is to abide by, and cheerfully abide by, whatever is being decided for us by Committee the Working of Congress.

Sir, I am fully aware of the fact that the wind blowing from that side of the country is not free from passion. I am told that there is to be a strike on the 28th of this month, but what that strike will result in, no one knows. Are we going to be moved by such demonstrations? Can history be written or re-written by such demon-It takes two people to do strations? If both of us come to a mischief. decision that there shall be no mischief, there is no third element now which is going to put mischief in our minds. Therefore, let the leaders who are here take this warning that mischief, trouble and turmoil cannot lead to peace or prosperity for any constituent units of the country. It is only by understanding, by mutual goodwill, by creating a feeling of mutual love for each other that we can make each

[Shri S P Dave] other concede anything that we consider or do not consider to be our own. Sir, I wish and I hope that my voice will prevail upon those whose duty it is to advise the people on both Let them reconsider. Nothing has been spoiled; nothing has been wasted; nothing has been done. There is enough time always for peace. Gandhiji told us, 'Explore to the last all avenues of a peaceful settlement before you decide to pick up a quarrel' I would always remember that, but it is the common property of the country Of course, it was meant for labour-capital disputes, but it can serve in all disputes, wherever we go. Therefore, I offer this advice which is not my own but which comes from the Father of the Nation. Try the way of negotiation, consultation and failing that arbitration Behave towards each other a brotherly ın manner and try to find out a solution which will be acceptable to both, but if it is not acceptable to both, the country has to go on, the administration cannot stop. Therefore, let those in power decide the matter and let us all dutifully and in a disciplined manner try to work it for some time to come, even though it may not be palatable to us or to some of us. I do not want to take more time of the house since I am told that time is rationed. Thank you, Sir, for giving Once again, I me this opportunity. implore the leaders of the composite State of Bombay, the City of Bombay, of Maharashtra and others to put their heads together and give a which will be acceptable to us, if not acceptable to all but at least let us remain in goodwill, cheer and accord.

SHRIMATI K. BHARATHI (Travancore-Cochin) · Mr.Vice-Chairman, wide and varied reactions we are seeing in the wake of the publication of the SRC Report. These are wholly unexpected or unnatural. the whole, I feel that our people nave received the report with remarkable restraint. Except in the City of Bomhay and the Vidhan Sabha Vindhya Pradesh there was not much

violence This to a large extent is due to the moral influence exercised by the leaders of the nation, and we can generally be proud of our people for the way they have received the Report. Of course, the authors of the Report can be proud of themselves for the general welcome the Report has received.

to

Sir, it was no easy job

waded through the large mass of conflicting views, marshalled facts and figures, assessed warring claims, gauged the deep feelings on both sides and then to weigh the pros and cons and give a verdict. When two people advance their claims to a piece of land, of course, the Judge cannot both sides while giving his verdict. So also with the S.R.C. Report, there is a certain measure of dissatisfaction on all hands, but the general and substantial satisfaction is also there. Rajaji, the most astute politician and statesman of our times, wishes Report to be shelved for some time and India to be ruled as a unitary He wants big States, really big multi-lingual States. Sir, he is one who can see through the mist that shrouds the future and guide us. Certainly his opinion must receive anxious most consideration. Gandhiji stood for the redistribution of States on the basis of language His instinct was unerring and always he felt the pulse of the nation. This feeling for States on the basis of language was implanted in the hearts of the people almost half a century ago. With the formation of Andhra, the formation of linguistic States was inevitable When one crystal appears in a saturated solution, the process of crystalisation follows rapidly Andhra was the first linguistic crystal in free India. Linguistic States may be good or bad, their redistribution cannot delayed, however much we may desire Feelings and expectations been roused in the hearts of the people and that cannot be easily curbed. We must now ımplement the Report smoothly swiftly and Of obvious mistakes have to be rectified by mutual agrooment and adjustments

made. Whatever we may say, we cannot deny the fact that language is the one overriding consideration that has gone into the grouping of States. The only bilingual State proposed by the Commission seems to be going because of the insistence of Maharashtra that all the Marathi-speaking areas should come into one unit. I am not surprised if the Gujaratis are afraid to be in a bilingual State, where they would be reduced to a very small minority. The predominently industrial city of Bombay remaining a separate State, unattached to any language group, will give greater scope of employment to the people from other States also. Then, there are another five years before the Maharashtrians, if they woo Bombay, i.e., woo the people who are non-Marathis including Gujaratis, they can have that Queen of Cities. Of course, sincere and sedulous courting will be responded to, but as at present any attempt by any section for a marriage by capture may only estrange that city eternally. I think that it is an excellent arrangement if it is provided that Bombay will go to the Maharashtrians after five years, if Let Maharashthe voters so choose. trians befriend the non-Maharashtrians and win their confidence and let others feel that they are safe in their hands.

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Now, coming to other States, you must either break up U.P. and the proposed Madhya Pradesh into sizable and manageable units or have big ones like Vishalandhra. Sir, coming from a compact and well administered State, I prefer States of manageable size, say about one crore of population and 25 to 30 thousand square miles of land. But that cannot be had.

About my own State, my feeling is that but for the stand of our friends from Madras that they want an exclusively Tamil State, perhaps a bilingual Southern State as Rajaji envisages would have been possible. Tamil and Malayalam almost impreceptibly merge into one another and there cannot be more affinity between

any other two languages. So a Tamil-Malayali State would have been possible without the least strain. dream is not to be realized because the big brother Madras thinks the other way about it. Unless language groups genuinely desire for a common State it is no good and it is the predominent group that should show the inclination. Now. Sir. accept the basic principle—basic conception of the Kerala State. should have been treated with a little more generosity and understanding. Kerala is the tiniest of the newly concrived States-a bare 14.980 sq. miles. i.e., 1/5th the size of Karnataka less than 1/3rd the size of Madras. don't dare to compare Kerala UP or Madhya Pradesh for my State will look too insignificant and microscopic. But in population, we don't lag behind anybody. Kerala has 1:36 crores whereas the five times Karnataka has only 1.39 crores and almost four times bigger Madras has 2 crores. That is our problem Sir-I mean the problem for all of us because the strength of a chain depends upon the weakest link in it. So much so, it is our common interest or rather the interest of the Nation to see that all the States, whatever be the meridian in which they lie, or whatever languages spoken therein, viable and progressive. So the Tamil must not only give up claim on Peermede and Devikulam but they should agree to the four southern taluks of Travancore, Gudalur part of Shencottah, going to Kerala. So also the vast State of should not nibble at the Kasargode taluk north of Chandragiri river.

Sir, when I say that the Tamil labour in Peermede and Devikulam are migratory I don't mean any disrespect to them. Neither labour nor migrationness are disrespectful. But the fact remains. Sir, that the Tamil labour who give the majority to the Tamils in these two taluks, do look upon Periyakulam, Kambom, Bodinayakanur and other villages Madras as their homes. If you take

[Shrimati K. Bharathi.] estate labour in these areas, 80 per cent. of them are common voters in Devikulam and Peermede as well as in Madras. They even take passage money from estates to go home to Madras. So the fate of this area shall not be decided by those people who do not really feel like belonging to that place.

Then, Sir, the Tamil majority in this area is not so predominent as is being made out. They will be below 57 per cent, if the two taluks are taken together. So it should hence be treated as a bilingual area. An area to be treated as unilingual, should have at least 70 per cent of one language according to the Dar Commission and the S.R.C. has followed that principle.

SHRI A. ABDUL RAZAK: The Tamils are 70 per cent. in the two taluks excluding Peruvanthanam and Pallivasal pakuthies.

SHRIMATI K. BHARATHI: You please look into the figures. Then these two taluks form about 13 cent, of the entire area of the Travancore-Cochin State and the population is only 2 per cent. Should a majority of this 2 per cent, population be allowed to take away 13 per cent. of area of the State? Then the area of Kerala will be reduced from 14,980 square miles to 13,871 square and still the population will almost the same, ie., 1.36 crores will Sir these taluks are be 1.35 crores. vital to Kerala in many ways. we have the source of all main rivers. There we have the important hydroelectric schemes That part gives the bulk of the forest revenue. That is our main-stay in agricultural income-tax. That alone gives us the spare land to spread out our everpopulation within increasing the State. These taluks are a part of the Kottayam District and there neither geographical, administrative nor economic reasons warranting the taking away of these areas. If that

is detached, I think the tiny Kerala State will only wither away and die.

Then paragraph 294 of the S.R.C. Report says: "that Shencottah Taluk is partly an enclave in Tirunelveli district of Madras and the percentage of Tamil speaking people is about Physically and geographically belongs to the Tirunelveli district with which it should now merge". By the logic of the S.R.C. Report itself, area which is an enclave should merge. If the whole taluk is merged in Madras, an enclave will be created in Kerala. Therefore, the portion Shenkottah, west of the · Western Ghats must be retained in Otherwise even administrative difficulties may crop up.

Then the four Southern taluks of Travancore, sought to be taken away, are part of Trivandrum District and have developed as an integral part of it. The Commission, I regret to say, have deviated from the principle laid down by them in para 291 of their report, viz., that a district would not be disrupted except for ensuring geographical contiguity or for some other administrative or economic considerations which make the detachment of a part of the district imperative.

Sir, geographically, these taluks are contiguous to the rest Kerala and are completely separated from Madras by the Western Ghats There is only one main pass in Western Ghat3 known as Aramboly through which along communication possible between this area Madras. Administrative convenience requires this area to continue as part of the Trivandrum district. farthest point of this area from Trivandrum city will not exceed miles. Economically these taluks have developed as an integral part of the Trivandrum district. Almost all the trade relations of the area are This area is far more Trivandrum. developed than the rest of Travancore-Cochin State. They have the best irrigation communication and other

facilities. This is a bilingual area where everybody understands Malayalam. Detachment of this area from its present set-up will be detrimental to the interest of the people—there. Sir, it may also be noted that—during the last elections, when passions were roused to the highest level, while the Travancore Tamilnad Congress polled 1.5 lakhs, 1.2 lakhs were cast against them.

SHRI A. ABDUL RAZAK: How much did you score?

SHRIMATI K. BHARATHI: That is not the question. I wish to say that 1.2 lakhs were cast against them.

Sir in some States it is alleged that the areas where linguistic minorities live are neglected. But in the case of Travancorethe southern taluks of State which may be called Cochin Tamil taluks, the case is just opposite. There, the governments of yore as well as new have conferred all their favours. All the old and of the new irrigation works are there. It has the best and first concrete road. They had compulsory primary education ahead of other areas. For an area of 645 square miles and a population of 8.2 lakhs, there are 58,593 schools and 612miles of Instruction in Tamil is imparted not only in primary schools but at levels, up to the university.

Moreover, the presence of Tamils concentrated in one area—often holding the political balance—will give strength and confidence and importance to the Tamils left diffused in the rest of the State. Even if these taluks are detached an equal number of Tamils will be left behind in the South.

Sir, it is ephemeral passion that makes some people think in terms of going away. That will be bad in the long run for those who go and for those who remain. But whatever happens, let there be no bitterness.

Then about the Gudalur taluk, we seek its inclusion in Kerala because....

THE VICE-CHAIRMAN (DR. P. SUBBARAYAN): One more minute only.

Shrimati K. BHARATHI: I will finish just now. We want it to be included in Kerala because it is contiguous with Kerala. My esteemed colleague. Shri Madhava Menon has already advanced the arguments on which this claim is based.

Whether we form the linguistic States or not, and whatever be their areas, let us not speak in the language of war. Once a decision is taken, let abide by that decision. State is ours. That is how I regard them. I can go and settle down anywhere in India. Language belongs to him or her who masters it. It is very often tribalism that we find in guise of linguism and not even real love of language. Otherwise, any one who speaks a language should as being of that language. But strangely enough I know, Travancore Tamil Nad leaders do not know Tamil at all, not only to read or write, but even to speak. Language is not in the blood.

SHRI A. ABDUL RAZAK: May I

THE VICE-CHAIRMAN (Dr. P. SUBBARAYAN): No interruption, please.

Shrimtai K. Bharathi: Language may be a tool and it may be a qualification in a particular area. But let us not make language a goddess and that too, a goddess of destruction. Sir, I think that we must teach our children three or four languages, marry them and settle them in different States. Let them roam about and feel like being Indians.

श्रीमती मायादंवी छंत्री (पश्चिमी बंगाल): उपसभाध्यत्र महोदय, इस कमीशन में जो आदरणीय पुरुष थे उन्होंने सार दंश के कोने कोने में जा कर और तकलोफ उठा कर इस रिपोर्ट को तैयार किया हैं। परन्त जब हम

श्रितती मायादंवी छंत्री]

इस रिगोर्ट के ऊपर बहस करते हैं तो हम लोग प्री तरह से इस पर सहमत नहीं होते हैं और हम लोग इसका प्री तरह से समर्थन भी नहीं कर सकते हैं।

[THE VICE-CHAIRMAN (SHRIMATI CHANDRAVATI LAKHANPAL) in the Chair]

महांद्या, कमीशन ने जो रिगोर्ट तैयार हैं जरूमें लिग्वीरटक बीसस (आधार) प्रिसिपल को लोड दिया है। भारत स्वाधीनता के बाद जो दर कमीशन (Dar Com mission) बैठा था उसने भी कहा था केवल लिंग्वीस्टक बीसस पर देश का बटवारा करना उचित नहीं होगा और दूर (Dur हमीशन के बाद जो जें० वीं पीं कमेटी बंठी थी उसने भी कहा था कि हमार देश में बहुत से भाषाभाषी हैं. इसीलये भाषा के आधार पर ही यीट हम दंश का बटवारा करेंगे तो उससे हमारं दंश मे यूनिटी और एकता नहीं सकेगी। इस स्टंट रिआर्गनाइ जेशन कमीशन की पालिसी भी यही दिखाई देती हैं कि जिन्नीस्टक बीसस पर दंश का बटवारा न किया जाय और एकनामिक कंडीशंस (आर्थिक अवस्था) को दंख करके और दम्यनिकशंस दगैरह की जो तकलीफें हैं उनको भी देख कर के एसा किया जाय । इसी विचार को सामने रख कर दंश का प्रार्गठन करने के लिये इस कमीशन ने अपनी रिपोर्ट इसी आधार पर तैयार करके यहां पर पेश की हैं।

महोदया, हम दंखते हैं कि कमीशन दंश के कोने कोने में गया, हर तरह के आदिमियों से मिला और हर तरह की माइनारिटी (अल्पसंख्यक) कम्यूरिनटीज के आदिमियों से भी मिला। फिर भी माइनारिटी कम्युरिनटी का जहां सवाल आता है वहां पर उसके बार में कोई खास ध्यान दं कर Commission ने अन्नी रिपोर्ट तैयार नहीं की हैं। तब भी रिपोर्ट के पैरा ४ में माइनारिटीज के बार में जो कुछ भी कहा गया है उसके जपर हम लोगों को प्रा महत्व दंना

चाहियं, क्यांकि यह हमारा कर्त्तव्य हैं कि हम लोग माइनारिटीज की रद्धा हर तरह से करें। आप किसी भी स्टंट में जाइये माइनारिटी कम्युनिटीज मिलेगी और थे अपनी भाषा, कल्वर, (संस्कृति) और रीकिरिवाज में उस स्टंट की भाषा, कल्चर, (संस्कृति) और रीकिरिवाज से न मिलने पर भी उसी स्टंट में ही रही हैंं। इसिलयं हालां किमीशन ने उन लोगों को कोई सन्तोष नहीं दिया हैं फिर भी स्टंट्स में रहने जाली माइनारिटी कम्युनिटी को सरकार की तरफ से रुग प्त सेफगाई मिलना चाहिये।

महीरया में रेस्ट (पश्चिमी) बंगाल से आली हु इसलिये में यहां पर वेस्ट (पश्चिमी) बंगाल के विषय में ही आपका विशेष ध्यान आर्कावत करना चाहती हुं। १६४७ में बंगाल का विभाजन हाआ अर्रेर आधा हिस्सा हिन्दस्तान हो गया और आधा हिस्सा पाकिस्तान हो गया । जब एक अंग से दो अंग हो गये तब भी बंगाल के लोगों ने खुशी से हंसते-हंसते अपने प्रदंश को िभाजित कर दिया । किस लिये विभाजित कर दिया ? दंश के लिये। अपनी स्टंट को विभाजित कर के दंश को संगठित रखने के लिये, दंश को मजबूत बनाने है लिये उन लोगों ने इतना सैक्रीफाइस (त्याग) किया। यदि आप वेस्ट बगाल के मैप को देखेंगे आप पार्यंगे कि वह एक ट्रंकेटंड बगाल हो गया हैं, उसका शरीर हैं और सिर हैं, लीकन उस-का गला नहीं हैं। वेस्ट बंगाल का एंसा चित्र आपके समाने रहते हू.ये भी आप लोग वेस्ट बंगाल के प्रीत कोई भी सहान्भित दिखलाना नहीं चाहते हैं। वेस्ट बंगाल एक फ्रांटियर स्टंट हैं क्योंिक उसके सामने पाकिस्तान हैं तिब्बत हैं, भूटान हैं और नेपाल हैं। इतने दंशों से दिश हुआ वेस्ट बंगाल हैं। कमीशन ने भी अपनी रिपोर्ट में कहा है कि इंडिया की स्पिविटोरिटी का बडा 'ार ख्याल रखना होगा और अगर कौई फ्रांटियर स्टंट हैं तो उसकी प्री-प्री मदद दंनी होगी । परन्त, हम दंखते हैं कि इस तरह का विचार संफलीभृत होने वाला नहीं हैं क्योंकि संक्योरिटी के हिसाब सं

वेस्ट बंगांल के ऊपर विचार नहीं किया जा रहा हैं। हम मानते हैं कि आज हमारा कोई दुश्मन नहीं हैं और सारं देश हमारं मित्र हैं परन्त, पालिटिक्स (राजनीति) एक एंसी चीज हैं तो कि चेंज हो सकती हैं। कॉन जान सकता हैं कि कल हमारं दंश के ऊपर क्या विपत्ति आ सजती हैं और हमारं दंश की क्या अवस्था हो सकती हैं। इसिलये यदि हम अपने फ्रांटियर स्टंट को कमजोर रखते हैं तो फिर हिन्दुस्तान कैंसे मजब्त रह सकता हैं? यदि हमारा वस्युनिकेशन लिक भी टीक नहो, एक प्राविस से दूसरं प्राीं स में जाने के लिये कोई लिक (रामान्ध) न हो तो फिर एंसा वार्डर प्राविस कैंसे मजब्त रहेगा और भीवब्य में वह दंश की रक्षा कैंसे कर सकता?

महोदया, हम चाहते हैं कि वेस्ट बंगाल पर सरकार का पूरा-पूरा ध्यान जाना चाहिए । वेस्ट बंगाल में. जो कि इतना छोटा सा स्टंट हैं, यहां पर आप दीखए सार रिफ्यूजी पाकिस्तान से आ-आ कर २ मिलियन से भी ज्यादा. साढं ३ मिलियन तक की संख्या में भर गए हैं । न इन लोगों को कहीं सेटल होने के लिए जगह मिली हैं. न इनके खाने, पीने और रहने का अभी तक बंदोबस्त ही पूरं तारि स द्वा हैं। कौई भी आदमी सियालदा स्टंशन में था और वहीं इधर-उधर रास्ते दंख सकता हैं कि काँन सी जगह एंसी नहीं है जहां रिफ्य्जीज नहीं हैं। जब से हमारा देश स्वाधीन हुआ तब से वेंस्ट बंगाल को विषत्ति से इसरी विषत्ति. इसरी से तीसरी विगत्ति का सामना करना पह रहा है. लेकिन उसकी कोई समस्याएं भी घट नहीं रही हैं। इस पर भी जो इस स्टंट्स रिआर्गीनाइ-जेशन कमीशन ने उसकी और कोई सिम्पंथी गर्ही दिखाई हैं. यह गजब की बात हैं।

महोदया. हम चाहते हैं कि मानभ्म, दालभ्म और राजमहल जो कि इस्टिर्न बिहार के पौर्शन हैं. ये वेस्ट बंगाल को दें दिये जायं और इसके साथ-साथ विशानगंज जो प्रिया का एक छोटा सा हिस्सा है उसे दें दिया जाउ जिससे

कि नार्थ बंगाल और साउथ बंगाल को कर्नेक्ट करने के लिए हमको एक लिंक मिल जाय। यही हम चाहते हैं। लेकिन जब मैंने कि हमार एक बिहारी भाई ने इस मांग जबर्दस्त तार से क्रिटिसाइज किया और अपोज किया तो मुर्भ द:स्त हुआ। में समभती इस लोग जो संसद में हैं, हमें सार देश आगे रखकर ही बातें करनी चाहिएं. देश का इंटरस्ट एक ही समभ कर हमीं बौलना चाहिए। फिर. यदि एक स्टंट का थोड़ा हिस्सा दूसरं हिस्से में उसकी भलाई के लिए उसकी उन्नीत के लिए चला भी गया तां उससे तां अपने पड़ोसी की भी उन्नित हैं, अपनी भी उन्नीत हैं और सार दंश की उन्नीत हैं। इसमें जबर्दस्त आन्जेक्शन करने का तो कोई कारण दिखाई नहीं दंता है, और अगर हम लोग यहां ज्यादा से ज्यादा एजिटेशन करते हैं तो उसका परिणाम यह होता है कि जिन जगहों की हम चर्चा करते हैं वहां और भी ज्यादां एजिटेशन होता हैं '

हमार विहार के सदस्य. श्रे सिहा ने कहा हैं कि वहां पर ज्यादातर मूसल्मान रहते हैं, इसलिए मुसलमानों के लिए बड़ा भय हैं कि वेस्ट बंगाल में मिल जाने से जनकां दही टीटमेंट मिलेयान मिले जो कि उन्हें इस समय मिल रहा है और यही कारण है कि वहां की लोग वेस्ट बंगाल के साथ मिलना नहीं चाहते हैं। महोदया. मैं यह कहना चाहती हूं कि हमार वेस्ट बंगाल में सिर्फ मुसलमान ही नहीं हैं बल्कि सार दंश के आदमी रहते हैं और रिफ्युजीज हो करके हिन्दू ही नहीं आते. मुसलमान भी आते हैं। मुसलमान रिफ्युजीज को भी बराबरी का हक मिल रहा है, उनकी भी हम समान तरि से सेवा और देखरेख कर रहे हैं और उनमें कोई फर्क नहीं रखा है। जो पर्शिन हम लेना चाहते हैं उस पर्शिन में जो भी आदमी रहते हों. किसी भी माइनोरिटी के लोग रहते हों. उनके लिए प्रा-प्रा संफगार्ड रखा जायगा। उनके लिए किसी प्रकार का भय नहीं हैं और न भय दिखलाने का कोर्ड कारण ही हम देखते हैं।

श्रीमती मायादंवी छंत्री

इस सम्बन्ध में महोदया, में यह कहती हूं कि हमार दंश में जो विदंशी लांग आते हैं उन सबसे हम भाईचार के नाते दिखलाते हैं. सब्से भाई भाई कहती हैं. परन्त अपने ही देश में छोटा सा हिस्सा इधर लेने में या इधर देने में. जिससे कि हमार देश का ठीक ढंग से पुनर्गठन हो सके. हम आब्जेक्शन करते हैं. तो यह हमारी कितनी छोटी मनोवित्त हैं ? बाहर से जो लोग यहां आते हैं वे हमसे क्या कहेंगे ? उनके सामने तो हम 'हिन्दी चीनी भाई भाई" "रूसी हिन्दी भाई भाई" बौलते हैं, लीकन अपने ही देश में अपने पड़ोसी को अपना छोटा सा हिस्सा देने के लिए. सा हिस्सा सैक्रिफाइस करने के लिए भी तैयार नहीं हैं तो एसे नार का कोई महत्व नहीं रहेगा ।

महोदया, मीं यह कहना चाहती हूं कि मुक्तसे पहले बिहार के जो मेम्बर बोले हैं उन्होंने कहा कि यह हिन्दी स्पीकिंग (भाषी) एरिया हैं. बंगला स्पीकिंग एरिया नहीं हैं. इसलिए यह हिस्सा बंगाल में नहीं जा सकता है। इसके माने यह हैं कि हम लोगों की अपना कारीडोर (सस्ता) भी नहीं मिलेगा, एक हिस्से से दूसरे हिस्से को जाने के लिए रास्ता न्हीं मिलेगा। आखिर हम लोग सब भारत के ही रहने वाले हैं. हमें चाहिए कि जिस तरह रे भी हो भारत दो सभी तरह से स्वरथ बनावें और उसको पूष्ट करें। यहां यह सवाल न्हीं पेंदा होता कि हम भारत से बाहर जा रहे हैं या भारत से बाहर का कोई आदमी भारत का कोई हिस्सा मांग रहा है। जब हम लोगों में स्वतंत्रता पाने के लिए और देश को मजबूत बनाने के लिए इतने इतने त्याग और बीलदान किए तो आउ यह व्या ही गया है जो हमार एक छीटा सा हिस्सा मांगने पर उसके विरोध में बोला जा रहा है ? यह रिआर्गनाइजेशन कमीशन ज्यों विठाना पड़ा, इसीलए कि वह यह देखे कि किसको काँन जगह पर क्या तकलीफ हैं और उस तकलीए को कैंसे दर किया जाय

लीवन आज हम उस तकलीफ को दूर करने के स्थान पर एजिट'शन मचाते हैं. उसमें बाधा डालते हैं और गड़बड़ मचाते हैं। तो फिर इसका मतलब क्या हुआ? (समय की घंटी) हम लोगों टी जो यह डिमांड हैंं, वह एऊ छोट से स्थान के लिए हैं, जिससे कि हमात जो रिक्युजी प्राब्लम है वह सेट्रल हो जाय. रिफ्यजीज केरहते के लिए जगह निकल आए। इसका मतलन यह नहीं हैं कि हम अपने भाषाभाषी चेत्र को बढ़ाना चाहते हैं। हमारी यह जरूरत कोई ज्यादा नहीं हैं और हमारी बढ़ती हुई गाएलेशन को दंखते हुए हम सदका यह फर्ज हैं कि वेस्ट बंगाल के लिए जो हमारी छोटी छोटी डिमांड हैं उनकी पूर्ति कर दें जिससे कि हमें अपना कम्युनिकेशन इंवलप करने के लिए थोड़ी सी सहायता भी मिल जाय।

आस्तिर में में यह चाहती हूं कि हमारी जो डिमांड्स हैं, उन्हें यह हाउस स्वीकार करें आँर मिनिस्ट्री उन्हें एक्सेप्ट (स्वीकार) कर ले। ताकि पश्चिमी बंगाल में आज तक जो तकलीफें हैं भविष्य मैं वे दूर हो जाएं।

SHRIYANS PRASAD SHRI (Bombay): Madam, the Report of the States Reorganisation Commission is before the country for the last weeks. The leaders various political organisations and the public commented on it. The Members of this House and of the other are debating the Report for the last one week the impression which I gathered from all these utterances is that most of the people are under the impression that the country is to redistributed solely on the basis of language. It appears to me that public and most of the Members are under the impression that the object of the appointment of the Commission was to suggest the redistribution of the country purely on basis of language. The terms Reference of the Commission and the appeal of the Prime Minister seem to have been completely ignored and would like to draw the attention of the House to these. This is what the Ferms of Reference said:

"The first essential consideration is the preservation and strengthening of the unity of India. and administrative cial, economic almost equally considerations are important not only from the of view of each State but for whole nation.**** The Commission will also investigate the conditions of the problem, the historical background, the existing situation the bearing of all important relevant factors thereon. They will be free to consider any proposal relating to such reorganisation."

These are very wide terms. You will observe from this that the Commission was free to recommend anything. Not only the purely language basis but other considerations will have to be taken into consideration. it was really a very difficult task and delicate too, and the Members of the Commission deserve the tribute this House and of the nation that they have done a wonderful and marvellous job. The Members of the Commission were three very able statesmen of this country. They have taken a detached view and they have brought out a very balanced report. If this report would have been accepted in toto with a few minor alterations here and there. I think, that would have been an ideal one. Because the issue has been kept open, because it is said that the other various suggestions made may be taken into account and the recommendation of the Commission can be revised, this controversy has arisen. Anyway it would not be wise on my part to attempt to change the recommendations of the Commission unless the parties concerned agree themselves, and that too should be in the larger interest of the country. The Home Minister, Pandit Govind Ballabh Pant has sounded a note of caution that this report should be viewed and discussed dispassionately and with and no passion should calm. brought in. After all, we are dealing with our own country, with our own

people, and what does it matter if some stretch of land is attached to this State or to another State.

DR. W. S. BARLINGAY: Why not then Bombay city go to Maharashtra?

SHRI SHRIYANS PRASAD JAIN: I have not touched the subject of Bombay State so far. Be patient. I shall come to deal with Bombay State a little later. I am just making a few general observations in the beginning.

Personally, Madam, I do not favour the distribution of States purely the language basis and I appeal to the people not to rouse passion on this account. We have had enough of this We have tasted the poison passion while Andhra was created. We have recently seen and tasted the passion in Bombay and Vindhya Pradesh, If the Chief Minister of Bombay would not have taken sufficient care. same thing as happened in Vindhya. Pradesh might have happened Bombay. He deserves all the congratulations for the steps which he taken to see that the incidents which took place in Vindhya Pradesh did not happen in Bombay. It should be the duty of every right-thinking citizen to curb such a tendency as forcibly we can. I do realise that it will be futile at this stage to go into rationale of States reorganisation purely on language basis. What is urgent now is that this mental disease which has overtaken us should not be allowed to spread and it should be curbed as early as possible. The Government should come down with a heavy hand and should not allow the spread of these fissiparous tendencies. would be better if all this exuberance and all this passion could be channelled for the constructive work. Madam. as you know, we are at the end of the first Five Year Plan and we have a very ambitious scheme for the next Five Year Plan. While, the need for harmonious and peaceful co-operation more now than ever before. organisation of States carries new germs of problems. I would like to mention, in the context of the Five

[Shri Shriyans Prasad Jain] Year Plan, the safeguards specifically emphasised in the SRC Report cultivate and build up a national con There are two fundamental basic facts for national unity the States, whether reorganised αr continue to be and wıll integral parts of the Union, which is more real political entity and the basis of our nationhood. The second is that the Constitution of Ind.a recognises only one citizenship, a common citizenship, for the entire Indian people with equal rights and opportunities throughout the Union without which, the per Commission says reorganisation haps would not only be but a danger to national unity The recommendation that relates to the administrative services should receive consideration and also safeguards for linguistic groups If the weaker and backward areas are to be developed there will be need for an enlarged plan of expenditure.

Now, Sir, I will come to the State of Bombay. I welcome the recom mendation of the SRC I wish that the recommendation were accepted by concerned This was the solution under the circumstances The cultural, economic and social life in Bombay is so intermixed and woven that it will be hard to separate It will be a sad day when Gujarat, Saurashtra and Bombay are separated One cannot think and go without and other Even their profession is Sn divided that one has to depend on The another administration αf. Bombay is a model one The State of Bombay in its present form has resources and efficiency to shoulder heavy burdens and responsibilities The multilingual Bombay State contributed to the economic being of the country and to all those friends who want to divide it. I sav the words of the real mother The real mother of the child said to King Solomon, "Let us not cut the baby into pieces; Let her have the whole". Maharashtrian brothers do not want to remain as a partner in the

Bombay State and they want to be a good neighbour. I have nothing say, but my only appeal to them that they reconsider their decision. that they reconsider their attitude and see whether in the larger interests of the country it will not be more fitting that they remain in a bilingual State If they are firm in their decision and they want to separate, I think, there is no other alternative but to carve out a new State from out of the present Bombay State, which has been suggest-Working ed by the Committee Though it will not be an ideal solution, it is the second best solution. I think it will be a good gesture they accept this decision with . grace, goodwill with and with mutual co-operation They will earn the gratitude and goodwill not only of the people of Bombay but the nation as a whole The three-State formula Working Committee is the only solution in the present state of mind of the people of Bombay, particularly Maharashtra

DR. W S BARLINGAY: What we are interested in knowing from you is how the business in Bombay will suffer if Bombay goes to Maharashtra.

SHRI SHRIYANS PRASAD JAIN: I have not said even a word about He has just referred me to a new point and I would rather like to reply to it So far as the business people and the industrialists are concerned, it is wrong impression on the part of anybody to think that they have any fears for the Maharashtrians They have no So far as the industrialists such fear are concerned, they do not want restrict their activities to the Bombay State They want to go to Maharashtra; they want to go to Gujarat and they want to go all over country I am not advocating this out of fear, but I sincerely believe that if Bombay city is merged in any partiunilingual State the character of the State will vanish am saying so in the interest of concerned, including the Maharashtrian people Please rest assured that we

have no fear whatsoever, we do not want any safeguards, we do not want We know any assurances We know strength, where we are wherever we go we will make They might justifiably for ourselves claim Bombay on any basis, but when we are discussing the whole question on a population basis, I would rather The population like to say one thing Bombay of the Maharashtrian brothers is about 43 per cent Besides these Gujaratis are about 18 to 20 per cent and the rest are about 40 per cent They have also developed the city of Bombay, they have shaped the destinies of Bombay should also have some say on future of Bombay They should have some say whether Bombay should be a part of a unilingual State or whether Bombay city should be carved and made a separate State Madam I would appeal that Bombay should a cosmopolitan and character and that it should be allow ed to grow in the same manner as it •was built It should remain as ideal and inspiration to the rest the country how the different people could live together peacefully and march together for the prosperity of all

This morning, I was hearing speech of my leader, Pandit Jawaharlal Nehru, and he said more he went into this question reorganisation of States the more he felt that it would have been better instead of having these States on linguistic basis, if we had just five He felt that it would have been better in the larger interests of the country Probably it is too late He has also suggested regional councils should be started and administrative arrangement made so that the various people the States may discuss their problems and come to some settlement I think that would be an ideal thing but per haps we will have to face the ation now We cannot ignore it and we will have to take the poison which we have set for ourselves

(Time bell rings)

Madam one thing more demand that if Bombay is to separate, there should be a provision that after five years it should be open to them to decide by a majority to merge with Maharashtra if they so desired. I do not like this I would arrangement say whatever decision is arrived at it should be final There should nothing kept pending this controversy will go on and the lıfe of Bombay will throughout remain unsettled People will be thinking in terms of election They will not devote their attention and towards the progress their energies and development of the city Not only in this election but even in the next one, this sort of thing will go on and all through these years life in Bombay will be in a state of turmoil and in a state of uncertainty Therefore, would appeal to my leaders that when they take a decision on the future of Bombay-whether it remains separate or whether it remains a part of bilingual State—it should be clear that whatever the decision that may be taken, it is final and there will be no further reshuffling reorganisation Otherwise, as I have told you just now, the peace of mind of the people will remain disturbed and they will not devote so energy and attention to constructive work as they should

सरदार रघुबीर सिंह पंजहजारी (पेप्स्) सभाध्यद्म महोदया. आज इस हाउस के सामने एस० आरू सी० की रिपोर्ट जैरं गाँर हैं। में इस कमीशन के मेम्बरों को इस लिए मुबारकबाद दंता ह् कि उन्होंने राजप्रमुख के ओहदों को हमेशा के लिए खत्म करने की सिलारिश की है। मैं समभना हा कि आजकल की डंमोक्रीटक द्वीनया में राष्ट्रमुखी का हमेशा के लिए रहना शीभा नहीं दंता था। इसलिए उनके ओहदो को खत्म टरके कमीशन ने जमहारियत के काज को तकीब-यत पहुचाई हैं।

[सरदार रघुबीर सिंह पंपहजारी]

एस० आर० सी० ने हिन्दस्तान में रियासतों में से १४ रियासतों को यनिलेंगअल सबा बनाने की कोशिश की हैं यानी एक ही भाषा और कल्वर के आधार पर ये सबे बनाये गर्थ हैं। लेकिन बदकिस्मती से बम्बर्ड और पंजाब ही दो एसं सर्व हैं जो कि भाषा के आधार ार नहीं बनाये गये हैं. जो कि युनिलेंगुअल सबे नहीं बल्कि वार्डलेंग अल सबे बनाये गये हैं। क्या ही अच्छा होता कि कमीशन सर्वां पर भी वही असल बरतता. जिस असल के मातहत उन्होंने बाकी १४ रियासतें बनायीं। लीका उन्होंने एसा नहीं किया और आज बम्बर्ड और पंजाब के ये दोनों सबे ही हमार नेताओं की सिरदर्दी का कारण बने हूर्य हैं। मुक्ते खुशी है कि माननीय पंडित नेहरू जी और उनके साथियों ने बम्बर्ड के म्ताल्लिक मराठी भाषा का एक अलग सूबा बनाने का और उसके साथ गुजराती भाषा का एक अलग स्वा बनाने का तर्करीबन फेंसला कर ही दिया है। बम्बर्ड सिटी के मुताल्लिक अनकरीब ही फैंसला होने वाला हैं। मूर्भ उम्मीद हैं कि पंजाब के मूताल्लिक भी हमार पंडित जवाहरलाल जी नेहरू और दूसर नेता इसी किस्म का ही कोई एंसा फेंसला करेंगे जिससे पजाब की जनता यह महस्रस नहीं करेगी िह हमारं साथ बाटी दूसरं सूबों से अलग कोई फैसला किया गया है। में समभता हूं कि जो भी फीसला हमार नेता करेंगे हम उसे बसरो चश्म मानेंगे. लेकिन में यह जरूर चाह्ंगा कि उनको इस किस्म का फैसला करना चाहिए जिससे पंजाब की जनता को यह महसस न ही कि उनके साथ कोई अलग फैसला किया गरा 計

इसके अलावा में यह अर्ज करना चाहता हूं कि बागजूद यूनिलों गुअल और एक कल्चर के हिसाब से सूबे बनाने के कई ए'से सूबे हैं जहां पर लिंग्वेस्टिक माइनारिटीज रह जाएगी। में चाहता हूं कि उन लिंग्वेस्टिक माइनारिटीज हे लिए वहां की नौंड्यत की बिना पर उन सबों में सफगाई स रखे जाएं। जो सफगाई स कमी-

शन ने क्लिमेंड किये हैं मुभे उनसे ज्यादा तसल्ली नहीं है। में यह चाहता हूं कि अब इस हाउस में यह भैंसला किया जाना चाहिए कि पंजाब में ात छांट के बाद जो सबा बने उसमें कुछ और तहफ्फरजात रखे जाएं। मिसाल के तार पर पंजाबी बोली को. गरुमखी स्क्रिप्ट को वहां की आहिशल लेंगएज करार दिया जाय। अगर यह कहा जाय कि, साहब, वहां पर हिंदी और गुरुमुखी दोनों ही चल रही हैं. तो इसके लिए में यह अर्ज करूंगा कि हिन्दी तो हमारी राष्ट्रभाषा हैं ही. और अगर हम विधान में गुरुमुखी स्क्रिप्ट की नहीं रखेंगे तो जिस तरह एक बर्ड दरस्त के साये में एक छोटा दरस्त कभी नहीं पनप सकता. उसी तरह से पंजाबी भाषा की गुरुमुखी स्क्रिप्ट को विधान में न रखने की वजह से वह कभी नहीं पनपेगी। इसलिए में चाहता हा कि विधान में यह रखी जाए।

इसके अलावा में यह भी चाहता हूं कि नये पंजाब में केंबिनेट, पिन्लक सर्विस कमीशन, सर्वाडिनेट सर्विसेज सेलेवशन बोर्ड में सिख और गेर सिख की तादाद बराबर होनी चाहिए। इन दोनों कमीशनों के चेयरमेंन सिख और गेर सिख बाई रोटेशन होने चाहिएं। इसके अलावा नए जाब में पहले पांच वर्ष के लिए सिख चीफ मिनिस्टर होना चाहिए और नए पंजाब का गवर्नर भी बारी बारी सिख और हिंदू हो।

इसके अलावा में यह भी अर्ज करना चाहता हूं कि आजतक जितने भी कान्न नाफिज किए गए या बनाए गए उनमें हिन्दू शब्द के साथ सिस्त शब्द भी आया करता था। अभी हाल में आपने देखा होगा कि हमने हिन्दू सक्संशन बिल ास किया और उसमें जहां हिन्दू लफ्ज हैं उसके साथ सिस्त लफ्ज भी हैं, लेकिन बद किस्मती से यह कहना पड़ रहा हैं कि शंड्यूल्ड वास्ट्र आर्डर्स में हिन्दू लफ्ज के साथ सिस्त लफ्ज नहीं लाया गया हैं। मैं चाहता हूं कि अब वह वक्त आ गया है कि फिर में शब्द हिंदू के साथ सिस्त का लफ्ज शंड्यूल्ड कास्ट सिम्ब हरिजनों के लिए रखा जाय ताकि वहीं मराआत

मं कि एक हिन्दू हरिजन को मिलती हैं, हमारं मिस्र हरिजन को भी मिल सकीं। में चाहता हूं कि इस तरी है से हर हरिजन को, चाहै वह जैनी हो. बुद्ध हो, आर्यसमाजी हो या सिस्र हो, इसी किस्म की मगाआत मिलनी चाहिएं जैसी कि दूसरों को मिल रही हैं।

में यह भी अर्ज करना चाहता हूं कि १९ करोड रुपया पेंप्सू की जनता से वहां के महाराजाओं ने डंगलपमेन्ट के लिए इकट्ठा किया था ली हन वह रुपया उन्होंने खर्च नहीं किया है। वह सर-• प्लाप रुपया इस वक्त हैं। उसमें से कुछ फाइव ईयर प्लान में लग गया होगा। तो में यह चाहता हुं कि वह जो बाही रुपया है वह पैप्सू के इलाके में डंबलपमेंट के कामों पर ही खर्च किया जाय । इसके अलावा में यह भी अर्ज करूंगा, जैसा कि कमीशन ने भी कहा है, कि पीट याला की जगह नए पंजाब में खास होनी चाहिए। चंडीगढ का कैंपिटल अभी र्रा नहीं बना है और अगर यह कहा जाय कि वहां असेम्बली हाल और इस किस्य की साप इमारतें नहीं बनी हैं तो गलत नहीं होगा लेकिन हमार यहां बाबायदा सेक्रे-टॅरियट वर्गेरह बन चुका है, इन्तर और रहने के निए बर्ड बर्ड क्वार्ट्स चर्गरह भी बने हुए हैं और वहां आसानी से नए पंजाब का सेक्रेटीरियट बन सबता हैं, इसलिए में चाहुंगा कि नए पंजाब का कॅपिटल पीटयाला होना चाहिए।

मेरं दोस्त जगन्नाथ जी काँशल ने ट्रहा था वि. हमारं ६० के ६० मेम्बर नई बनने वाली पंजाब की असेम्बली में होने चाहिएं। में यह अर्ज करूंगा कि न सिर्फ वे मेम्बर ही होने चाहिएं बल्कि उनके अलावा हमारं पेप्स् के जो मिनि स्टर्स हैं वे भी उसी तरह से अगले एलेक्शन तटा पंजाब के मिनिस्टरों के साथ रहने चाहिएं और वहां मिनिस्टरों की तादाद को बढ़ा कर पेप्स् दे सारं मिनिस्टरों को रखा जाय।

श्री सत्येन्द्रनारायण मज्मदार : उनको तनस्वाह कम् लेनी चाहिये ।

सरदार रघुबीर सिंह पंजहजारी : वह तो मजीं पर हैं।

एक चीज में आपके सामने और अर्ज करना चाहता हुं। आज सुबह दी ॥न चमनलाल जी ने कहा था कि ।जाब के कुछ सिखों ने पाकिस्तान के साथ मिल कर दुरिया घाघरा तक वाउंडरी बनाने का फैसला किया था। मैं यह अर्ज करना चाहता हुं कि उस बात की पुष्टि के लिए दीवान चमन-लाल जी ने कोई सब्त नहीं दिया, शिससे कि उनकी बात दूरुस्त साबित होतीं। चुंकि उन्होंने एंसा कहा हैं इसीलए में उनको चेंलेंज दंता हुं कि इसके लिए एक कमीशन मुकरर बाराइए और अगर किसी सिख ने मुस्लिम लीग के साथ काम्प्रोमाइज किया हो या कोई बातचीत की हो तो कमीशन उसकी इंक्वायरी कर और अगर कोई सिख गिल्टी साबित हो, या कस्रवार पाया जाय, तो उसको सख्त से राख्त सचा वी जाए : में यह अर्ज करता हूं कि जिन जालन्धर डिवीजन के आर्यसमाजियों ने बिटरनेस पैंदा गीकस्तान बनाया था आज वे पंजाब के अन्दर फिर वही बिटरनेस पैदा करना चाहते हैं। आज आपके सामने जगन्नाथ जी करिशल ने कहा कि पंजाबी बोली हमारी बोली ही नहीं बील्क हमारी माटरी बोली हैं और हम इसको किसी तरीके से अलग नहीं कर सकते हैं लीकन आज पंजाबी बौली की ही ले कर पंजाब में भगड़ा शुरू किया जा रहा है और इस भगड़ को ले कर ही सिखों और हिंदुओं को अलग किया जा रहा हैं। कॉन नहीं जानता हैं कि हिन्दूस्तान की आजादी के लिए हिन्दूओं का और सिखों का खून एक ही जगह बहा था ? कौन नहीं जानता कि सिख और हिन्दू में रोटी और बेटी का सम्बन्ध है ? जहां हिन्दू औं की लड़िक्यां सिखों के घर में जाती हैं वहां सिखों की लड़िकयां हिन्दूओं के घर में भी जाया करती हैं। में आपको बताना चाहता हूं कि मास्टर तारासिह--- जिन को बहुत कोसा जा रहा है कि वे बड़े क्ट्रेटर फिर्कापरस्त हैं---का भी नाम पहले नानवचन्द वल्द गोपीचन्द था, उनके बा। का नाम गोपीचन्द था और उनका नाम नानकचन्द था। मेरा मतलब यह हैं कि हिन्दू और सिख कां कोर्ड भी अलग नहीं कर सकता। गुंटर पंजाब प्रांट वाले जो यह चाहते हैं कि वहां ग्रंटर पंजाब बन जाए वे ही पंजाबी बोली के खिलाफ उहाद [सरदार रघुनीर सिंह पजहजारी]
पेंदा करना चाहते हैं । पजाबी जहा सिखों को जबान हैं वहा हिन्दू भाइयों की भी जबान हैं ।
में चाहता हू कि पजाब की हालत को दुरुस्त करने के लिए इस किस्म की बातों को रोका

आखीर में मैं यह अर्ज करना चाहता हू कि कई जगह के लोग एंसे हैं जो कि इस टमीशन की रिपोर्ट पर ईमानदारी से सोचते हैं और सम्भन्ते हैं कि अगर वे किसी राबे में मर्ज होगे तो उनके ह्याना मेट के काम रूक जायंगे और उनकी तहजीब व तमदद्न खत्म हो जायगी। मेरा मत-लब हिमाचल प्रदेश से हैं। अगर हिमाचल प्रदेश के लोग यह चाहते हैं कि उनको अलग रखा जाय तो उनको अलग रखना ही चाहिए और उतने अर्स तक अलग रखना चाहिए जब तक कि उनके इंवलपमेंट के काम जो हैं वे रि नहीं हो जाते हैं। इसके अलावा में यह भी अर्ज करूंगा कि अगर हरियाना प्रान्त के लोग और दिल्ली के लोग अपनी बोली को, अपनी तहजीब नमददान हो कायम रखने के लिए अलग रहना चाहते हैं तो उन्हे अलग रखना चाहिए। आद कल की डमीक्रीटक दानिया में में यह अर्ज करुंगा कि हर एक शहरी को एक ही किस्म के अस्तियार होने चाहिए, चाहे वे कोई भी हों चाहे वे पजाबी हो. चाहे वे हिमाचल प्रदेश के लांग हो. चाहे दिल्ली हे लोग हो, सब को जम-हरियत के उसूल पर नुमाइंदिगी मिलनी चाहिए।

आसीर में, में फिर अपनी उस चीज को दुइसकांगा कि अगर वार्क्ड किसी साहब को यह शक हो कि सिखों ने किसी वक्त मुस्लिम लीग से काम्प्रोमाइज विया था तो आओ, इसके लिए एक कमीणन बंठा दो और जो गिल्टी पाया जाय कस्रवार पाया जाय, उसको सजा दी जाय या उन आदिमटों को सजा दी जाय जिन्होंने कि पहरों भी पजाव की हालत को खगब किया था और अब भी पनाब की हालत को रासब कर रह

DR. W. S BARLINGAY: At the fag end of the day and within the short time left now, it is impossible to do justice to the subject on which I have been called upon to speak. But today if you will permit me, I would merely state certain fundamental propositions which I support and I propose to give reasons therefor some tomorrow My first proposition is, and this is what I stand for and as I said some time ago in this House, I am for a unitary Government so far as this country is concerned. But I know that that is an impossible proposition. It is an unreal position to take. therefore, that is not possible, then I would suggest, as a very real proposition, leave aside these linguistic considerations or any other considerations. Divide the country, vertically and horizontally, according to latitudes and longitudes and if you do that you will have solved the problem in a far more satisfactory manner than what you are doing today. Madam, what I say to you today may sound verv unreal. Everything sounds unreal when it comes from a person who cannot deliver the goods. The other day Mr. H. D. Rajah proposed a solution of the problem. He said have four Parliaments-one towards the east, one towards the west. one towards the south and one towards Well you know what hc the north Now, that sounded something like a very fantastic political theory Of course, it is in a way fantastic But I am told that Shri Jawahar'al Nehru today in the other House pro pounded not this theory but something analogous to this theory

SHRI S. N. MAZUMDAR: But that does not make it less fantastic.

7 PM.

DR W. S. BARLINGAY: You know that fantastic things have happened in this country. What about the division of this country into India and Pakistan—one Pakistan to the west and the other Pakistan to the east, both of them being part of the same country, without any link between?

3827 States Reorganisation [21 DEC. 1955] Commission's Report, 1955 3828.

Now, can there be anything more fantastic? I say that more fantastic things have happened in this country. But then I am not going to take the time of this House by dwelling on only fantastic things.

The proposition that I wish to lay stress on is this—I will state the proposition, Madam, if you do not mind and then we will adjourn. I stand for one State formed out of Vidarbha, Maharashtra, Bombay, Gujarat, Cutch and.....

SHRI C. P PARIKH: And Rajasthan

DR. W. S. BARLINGAY: Well, for that matter, as I have already stated, why not the whole of India? That would then be a unitary type of State.

THE VICE-CHAIRMAN (SHRIMATE CHANDRAVATI LAKHANPAL): You may continue tomorrow.

The House stands adjourned till 11 A.M tomorrow.

The House then adjourned at one minute past seven of the clock till eleven of the clock on Thursday, the 22nd. December 1955.